

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

Original Application No. 63/2024/EZ
(Earlier Original Application No. 18/2024/PB)

Ajay Kumar Murarka Applicant(s)

Versus

State of Jharkhand & Ors. Respondent(s)

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Filed by: -



Kumar Anurag Singh
Advocate

Jharkhand State Pollution Control Board



Authorised under Notaries Act 1952
& Notaries Rules 1958 Govt. of
Jharkhand, Ranchi (India)

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**Affidavit of the Respondent No. - 02, Jharkhand
State Pollution Control Board (JSPCB).**

I, Kamlakant Pathak, S/o of Jitbahan Pathak presently posted as the Section Head, Dumka Region, JSPCB having its office at T.A. Division Building, Dhurwa, Ranchi, Jharkhand

1. That, at present, I am working and posted as the Section Head, Dumka Region, JSPCB and as such, I am well acquainted with all the facts and circumstances

of this case.



Ref. No. 733 Date 28 MAY 2024

2. That, I have gone through the order dated 15/02/2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi and order dated 23/04/2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the present matter and have understood the contents therein.

3. That, I am duly authorized by the Competent Authority to swear this affidavit. Further, it is stated that I have gone through the relevant files and records in the present case.

4. That, it is humbly stated and submitted that the Hon'ble Principal Bench of the Tribunal in its order dated 15/02/2024 in O. A. No. 18/2024/PB was pleased to constitute a Joint Committee comprising of the representatives of Central Pollution Control Board, Jharkhand Pollution Control Board and District Magistrate, Saraikela, Jharkhand to verify the factual position and suggest appropriate remedial action.

5. That, it is humbly stated and submitted that in view of the above said order dated 15/02/2024 of the Hon'ble Tribunal, the JSPCB vide its Ref. No. B - 829

dated 26/03/2024 had nominated Sri Ram Pravesh Kumar,

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Regional Officer, JSPCB Regional Office - Cum - Laboratory, Jamshedpur as the Nodal Officer - cum - Member of the Committee on behalf of the JSPCB to look into the matter and has informed about the same to the other Committee members.

Photocopy of the Ref. No. B - 829 dated 26/03/2024 is enclosed and marked herewith as **Annexure - 'A'**.

6. That, it is humbly stated and submitted that the Joint Committee undertook visit of the site in question on 09/04/2024 and has submitted the Report of the Joint Committee vide Letter No 403 dated 19/04/2024. The Recommendations of the Joint Committee is reproduced herewith for the sake of brevity: -

"III. Recommendation of the Committee: -

1. *Logbook for daily record, of Char production and usage must be maintained by the industry.*
2. *AFBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning. Scrap shall be used in steel melting shop (SMS) and SMS slag and kiln accretions shall be properly utilized.*
3. *Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Ranchi, SPCB and CPCB.*

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4. All efforts should be made to reuse and re-circulate the water and to maintain zero effluent Discharge. Effluent treatment plant should be provided by the Unit at the earliest for treatment of process water which is being recycled at present.
5. Install Sewage Treatment Plant in the industry for treatment of sanitary waste water.
6. Industry should submit Calibration certificates for OCEMS system and PM10 analyzers installed.
7. Industry should submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory.
8. Raw material storage shed should be provided wherever possible and all the raw material lying in the open should be kept covered. Construct the shed for keeping Iron Ore properly and ensure Crushing and screening operation in shaded enclosed area.
9. The various types of solid wastes generated should be stored separately as per CTO/CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regimen during rainy season by flowing along with the storm water.
10. construct garland drain, toe wall and settling tanks for storage of solid wastes and raw materials separately and de-siltation of settling tanks shall be done regularly.
11. The occupier should provide separate electricity meter with all APCD for keeping check on regular operation of pollution Control Devices. Install & operate Closed Circuit Television (CCTV) camera for monitoring of operational status of APCDs.
12. Install Mechanical Operated system for timely collection and removal of the flue dust generated in air pollution control device.
13. Hazardous Waste storage area must be proper and should be disposed and manifest copy to be submitted as per HWM Rules, 2016.

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14. Hazardous waste online digital Display Board should be installed at main gate and must be updated regularly.
15. Environmental statement properly must be filled properly with relevant data and be submitted every year within due time and the industry should submit the same of last 3 Financial Year.
16. Greenery inside the premises must be increased and plantation density should be increased to 33 % area as per CPCB guidelines.
17. Rain Water should be utilized to as much extent as possible, Roof top rainwater harvesting structure should be provided and for storm water, settling tank of adequate capacity should be provided for collection and reuse of water.
18. Intimation regarding restarting of the Unit to MoEF&CC and JSPCB to be provided. If SMS unit has been brought into operation the information regarding the same should be provided by the Unit.
19. Provide sufficient no. of water sprinklers at all the dusty points to control fugitive emission.
20. PP must obtain and submit NOC from Central ground water authority / State Ground Water Authority regarding extraction/ consumption of ground water at the earliest.
21. Separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions.
22. Project proponent should submit proper layout of the plant superimposing with the available land documents allotted to the Unit.
23. Adityapur Industrial area Development Authority may be directed to clear the land ownership of the above said disputed land area of 4.67 acres and accordingly further action may be taken.
24. Project authorities must comply all the condition stipulated in earlier granted Environmental Clearance & CTO within six months and submit six-monthly compliance reports of Charter on Corporate responsibility for environment

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protection, EC & CTO to the Regional Office, MoEF&CC, SPCB &CPCB.

25. The Project Proponents have failed to provide desired report on compliance status to the committee. On the basis of Non-compliance as mentioned above CTO may be revoked and closure direction may be issued till compliance of all the stipulated conditions in E.C. and C.T.O and other statutory obligation and submission of documentary proof.

26. Accordingly Environmental Compensation may be levied upon violators on the basis of facts as mentioned above.

Photocopy of Letter No. 403 dated 19/04/2024 is annexed and marked as **Annexure - 'B'**.

7. That, it is humbly stated and submitted that a show cause notice has been issued to the Unit by the Board to explain its part that why the Environmental Compensation which amounted to INR 26,15,625.00/- (Rupees Twenty-Six Lakhs Fifteen Thousand Six Hundred and Twenty-Five) may not be imposed upon the Unit, CTO issued to the Unit may not be revoked, Closure order may not be issued and legal action may not be initiated against the Unit for the non-compliances shown in the Report of the Joint Committee vide Board's Ref. No. B-1233 dated 20/05/2024.

Photocopy of Letter No. B-1233 dated 20/05/2024 is annexed and marked as **Annexure - 'C'**.

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8. That, reply of the Unit to the show cause is still awaited.

9. That, this Affidavit is filed bonafide and in the interest of justice.

10. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

Kamalakant Pathak

DEPONENT

[Signature]
28/05/24

VERIFICATION:

Verified at Ranchi on this the day of May, 2024 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Kamalakant Pathak

DEPONENT

[Signature]
28/05/24
ENo 1216/98

Signature Attested and Identification of Lawyer

28 MAY 2024

733

Ref. No.....Date.....

Authorised under Notaries Act 1952 & Notaries Rules 1956 Govt. of Jharkhand, Ranchi (India)



Mante 28/05/24
NOTARY PUBLIC, RANCHI



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Email

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No. B-829

Ranchi, Dated. 26/03/2024

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Deputy Commissioner,
Saraikela-Kharsawan.
The Regional Director,
CPCB Regional Directorate,
Kolkata.

Sub: - Compliance of the directions issued by the Hon'ble NGT, Principal Bench, New Delhi in its order dated 15/02/2024 in O. A. No. 18/2024/PB (Presently O. A. No. 63/2024/EZ) in the matter of Ajay Kumar Murarka Vs. State of Jharkhand & Ors. - Regarding.

Sir,

With reference to the subject noted above, the undersigned is directed to inform that the Hon'ble NGT, Principal Bench, New Delhi in its order dated 15/02/2024 in O. A. No. 18/2024/PB (Presently O. A. No. 63/2024/EZ) in the matter of Ajay Kumar Murarka Vs. State of Jharkhand & Ors. has made certain observations and issued certain directions (Copy enclosed). The relevant portion of which are as below: -

"3. *Prima facie the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.*

4. *In view of the averments in the application, we consider it appropriate to have response of (1) State of Jharkhand through Chief Secretary, Government of Jharkhand, (2) Jharkhand Pollution Control Board, through its Member Secretary, (3) District Magistrate, Saraikela, Jharkhand and (4) M/s. GM Iron & Steel Co. Ltd., Adityapur Industrial Area, Dist Saraikela Kharsawan who stand impleaded as respondents No. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 4 requiring them to file their reply/response within two months.*

5. *In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board, Jharkhand Pollution Control Board and District magistrate, Saraikela, Jharkhand and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The Jharkhand Pollution Control Board will be the nodal agency for coordination and compliance.*

6. *Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Eastern Zone Bench of this Tribunal at Kolkata, we are of the considered view that it will be appropriate if the case is further heard by the Eastern Zone Bench of this Tribunal at Kolkata.*



7. Accordingly, the Registry is directed to list the matter before the Eastern Zone Bench of this Tribunal at Kolkata on 23.04.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

8. Factual and Action taken Report by the Joint Committee and reply/response by the respondents be filed within two months before the Eastern Zone Bench of this Tribunal at Kolkata by email ngtjudicialkolkata@gov.in

In light of the above, it is further informed that Sri Ram Pravesh Kumar, Regional Officer, JSPCB Regional Office – Cum – Laboratory, Jamshedpur (Contact No. - 8987594597, 9973749595; Email: - jspcb.jsr@gmail.com) is nominated as the nodal officer and member of the committee on behalf of JSPCB to look into this matter. This is for your information and necessary action please.

Thanking You.

Encl: As above.

Yours sincerely,

Sd/-

(Yatindra Kumar Das)

Member Secretary

Memo No. B-829.

Ranchi, Dated. 26/03/2024

Copy to: Sri Ram Pravesh Kumar, Regional Officer, JSPCB Regional Office – Cum – Laboratory, Jamshedpur for information and it is, hereby directed to coordinate with the committee and submit the report to the undersigned in line with the directions issued by the Committee in time so that it may be filed before the Hon'ble NGT, EZB, Kolkata before the next date of hearing.

(Yatindra Kumar Das)
Member Secretary





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
क्षेत्रीय कार्यालय-सह-प्रयोगशाला, एम0बी0/15, न्यू हाउसिंग कॉलोनी
आदित्यपुर, जमशेदपुर।

Web Site- jspcb.nic.in/ Phone- 0657-2383241/ Fax- 0657-2383905

Ref no.- 403

Jamshepur, Date :- 19/04/24

From ,
Ram Pravesh Kumar,
Regional Officer,
Jamshedpur..

To,
The Member Secretary,
Jharkhand State Pollution Control Board,
Ranchi.

Sub: Compliance of the direction issued by the Hon'ble NGT Principal Bench, New Delhi in its order dated-15.02.2024 in O.A. No.-18/2024/PB (Presently O.A. No.- 63/2024/EZ) in the matter of Ajay Kumar Murarka Vs. State of Jharkhand & Ors.- Regarding.

Ref.- H.Q. memo No.-B-829, Ranchi, dated- 26.03.2024

Sir,

With reference to above noted subject matter the inspection was conducted by the Committee Member on 09.04.2024. The inspection report is being enclosed herewith.

On the basis of observation made by the committee, action taken report may be submitted from H.Q. level in the light of direction issued by the Hon'ble NGT, EZ.

This is for information & further action please.

Encl: As above.

Yours faithfully


(Ram Pravesh Kumar)
R.O. Jamshedpur



Report on Violation of CTO and EC conditions by M/s. GM Iron & Steel Co. Ltd., Adityapur Industrial Area, Dist Saraikela Kharsawan in the matter of O.A No. 18/2024/PB pending before Hon'ble National Green Tribunal, Principal Bench(Ajay Kumar Murarka Vs State of Jharkhand & Ors)

I. Background

This matter has been taken up by Hon'ble NGT, Principal Bench in the light of letter sent by Mr. Ajay Kumar Murarka regarding "Violation of CTO and EC conditions by M/s. GM Iron & Steel Co. Ltd., Adityapur Industrial Area, Dist:- Saraikela Kharsawan in connivance with officials of JSPCB" and registered as O.A. No. 18/2024.

In view of the above Hon'ble NGT has constituted a Joint committee to verify the factual position and suggest appropriate remedial action vide its order dated: 15.02.2024 with following members: -

- I. Representative of Central Pollution Control Board
- II. Representative of Jharkhand Pollution Control Board
- III. District Magistrate Saraikela, Jharkhand

Hon'ble NGT has directed the Committee to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action.

As per the NGT order "The Jharkhand Pollution Control Board will be the nodal agency for coordination and compliance". Member Secretary, JSPCB has nominated Shri Ram Pravesh Kumar, Regional Officer, JSPCB Regional Office-cum-laboratory, Jamshedpur as Nodal Officer and Member of the Committee.

The case has been transferred to NGT Eastern Zone Bench as place of accrual of cause of action lies within jurisdiction of the Eastern Zone Bench of this Tribunal at Kolkata and registered as O.A. No. 63/2024/EZ.

Accordingly, a committee was constituted with the following members: -

- I. Mr. Sanjay Kumar Das, Additional Deputy Commissioner, Saraikela-Kharsawan
- II. Mr. Ram Pravesh Kumar, Regional Officer, R.O. Jamshedpur
- III. Mr. Toufic Aslam, Scientist-C, CPCB Regional Directorate Kolkata

II. Findings of the Committee during the site inspection:-

The Committee members visited M/s. GM Iron & Steel Co. Ltd., Adityapur Industrial Area, Dist:- Saraikela Kharsawan sites on 09.04.2024. During the inspection Sri Vikash Pandey, Manager, Accounts, Sri Dilip Rana, G.M. Technical and Sri Anirudhh Mukherjee, Accounts Manager were present as the project representative.



Present Status:-

M/s. GM Iron & Steel Co. Ltd. is a Sponge Iron Unit, this unit is running as expansion of Sponge Iron Plant (2 x 100 TPD) Capacity established at 3rd Phase Extension, Adityapur Industrial Area P.O. Adityapur, Distt. Saraikela Kharaswan, Jharkhand which was earlier known as M/s Bimaldeep Steel Private Limited and operated by the earlier owner Mr. Ajay Kumar Murarka.

The project was found in operation and production of sponge iron from the industrial unit was being done as given below:-

Sl. No.	Unit	No. of units	Product	Production Capacity Approved	Generation
1.	DRI Plant	2 (100 *2)	Sponge Iron	60,000 TPD	2022-23 - 34280.33 MT 2023-24 - 31920.49 MT
2.	Furnace (Steel)	Not in operation	steel Melting	330 TPD	NIL
3.	Boiler	WHRB & AFBC	Captive Power Plant	12MW 4MW + 8MW	Not Installed Power drawn from JSEB

- MoEF & CC had accorded EC to the project on 17.01.2011 to M/s Bimaldeep Steel Private Limited vide letter No. J-11011/641/2009-IA. II(I) dated 17.01.2011. The EC issued by the ministry was for the expansion of Sponge Iron Plant Capacity from 100 TPD to 200 TPD and installation of SMS (330 TPD) and CPP (12 MW- 4 MW WHRB+ 8MW AFBC). (Annexure-1)
- M/s Bimaldeep Steel Pvt. Ltd. had obtained NOC issued by Bihar SPCB vide ref. T-4481 dated 19.10.2000 for Sponge Iron – 15000 MT/Y (i.e. 50 TPD) on Plot No. A/11-14.
- M/s Bimaldeep Steel Pvt. Ltd. had then obtained NOC (Expansion) issued vide ref. N-248 dated 17.10.2003 for Sponge Iron– 100 MT/day for Plot No. A-11 to A-14, 3rd Phase, Adityapur from JSPCB.
- M/s Bimaldeep Steel Pvt. Ltd. had then again obtained Consent to Establish (CTE) vide ref. 2884 dated 03.06.2008 for Sponge Iron– 200 TPD on Plot No. A- 5(P), A-6(P), 7 to 10, 11(P), 12 (P), Khata NO. 121, 122, 101, AIA, Seraikela Kharswan. (Annexure-2)
- M/s Bimaldeep Steel Pvt. Ltd. had then obtained CTO for operation of the plant and the Last CTO was granted to M/s Bimaldeep Steel Pvt. Ltd. VIDE Ref. No. PC/JSR/B-57/04/G-1419 Dated: 26.04.13 which was valid up to 31.03.2014 for product and capacity – sponge Iron 1 x100 TPD. (Annexure-3)
- During the site inspection, it was learnt that the project to which EC was granted by the MoEF&CC had stopped and had been in financial problems in clearing the outstanding debts from its creditors like Allahabad Bank, Bank of Baroda, Punjab national Bank etc. Due to financial issue the project had gone into NCLT and was subsequently taken over by the banks.
- The project was later auctioned by the Banks and was purchased by M/s GM Iron & Steel Pvt. Limited in 2020, who is the present owner and running the plant presently.



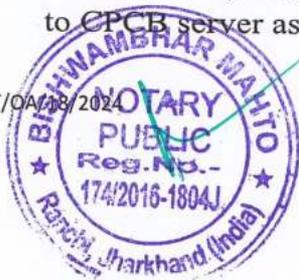
8. M/s. CFM Asset Reconstruction Pvt. Ltd. being the vendor company sold all the movable assets (equipment and machineries) belonging to M/s Bimaldeep Steel Pvt. Ltd. vide invoice No. 01/sales/2020-21 dated 18.09.2020 to M/s GM Iron & Steel Company Ltd. much prior to the Appeal filed before DRAT of Plot Nos. 11(P), 12(P), A-13, A-14, A-5 (P), A-6(P), A-7, A-8, A-9, A-10, A-11, A-12 (P) with total built up area 55530 sq. ft. (Annexure -4)
9. The Asset viz. ESP, Bag Filters etc. is mentioned in the Sale Certificate of CFM at serial no. 07.
10. Factory Inspector, Saraikela-Kharaswan, has issued letter vide no. 167 dated 01.12.2020, certifying that M/s Bimaldeep Steel Pvt. Ltd, at- A/11, A/12, A/13 & A/14, 3rd phase industrial area Adityapur, Jamshedpur, Dist:- Saraikela kharsawan – Reg. No. 69145/S.B.M. was not in operation since September 2013 as per information provided by Shri A.K. Muraraka vide Form No. 29. (Annexure -5)
11. There has been no transfer of Environment Clearance granted by the Ministry in the name of the present owner and the plant in operation with the EC granted in favor of M/s Bimaldeep Steel Pvt. Ltd. presently.
12. The present owner, M/s GM Iron & Steel Company Ltd. has written to the Ministry vide letter dated 01.12.2022 for the change /Amendment in the Environment Clearance issued by the Ministry with respect to the change in the ownership of the company. The transfer of Environment clearance in favour of M/s GM Iron and Steel Company Ltd. is still pending. (Annexure-6)
13. M/s GM Iron & Steel Company Ltd has been granted first time CTO after the change of ownership & name vide Ref No. JSPCB/HO/RNC/CTO-9842816/2022/413 Dated: - 08.04.2022 which was valid up to: 31.03.2023 in Mauza -Adityapur Industrial Area, P S -Parwatipur, District -SERAIKELA KHARSAWAN as given below: - (Annexure -7)

Project	Site-Area	Investment (Rs)	Product & Capacity	Period of CTO
	Plot	Area		
Before Expansion	Plot Nos. A-5 (P), A-6(P), A7, A-8, A-9, A10, A-11, A12, A-13, A14 including 60'-0' Road	566280 sq. ft. (13 acres);	6696.73 lac Sponge Iron - 2 x 100 TPD	31/03/2023

14. Unit has obtained CTO renewal vide Ref. No. JSPCB/HO/RNC/CTO-14997114/2023/516 dated 23.03.2023 to operate the project which is valid up to 31.03.2025. (Annexure - 8)

Directions under Section 5 of the Environment (Protection) Act, 1986

- Show-Cause Notice was issued under Section 5 of the Environment (Protection) Act, 1986 by the Central Pollution Control Board (CPCB) on July 23, 2015 to the industry run by then M/s Bimaldeep Steel Private Limited for not installing on-line Emission and Effluent Monitoring System by the due date, June, 2015.
- M/s Bimaldeep Steel Pvt. Limited was directed on 06.04.2017 to close down its operation with immediate effect due to non-compliance of the show-cause notice issued on July 23, 2015 to install and provide 24 x 7 online connectivity of OCEMS to CPCB server as per guidelines of CPCB. (Annexure - 9)



- iii. Subsequently, CPCB vide letter No. HO/ISP/IPC2-183/2021 dated 06.07.2021 has communicated to the project proponent on the revocation of the Direction issued to M/s GM Iron and Steel Company Limited.

(Annexure - 10)

Observations:

1. The Ministry of Env't & Forests Govt. of India, has issued EC in favour of M/s Bimaldeep steel Pvt. Ltd. vide letter No. J-11011/641/2009- IA. II (I) dt. 17/01/2011. The earlier project proponent, M/s Bimaldeep Steel Private Limited, since being granted EC to the project in 2011, has not submitted timely half yearly compliance report to the Regional Office of MoEF&CC as well as SPCB.
2. It was observed that the project had huge storage of Bag Filter Dust as well as ESP dust stored within the industrial premises unsystematically. The project should prepare a safe disposal plan for these wastes as per the prevailing rules and regulations laid down by the Pollution Control Board.
3. The project has to develop green belt as stipulated in the Environment Clearance letter but the same has been not complied.
4. All the roads within the industrial unit needs to be made concrete / blacktopping to reduce the fugitive emissions.
5. Fugitive emission was seen from various sections as leakages were found during the inspection.
6. Housekeeping was found not up to the marks as raw materials and solid waste were also found kept in open.
7. Project has not constituted separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions and Environmental statement is also not being filled properly.
8. Display Board is wall painted and not being updated on regular basis. Project need to install digital Display screen near the main gate for public display.
9. Project authorities have not submitted Charter on Corporate responsibility for environment protection immediately after one year of production.
10. Project authorities were asked to submit detailed Layout plan of the plant but the same has been not made available by the Unit's representatives.



11. Project has installed and functioning ESP and Chimney which are claimed to be outside the 13-acre land and lies in the disputed 4.67-acre lands. But the structure seems to be old and constructed by the earlier owner of the Unit. ESP and stack are the integral part of the sponge Iron Unit and the Project cannot be run without operating Air Pollution Control Devices as mentioned above situated at disputed land.

Details On Land Allotment To The Project as mentioned in first time CTO granted to the unit vide Ref No. JSPCB/HO/RNC/CTO-9842816/2022/413 Dated:08.04.2022

- i. Possession certificate of AIADA issued to M/s Bimaldeep Steels (P) Ltd., for the Plot No. A-11(P) , A- 12 (P) , A-13, A-14, including road, 3rd Phase, Industrial area, Adityapur (Area 5 acres) vide dated 04.4.2000
- ii. Lease deed agreement made on 07th day of 2004 made between AIADA and M/s Bimaldeep Steels Pvt. Ltd., for Plot Nos. A-11(P), A-12(P), A-13, A-14 including Road, Near 3rd Phase, Industrial Area, Adityapur , Jamshedpur (Total area- 08 acres)
- iii. Lease deed agreement made on 05th day of 2005 between AIADA and M/s Bimaldeep Steels Pvt. Ltd., for Plot Nos. A-5(P), A-6(P), A-7, A-8, A-9, A-10, A-11 (P), A-12 (P) including Road, Near 3rd Phase, Industrial Area, Adityapur , Jamshedpur (Total area- 05 acres)
- iv. Jharkhand State Industrial Development Authority, vide letter No. 516 Adityapur, dated 27.03.2021 conveys that the area allotted to M/s Bimaldeep Steel Private Limited has been cancelled. (Annexure – 11)
- v. The Jharkhand State Industrial Development Authority vide letter N. 517/AR dated 27.03.2021 has allotted 13 acres of land (and 08 acres plot for the industry and 5 acres plot for road) to M/s GM Iron and Steel Company Limited for a period of 30 years. (Annexure – 12)
- vi. The Lease deed No. 1557/ 1473 made with JIADA and M/s G M Iron and Steel Co. Ltd., on 16th April, 2021 for Plot Nos. A-5 (P), A-6(P), A-7, A-8, A-9, A-10, A-11, A-12, A-13, A-14 including 60'-0' Road for an area of 566280 sq. ft. (13 acres). (Annexure-13)

For clarification on land detail on which plant is constructed and operation being done, Regional Officer, JSPCB R.O. Jamshedpur had sent a letter to JIADA vide letter Ref. No. 785 Dated: 03.08.2023 regarding taking action against M/s G.M. Iron & Steel Co. Ltd. for installation of E.S.P., Heat Exchanger and Chimney outside of the 13-acre JIADA land allotted to the Unit. (Annexure -14)

JIADA has submitted inspection report in this regard vide letter Ref no. 1183/AR Dated: 14.12.2023. It has mentioned that during physical examination the disputed 4.67 acre land outside allotted land was also inspected and following things were found on that land:-

1. Open Shed in dilapidated state on about 40,000 square feet
2. Equipment- i. Ingersol Panel- 1no. ii. Diesel Tank- 3 nos. iii. EOT Crane(Overhead) – 3 nos. iv. Railway Tracks- 50 nos. v. Continuous Casting Machine – 1no. vi. Furnace – 1 no. vii. Backhoe Loader(JCB) – 1 no.

Apart from this following things were found established in open land:-



1. Smoke absorption Unit
2. 2 no. Pucca shed of about 5000 sqft in south west corner for water storage
3. 1 no. transformer
4. Iron Ore dumped in 5000 sqft

(Copy of the letter is being enclosed as Annexure-15)

Point wise reply to the discrepancies raised by the Sri Ajay Kumar Murarka

Sl	Issue raised	Status as noted during the Site Inspection on 09.04.2024
1	<i>Under the heading of documents relied upon, in the Sl no. 2(9), it appears that reliance has been made on the Inspection report of the Regional Officer, JSPCB, Jamshedpur dated 21.01.2023. Careful perusal of the said Inspection report also reveals that best efforts have been made to mislead and keep in dark, regarding the compliance of previous conditions. Under the heading, specific conditions at Sl No. 25, which reads as "The content of Environmental Clearance vide F.no. J-11011/641/2009-IA.II(I) dated: 17.01.2011 for expansion of Sponge Iron Plant (100 TPD to 200 TPD) and installation of Steel Melting Shop (330 TPD) and CPP (12 MW – 4MW WHRB & 8 MWAFBC) by M/s Bimaldeep Steel Private Limited". Against this column, it is mentioned by the Regional Officer in the column of compliance as "Agreed".</i>	During the Site Inspection carried out by the Committee, it was noted that there were non-compliances with respect to the conditions on environmental safeguard measures, stipulated in the CTO conditions and Environment Clearance.
2	<i>It appears that the officers of JSPCB have deliberately chosen to suppress the factual scenario while making false and filovirus compliance report in order to favor the applicant/occupier. The Specific Condition A (V) of the said Environment Clearance veryseptically reads as under "Hot gases from DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas shall be cleaned in the ESP before leaving out into the atmosphere through IDfan and stack."</i>	During the inspection, it was noted that the project has installed a Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely. However, the plant has not installed Waste Heat Recovery Boiler in the plant. The gas, after ABC passes through ESP before leaving to the atmosphere.
3	<i>A bare reading of the said condition very clearly transpires that the flue gas from the DRI kilns is to be passed through WHRB. It is very much evident that there is no WHRB or AFBC/ CFBC boiler installed in the plant.</i>	The Project Proponent has installed a Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely. However, the plant has not installed Waste Heat Recovery Boiler in the



		plant. The gas, after ABC passes through ESP before leaving to the atmosphere.
4	<i>The para 6 of the Environment clearance reads as "Solid wastes generated in the form of Char/dolochar will be used as fuel in the FBC boilers for power generation. Flue dust from sponge iron plant will be used for manufacturing of fly ash bricks. Fly ash will be used for cement making as well as brick manufacturing. Kiln accretions will be used as sub-base material for road construction or landfill. Return scrap will be used in SMS. Dust from air pollution control equipment will be recycled in the process."</i>	<p>During the inspection, SMS unit was not found in operation as many equipment in it were in dismantled state/ not in working conditions.</p> <p>With respect to dolochar/Char generated in the plant, it is submitted by the project authorities that it is being sold to vendors and as on 31.12.2023, a quantity of 3012 MT of Dolochar was stored in the project area as per documents showed by the Unit's representatives.</p>
5	<i>Further, the specific condition (x) reads as under: "All the coal fines, char from DRI plant shall be utilized in the AFBC boiler of power plant and no char shall be used for briquette making or disposed off anywhere else. AFBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning. Scrap shall be used in steel melting shop (SMS) and SMS slag and kiln accretions shall be properly utilized. All the other solid waste including broken refractory mass shall be properly disposed off in environment friendly manner."</i>	<p>It was noted during the inspection and from the report submitted by the project proponents, that the Char/ Dolochar was being sold to vendors.</p> <p>There is no boiler installed in the project, the project has submitted that they are selling it to vendors at present. SMS plant is not in operation within the plant. <i>Kiln accretions were found stored inside the plant.</i></p>
6	<i>Further, Column D "Solid Waste Management" page 8 of the inspection report also indicates that 49 MT / month of charcoal has been generated and sold out, which clearly violates the conditions of the Environment clearance."</i>	From the reports provided by the project authorities, it is noted that dolochar generated per day by the plant is 35MT. This quantity is stored within the plant and partly sold to the vendors.
7	<i>The para, G(A) (a) and (b) noted by Shri J P Singh, Regional Officer is also very shocking and disappointing that even after having very well learnt that the unit has not complied with the conditions of the Environmental Clearance, previous CTO and CTE, the RO has recommended for Grant of CTO.</i>	<p>Based on the Compliance status of previous CTO conditions and documents submitted by the present PP, the Inspection report was sent by regional officer, Jamshedpur.</p> <p>The JSPC Board after considering the CTO application, documents submitted and assurance to comply stipulated conditions by the present PP has granted conditional CTO to the unit after seeking legal opinion from Board's advocate for the DRI Plant only having product and Capacity – 2 x 100 TPD.</p> <p>As per CTO Serial No. 4. That, this CTO shall not absolve the</p>



		<p>occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.</p> <p>5. That, this CTO is being issued on the basis of information/documents/certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.</p> <p>6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.</p>
8	<p>Even the present CTO condition No.28 speaks of the compliance of conditions of the EC granted to M/s Bimaldeep Steel Private Limited.</p>	<p>A letter has been sent to the M/s G.M. Iron & Steel Co. Ltd. Regarding Non-Transfer of Environmental clearance in its name from M/s Bimaldeep Sponge Iron Pvt. Ltd. Vide Letter Ref. No. 1375 Dated: 11.11.2023.</p> <p style="text-align: right;">(Annexure 16)</p>
9	<p>Furthermore, the land referred to in your CTO is also limited to 13 acres as evident from the Sl no. 2(3) & (4). Whereas, the practical situation on ground is that the ESP of both the kilns as well as the stack from where the flue gas is being passed in to the atmosphere is situated outside the said 13 acres. When the entire plant layout is plotted on the map of the area leased out to GM Iron & Steel Co. Ltd., it can be clearly seen that the Heat Exchanger, ESP and the duct lines as well as the stack are outside the said 13 acres of land.</p>	<p>Area allotted to M/s GM Iron and Steel Company Limited is 13 acres of land which has been transferred to them by the AIADA.</p> <p>In this regard Regional Officer, JSPCB R.O. Jamshedpur has sent a letter to JIADA vide letter Ref. No. 785 Dated: 03.08.2023 regarding taking action against M/s G.M. Iron & Steel Co. Ltd. for installation of E.S.P., Heat Exchanger and Chimney outside of the 13-acre JIADA land allotted to the Unit.</p> <p>However, the construction seems to be done prior to taking over the plant by present owner.</p>
10.	<p>In view of the above circumstances, it is very much clear that the said party, M/s. GM Iron & Steel Co. Ltd. and the occupier, has been and is still continuing to violate the conditions of the EC, CTE and CTO, thereby contravening the Environmental Protection Act.</p>	<p>M/s GM Iron & Steel has not yet obtained transfer of Environmental Clearance in its name yet and as informed by its representative it has applied for transfer of EC.</p> <p>During the inspection some discrepancies were found which have been mentioned as given in compliance report of EC & CTO in this report.</p>



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The point-wise status of compliance to the conditions stipulated in the earlier C.T.O. issued by the JSPC Board vide Ref. No. JSPCB/HO/RNC/CTO-14997114/2023/516 dated 23.03.2023 is as given below:

Sl	Specific condition	Status of compliance	Remarks
1	That, the occupier shall make the approach road and roads within premises of the plant and work areas asphalted or concreted	Partially Complied	
2.	That, the occupier shall purchase raw material only from valid source	Being complied	
3.	That, the occupier shall make Work area and transport roads concrete/ black top	Partially Complied	
4.	That, the occupier shall submit photographs of Tree Plantation, Rain water harvesting, Boundary wall and Water sprinkling system	Assured to submit Old plantation exists but needs to enhance plantation density.	RWH and Water Sprinkling systems need to be maintained.
5.	That, the occupier shall submit Noise monitoring report to the Board.	Not provided during the inspection	
6.	That, the occupier shall comply with conditions of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	Partially Complied	Display Board was not found updated. HW storage area is not proper. Manifest document not submitted.
7.	That, the occupier shall ensure the cleaning and wetting of ground regularly to improve housekeeping.	Partially Complied.	More sprinklers should be installed to suppress fugitive dust and Housekeeping needs to be improved.
8.	That, the occupier shall have its conveyor belt for transporting the materials fully covered all along its way and transfer points and suction system should be connected to de-dusting equipment.	Being complied.	
9.	That, the occupier shall make water sprinkling arrangement in areas around crushing and screening units, raw material heaps at unloading points, heavy vehicle movement areas, roads and waste dump sites etc.	Being complied.	
10.	That, the occupier shall construct the shed for keeping Iron Ore properly and ensure Crushing and screening operation in shaded enclosed area.	Not complied	Raw materials were found kept in open during the inspection
11.	That, the occupier shall operate and maintain Air Pollution Control Device (APCD) regularly and submit the photographs;	Partially complied	ABC, Bag filters and ESP has been installed which were found operational.
12.	That, the occupier shall comply the provision of Charter on Corporate responsibility for environment protection immediately after one year of production	Not Complied	Compliance report not provided to the committee
13.	That, the occupier shall construct garland drain, toe wall and settling tanks for storage of solid wastes and raw materials separately and de-siltation of settling tanks shall be done regularly.	Not complied,	Garland drains, settling tanks were not provided around raw and solid waste storage areas
14.	That, the occupier shall submit compliance of conditions of CTO half yearly to the Board.	Not Complied	Half yearly compliance report not provided to the

			committee.
15.	That, the occupier shall regularly operate Closed Circuit Television (CCTV) camera for monitoring of operational status of APCDs	Not complied	Some CCTV cameras has been installed but not proper for monitoring operational status of APCD's
16.	That, the occupier shall operate and maintain Air Pollution Control Device (APCD) regularly and submit the photographs;	APCD has been installed which were found in operation during the inspection.	Leakages were observed on the day of inspection which requires proper maintenance.
17.	That, the occupier shall ensure that no Fly ash laden air should go to the nearby village. There must be proper protection to villagers from fly ash laden air like three tier tree plantation, fine mesh net etc.	The project does not have CPP in the plant and there is no generation of fly ash in the plant.	
18.	That, the occupier shall submit NOC from Central ground water authority / State Ground Water Authority regarding extraction/ consumption of ground water;	Not Submitted	
19.	That, the occupier shall operate on-line emission monitoring system and ensure uninterrupted and regular transmission of data to JSPCB server;	Partially Complied	During the inspection PM instrument display in OCEMS was not available PP has submitted Data which is below 50 micro gram/ cubic meter on the avg.
20.	That the occupier shall operate PM10 analyzer with online connectivity and ensure uninterrupted and regular transmission of data to JSPCB server;	Partially Complied	PM 10 analyzer has been installed but was found not properly functional during the inspection.
21.	That, the occupier shall operate Effluent Treatment Plant (ETP);	Not Complied	
22.	That, the occupier shall raise the height of all stacks attached with air pollution control devices (APCD) up to 30 metre	Being Complied	
23.	That, the occupier shall comply fugitive emission standards of 2000 g/m ³ at a distance of 10 metre from raw material crusher and product handling areas etc.	During the inspection many leakage points were found which cause fugitive emission.	
24.	That, the occupier shall provide separate electricity meter with all APCD.	Partially Complied	
25.	That, the Occupier shall install Mechanical Operated system for timely collection and removal of the flue dust generated in air pollution control device.	Not Complied	
26.	That, the occupier shall provide software controlled interlocking facility keeping in view of on-line emission and effluent monitoring system to ensure stoppage of feed conveyor, so that the feed to the kiln would stop automatically, if emergency/safety cap of the rotary kiln is opened or ESP is non - operational.	Not Complied	
27.	That, the safety cap/emergency stack of rotary kiln type plant, which is generally installed above the after burner chamber (ABC) of feed end column should not be used for discharging untreated emission, bypassing the air pollution control device;	Assured to comply	
28.	The content of Environmental Clearance vide F. No. J-1001/644/2009-IA II (I) dated 17.01.2011 for expansion	The project has	



	of Sponge Iron Plant (100 TPD to 200 TPD) and installation of Steel Melting shop (330 TPD) and captive Power Plant (12 MW- 4MW WHRB & MW AFBC) by M/s Bimaldeep Steel Private Limited.	applied for transfer of EC to MoEF&CC vide letter Dated: 08.02.2024	
29.	That, the occupier shall dispose fly ash as per Fly ash notification 1999 and its amendment therein		The project does not have CPP in the plant and there is no generation of fly ash in the plant
30.	That, Regular monitoring of influent and effluent surface, sub-surface and ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB.	Related report not provided to the committee.	
31.	That, A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.	Action Plan not provided to the committee.	
32.	That, Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste should be submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB	Not Complied	
33.	That, Vehicular pollution due to transportation of raw material and finished products shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.	Partially Complied	
34.	That, the water consumption shall not exceed as per the standard prescribed for the steel plants.	Being complied	As informed by the Units representative but relevant report not provided
35.	That, the occupier shall submit applications for renewal of consent under section 25 / 26 of the Water(Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.03.2025 with documents showing compliance of all of the above condition	Assured to Comply	

(B)	General Conditions		
Sl.	Stipulated Conditions	Status of compliance	Remarks
01.	That, the occupier shall maintain the National Ambient Air Quality Standard given below:	<i>PM 10 analyzer has been installed for regular monitoring.</i>	
02.	That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:	<i>OCEMS has been installed. Assured to maintain</i>	
03.	That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:	<i>ETP has not been yet installed. Process water is being kept in close circuit.</i>	
04.	That, the occupier shall dispose of solid wastes as follows:	<i>Partially complied</i>	

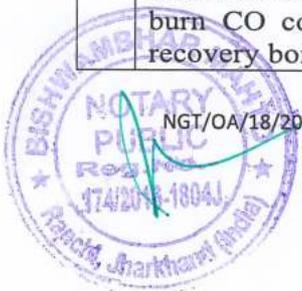


05.	That, the occupier shall keep DG Set(s) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipets) as per Central Pollution Control Board norm.	<i>Complying with</i>	
06.	That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.	<i>Partially Complied. RWH structure not proper.</i>	
07.	That, the occupier shall grow and maintain greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.	<i>Old Plantation exist but require to enhance density.</i>	
08.	That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year.	<i>Env. Statement submitted But the same is not properly filled.</i>	
09.	That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.	<i>Reports not provided to the committee</i>	
10.	That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/ Environmental Clearance, if applicable. In case of no renewal of Mining Lease /Mining Plan, this consent shall be treated as revoked automatically.	<i>Agreed</i>	
11.	That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier	<i>Agree with</i>	
12.	That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.	<i>Agree with</i>	
13.	That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.	<i>Assured to comply</i>	



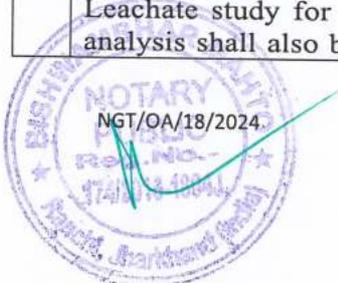
The point-wise status of compliance to the conditions stipulated in the Environment Clearance letter issued by the Ministry vide letter No. J-11011/641/2009-IA.II(I) dated 17.01.2011 is given below:

S I	Stipulated condition	Status of compliance	Remarks
SPECIFIC CONDITIONS			
	Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. On-line ambient air quality monitoring and continuous stack monitoring facilities for all the stacks shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP) and bag filters, etc. shall be provided to keep the emission levels below 50 mg/Nm ³ by installing energy efficient technology.	The project has installed Electrostatic Precipitator (ESP) in the plant and the stack emissions are monitored continuously and connected to the CPCB server. There is a single stack of 30 mtrs height. The project has also installed bag filters in the project at various dust generation machineries and locations to reduce dust emissions.	Being complied but further improvement required.
ii.	As proposed, Electrostatic precipitator (ESP) shall be provided to WHRB, FBC and DRI plants to control particulate emissions within 50mg/Nm ³ . Fume extraction system shall be provided to induction furnaces to control emissions within the prescribed standards.	It was observed that the project has ESP installed for the DRI plant.	Being complied with assurance.
iii.	The national Ambient Air Quality Standards issued by the ministry vide G.S.R. No. 826(E) dated 16 th November, 2009 shall be followed.	The project has submitted reports on the monitoring of the Ambient Air Quality in the industrial plant.	Being complied
iv.	Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/Code of Practice issued by the CPCB shall be followed. New standards for the sponge iron plant issued by the Ministry vide G.S.R. 414(E) dated 30 th May, 2008 should be followed.	It was observed at site that the project has installed monitoring equipment for continuous gaseous emissions monitoring from the stack. This is being transmitted to the CPCB and JSPCB Servers online. The stack emission values have been mentioned at Table number 1, in the compliance to Specific condition no. (i). Values reported are within the limits.	Partially complied. The project has not submitted reports on the monitoring of fugitive emissions in the plant. The project is yet to install as well as develop monitoring mechanism for fugitive emissions in the plant.
v.	Hot gases from DRI kiln shall be passed through Dust Setting Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be	During inspection and also as per the information submitted by the project, it is noted that the hot gases from the DRI kiln is	Partially complied.



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	cleaned in ESP before leaving out into the atmosphere through ID fan and stack.	passed through Dust Settling Chamber (DSC) and After Burning Chamber (ABC) to burn CO. The gas is later passes through the ESP, ID Fan and the stacks, cleaned before leaving out into the atmosphere.	
vi.	Total water requirement shall not exceed 1,050 KLD. Efforts shall further be made to use maximum water from the rain water harvesting sources. Use of air cooled condensers shall be explored and closed circuit cooling system shall be provided to reduce water consumption and water requirement shall be modified accordingly. All the effluent shall be treated and used for ash handling, dust suppression and green belt development. No effluent shall be discharged and zero discharge shall be adopted. Sanitary sewage should be treated in specific tank followed by soak pit.	It was observed during the site inspection that the project is drawing water from the 7 numbers of Tube wells for which the project authorities have made application to the Ground water Authorities vide letter No.87296 dated 21.01.2023. Water from the plant is directed into a settling chamber in which the suspended particulate matter is removed and then the clear water is recirculated and re-used in the industry.	Partially complied There is no Sewage Treatment Plant in the industry. Project proponent has assured to establish the same within one year time period.
vii.	Effort shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement shall be met from other source.	During the inspection, it was noted that the project had provision for collection and storage for rain water. The water was being used in the project for purposes like water sprinkling over roads for dust suppression, watering the plantations, washing, etc. However, it was noted that the project was drawing water through the 07 nos. of bore wells which are stated to have been made by the earlier owner.	Partially Complied
viii.	Regular monitoring of influent and effluent surface, sub-surface and ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and	During the inspection, it was noted that the project was not discharging effluents to the outside the plant. Project proponent have not provided report on the influent and effluent water	Not Complied.



	report submitted to the Ministry's Regional Office at Ranchi, SPCB and CPCB.	quality. The project proponent has also not submitted any report on the Leachate Study.	
ix.	The water consumption shall not exceed as per the standard prescribed for the steel plants.	As per the reports provided by the project proponents, it is noted that they are abiding by the condition.	Being Complied.
x.	All the coal fines, char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be used for briquette making or disposed off anywhere else. AFBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning. Scrap shall be used in steel melting shop (SMS) and SMS slag and kiln accretions shall be properly utilized. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner.	It was observed during the inspection that the project does not have AFBC Boiler. Therefore, the coal fines and char from the DRI plant is presently not being consumed in the AFBC boiler. The plant does not have SMS plant in operation. Presently, all the solid wastes are being stored within the plant and partly disposed to the vendors.	Partially complied.
xi.	Proper Utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2019.	The project does not have CPP in the plant and there is no generation of fly ash in the plant.	Presently, there is no generation of fly ash.
xii.	Vehicular pollution due to transportation of raw material finished products shall be controlled. Proper arrangements shall also be made to control dust emission during loading and unloading of the raw material and finished product.	Water sprinkling is done by the project proponent through water tankers to water on the roads. It was noted that there were water sprinklers installed near the loading and unloading sites. However, the project needs to increase the number of water sprinklers along the roads as well as loading and unloading sites.	Partially complied.
xiii.	All internal roads shall be black topped. The roads shall be regularly cleaned with mechanical sweepers. A 3-tier avenue plantation using native species shall be the linked coal mines shall be created within the Unit.	The project has made some parts of the roads concrete and have assured to make all roads concrete within one year time. Presently, cleaning is being carried out by means of manual cleaning.	Partially complied.



xiv.	Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste should be submitted to the Ministry's Regional Office at Bhubaneswar SPCB and CPCB.	Presently, the project authorities are keeping all the raw materials within the project area. However, proper systematic means of covering of materials by sheds or by tarpaulin and storage of raw materials, with proper covering and measures to check spillage are to be adopted by the project proponents.	Partially complied.
xv.	A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.	The project has assured to submit Time Bound Action Plan to reduce solid waste and its proper utilization.	Assured to Submit
xvi.	Risk and Disaster Management plan along with the migration measures shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB within 3 months of issue of environment clearance letter.	The project proponents have assured to prepare and submit Risk and Disaster Management Plan to this Office.	Not provided
xvii.	As proposed, green belt shall be developed in 33% of plant area as per the CPCB guidelines in consultation with the DFO.	It was observed that the project has developed plantations along the boundary and within the plant. However, there was no systematic green belt raised in the industrial plant. The project should submit an Action Plan along with Implementation Schedule for raising 33% green belt as per the stipulation.	Partially complied.
xviii.	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants should be implemented.	The project has assured to comply with the stipulation within the next 3 months' time period.	Assured to Submit
xix.	At least 5 % of the total cost of the project should be earmarked towards the corporate social responsibility and item-wise details along with time bound action plan should be prepared and submitted to the Ministry's Regional Office at Bhubaneswar. Implementation of such program should be ensured accordingly in a time bound manner.	Some activities like distribution of plants, organizing Health Camps and distribution of sanitation materials in the village have been undertaken. The project proponents have assured to submit report on the Need Based Assessment Study and Development of CSR within 3 months time.	Partially Complied.



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xx.	The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	As observed at site, there was no labour camp.	Being Complied
B.	General Conditions		
i.	The project authorities shall strictly adhere to the stipulations made by the Jharkhand Pollution Control Board (JPCB) and State Govt.	The project has obtained CTO from the Jharkhand State Pollution Control Board vide letter No. JSPCH/HO/RNC/CTO-14997114/2023/516 dated 23/03/2023 which is valid upto 31/03/2025.	Being Complied.
ii.	At no time, the emission shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.	As per the reports on environment quality monitoring provided by the project proponents, Stack emission recorded is SPM 46 mg/Nm ³ and the AAQ parameters recorded PM ₁₀ - 86 ug/m ³ , PM _{2.5} – 51 ug/m ³ . Both the values are within the prescribed limits.	Being complied.
iii.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In Case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environment protection measures required, if any.	The project has been recently taken up the current owner M/s GM Iron and Steel Company Limited. It is assured by the project proponent to comply with the stipulation.	Assured to Comply.
iv.	The gaseous emissions from various process units shall conform to the load/mass based standards notified by the Ministry on 19 th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location.	The project proponents have assured to comply with the stipulation.	Assured to Comply.
v.	The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules 1989 as amended in October, 1994 and January 2000.	The project authorities have submitted copy of the authorization from the Jharkhand State Pollution Control Board vide	Being Complied.



	Authorization from the JPCB shall be obtained for collection, treatment, storage and disposal of hazardous wastes.	Authorization no. JSPCB/HO/RNC/HWM-16287064/2023/84 dated 12/12/2023	
vi.	The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Waste (Management and Handling) Rules, 2003. Authorization from the pollution Control Board must be obtained for collection / treatment / storage / disposal of hazardous wastes.	The project authorities have submitted copy of the authorization from the Jharkhand State Pollution Control Board vide Authorization no. JSPCB/HO/RNC/HWM-16287064/2023/84 dated 12/12/2023	Partially Complied.
vii.	The overall noise level in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all source of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	Noise Monitoring reports not provided to the Committee.	Assured to Submit
viii.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.	The project has developed a rain water harvesting structure for collection and a reservoir for its storage for use which requires regular maintenance.	Partially complied.
ix.	Occupation Health shall Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	The project has not submitted information relating to the Occupational Health Surveillance carried out.	Not complied.
x.	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report.	The project proponents have submitted that they have purchased the plant from the Bank during auction. They do not have a copy of the EIA/EMP prepared based on which EC has been issued by the Ministry. However, they have sought time of 3 months to comply with the stipulation.	Assured to Comply within 3 months.
xi.	A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions.	As noted at site, the project does not have any separate Environment Management Cell with qualified personnel. The project needs to constitute EMC and report the same to this Office.	Not Complied.



xii.	As proposed, Rs. 6047.00 Lakhs and Rs. 969.00 Lakhs shall be earmarked towards total capital cost and recurring cost/annum for environmental pollution control measures and judiciously used to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. A time bound implementation schedule shall be implemented all submitted to the Ministry and its Regional Office at Bhubaneswar to implement all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.	It is submitted by the project proponents that they would prepare Action Plan along with implementation schedule and submit the same within 3 months time to this Regional Office, MoEF&CC.	Assured to Submit.
xiii.	A copy of clearance letter shall be sent to the proponent to concerned panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any from whom suggestions/representations, if any were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	The present project proponent, who has purchased the project from the Bank, has agreed to submit the same within next 3 months.	Assured to comply.
xiv.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and PPCB. The criteria pollutant levels namely; RSPM (PM 2.5 and PM 10) SO ₂ , NO _x (ambient levels as well as stack)	The present project proponent, who has purchased the project from the Bank, has agreed to submit the same within next 3 months.	Assured to Comply.
xv.	The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including result of monitored data (both in hardcopies as well as by e-mail) to the Regional Office of MoEF, the respective Zonal Office of CPCB and the JSPCB. The Regional Office of this Ministry/CPCB/JSPCB shall monitor the stipulated conditions.	The project authorities have not provided six-monthly compliance reports submitted to the Regional Office, MoEF&CC.	Not Complied.
xvi.	The Environment Statement for each financial year ending 31 st March in Form V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986 as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the	Environmental Statement provided is of 21-22 but Data not filled properly. Neither Date has been mentioned or nor any data filled. The data filled in Environmental statement submitted to the committee is Nil in most of the places which shows sheer negligence by the PP.	Not Complied.



xvii.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the JSPCB and may also be seen at the website of the Ministry of Environment and Forests at http://envfor.nic.in This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional Office.	The project has applied for transfer of EC to MoEF&CC vide letter Dated: 08.02.2024 The present owner of the industry, M/s GM Iron and Steel Company has not published any advertisement in the newspapers regarding their taking over of the industry.	Not Complied.
xviii	Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	Details on financial closure and final date of approval of the project by the concerned authorities have not been provided to the committee.	Not Complied.

III. Recommendation of the Committee:-

1. Logbook for daily record, of Char production and usage must be maintained by the industry.
2. AFBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning. Scrap shall be used in steel melting shop (SMS) and SMS slag and kiln accretions shall be properly utilized.
3. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Ranchi, SPCB and CPCB.
4. All efforts should be made to reuse and re-circulate the water and to maintain zero effluent Discharge. Effluent treatment plant should be provided by the Unit at the earliest for treatment of process water which is being recycled at present.
5. Install Sewage Treatment Plant in the industry for treatment of sanitary waste water.
6. Industry should submit Calibration certificates for OCEMS system and PM10 analyzers installed.
7. Industry should submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory.
8. Raw material storage shed should be provided wherever possible and all the raw material lying in the open should be kept covered. Construct the shed for keeping Iron Ore properly and ensure Crushing and screening operation in shaded enclosed area.
9. The various types of solid wastes generated should be stored separately as per CTO/CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regimen during rainy season by flowing along with the storm water.
10. construct garland drain, toe wall and settling tanks for storage of solid wastes and raw materials separately and de-siltation of settling tanks shall be done regularly.
11. The occupier should provide separate electricity meter with all APCD for keeping check on regular operation of pollution Control Devices. Install & operate Closed Circuit Television (CCTV) camera for monitoring of operational status of APCDs.
12. Install Mechanical Operated system for timely collection and removal of the flue dust generated in air pollution control device.



13. Hazardous Waste storage area must be proper and should be disposed and manifest copy to be submitted as per HWM Rules, 2016.
14. Hazardous waste online digital Display Board should be installed at main gate and must be updated regularly.
15. Environmental statement properly must be filled properly with relevant data and be submitted every year within due time and the industry should submit the same of last 3 Financial Year.
16. Greenery inside the premises must be increased and plantation density should be increased to 33 % area as per CPCB guidelines.
17. Rain Water should be utilized to as much extent as possible, Roof top rainwater harvesting structure should be provided and for storm water, settling tank of adequate capacity should be provided for collection and reuse of water.
18. Intimation regarding restarting of the Unit to MoEF&CC and JSPCB to be provided. If SMS unit has been brought into operation the information regarding the same should be provided by the Unit.
19. Provide sufficient no. of water sprinklers at all the dusty points to control fugitive emission.
20. PP must obtain and submit NOC from Central ground water authority / State Ground Water Authority regarding extraction/ consumption of ground water at the earliest.
21. Separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions.
22. Project proponent should submit proper layout of the plant superimposing with the available land documents allotted to the Unit.
23. Adityapur Industrial area Development Authority may be directed to clear the land ownership of the above said disputed land area of 4.67 acres and accordingly further action may be taken.
24. Project authorities must comply all the condition stipulated in earlier granted Environmental Clearance & CTO within six months and submit six-monthly compliance reports of Charter on Corporate responsibility for environment protection, EC & CTO to the Regional Office, MoEF&CC, SPCB & CPCB.
25. The Project Proponents have failed to provide desired report on compliance status to the committee. On the basis of Non-compliance as mentioned above CTO may be revoked and closure direction may be issued till compliance of all the stipulated conditions in E.C. and C.T.O and other statutory obligation and submission of documentary proof.
26. Accordingly Environmental Compensation may be levied upon violators on the basis of facts as mentioned above.

Signature of committee members:

Toufic Aslam 19.04.24
Toufic Aslam,
Scientist- C, Regional
Directorate, CPCB Kolkata

Shri Ram Pravesh Kumar 19/04/24
Shri Ram Pravesh Kumar
Regional Officer, JSPCB
Regional Office-cum-
Laboratory, Jamshedpur

Shri Sanjay Kumar Das 19/04/24
Shri Sanjay Kumar Das
Additional Deputy
Commissioner, Saraikela
Kharsawan

NGT/DA/18/2024

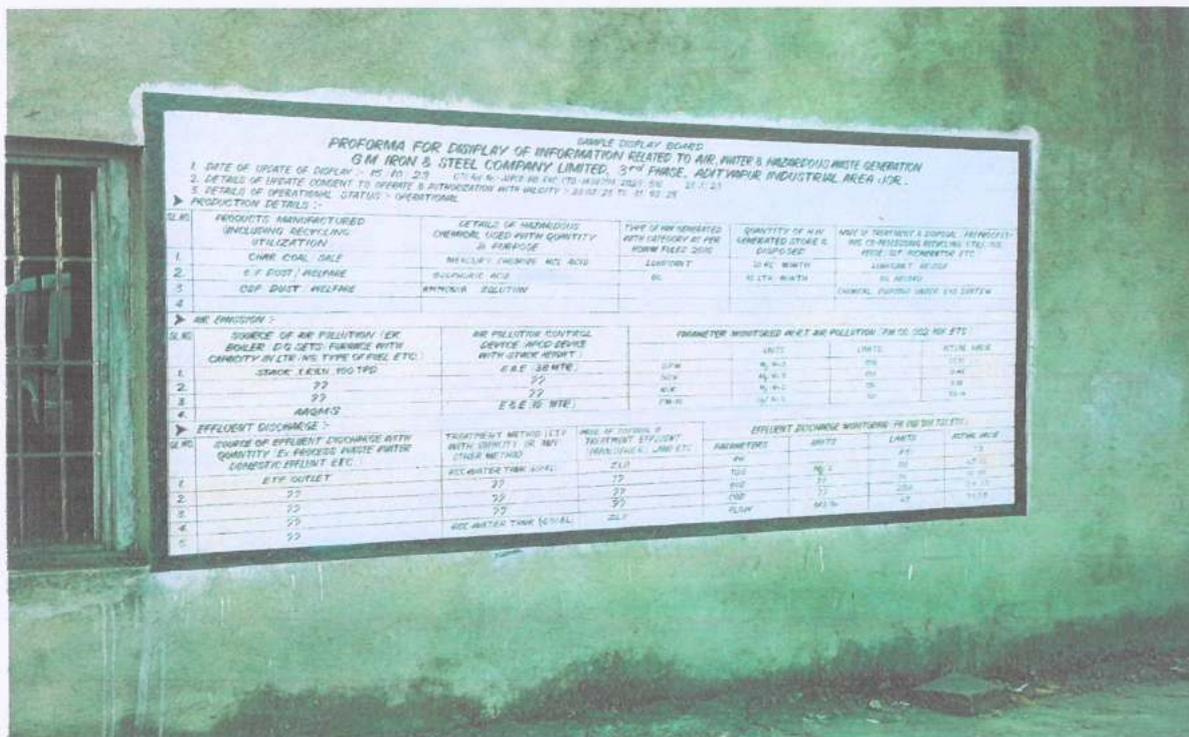
pg. no. 21



Photographs taken during the inspection



Pic1:- Photograph of main gate



Pic2:- Hazardous waste display board painted at wall near main gate





Pic3:- Process Water cooling and recycling system



Pic4:- Solid waste being stored in open



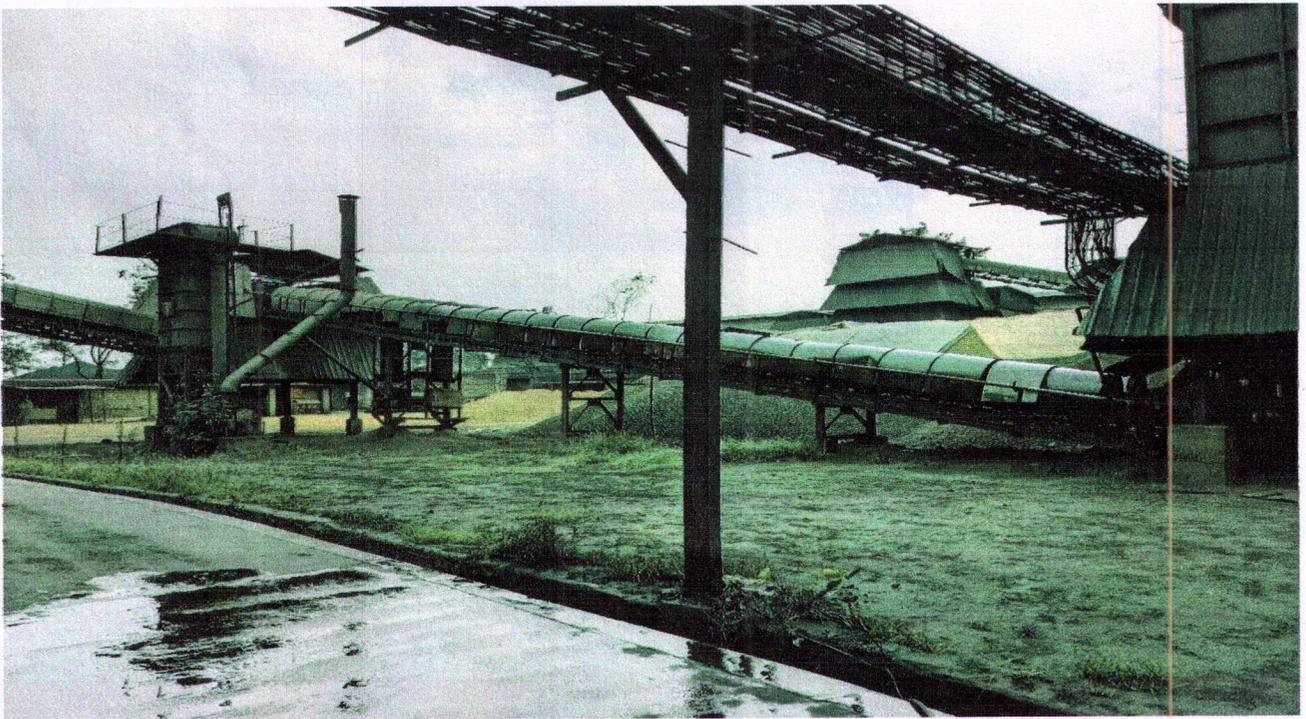


Pic5 & 6 :- Raw materials being kept in open without covering





Pic7 & 8 :- Stack & ABC leakage points were observed



Pic9:- Conveyor Belts and transfer point





Pic10:- Hazardous waste Storage area shown by the PP



F. No. J-11011/641/2009- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bh
CGO Complex, Lodhi I
New Delhi - 11
E-mail: ms.industry-mef@
Tele/fax: 011 - 2436

Dated: 17th January,

To,
M/s Bimaldeep Steel Private Limited
ADITYA-3rd Floor, Q Road,
Bistupur, Jamshedpur- 831001,
Jharkhand

Ph: 0657- 3290245 Fax: 0657- 2320931
E-mail: akm@bimaldeep.com / anish@bimaldeep.com

Sub: Expansion of Sponge Iron Plant (100 TPD to 200 TPD) and installation of Steel melting shop (330 TPD) and Captive Power Plant (12 MW- 4 MW-WHRB & 8 MW AFBC) at 3rd Phase Extension, Adityapur Industrial Area, P.O. Adityapur District Saraikela- Kharsawan in Jharkhand by M/s Bimaldeep Steel Private Limited – regarding Environmental Clearance

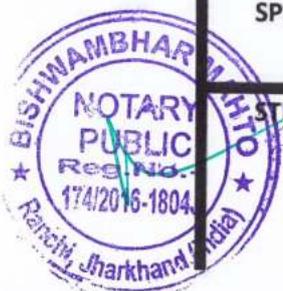
Sir,

This has reference to your letter no. nil dated 26.08.2010 along with a copy of EIA/EMP report seeking environment clearance under the provisions of EIA Notification, 2006.

2. The Ministry of Environment and Forests has examined the application for the above project. It is noted that M/s Bimaldeep Steel Private Limited have proposed for expansion of Sponge Iron Plant (from 100 TPD to 200 TPD) and installation of Steel melting shop (330 TPD) and Captive Power Plant (12 MW- 4 MW-WHRB & 8 MW AFBC) at 3rd Phase Extension, Adityapur Industrial Area, P.O. Adityapur, District Saraikela- Kharsawan in Jharkhand. Total project area is 20.20 acres of which green belt will be developed in 33% area. No R & R is involved. No wild life sanctuary/national park is within 10 km radius of the unit. River Karkari flows at a distance of 2 Km from the proposed site. Iron ore, pig iron, melting scrap, non-coking coal, dolomite, iron ore fines, ore, dolomite and char will be used as raw materials. Coal (78,000 MT/annum) will be sourced from the CCL mines. Total cost of the project is Rs. 1 Crores. Rs. 3.11 Crores and Rs. 45.40 Lacs will be earmarked towards total capital cost and recurring cost/annum for environmental pollution control measures.

3. Details of the production capacity along with plant configuration are given below:

PRODUCTION FACILITY	TECHNOLOGY	CAPACITY PER DAY	CAPACITY ANNUAL
SPONGE IRON	Coal based rotary kiln Direct Reduction	Existing - 100 TPD	60,000 TPA
		Expansion - 100 TPD	
		Total - 200 TPD	
STEEL MELTING	Induction Furnace (Steel) – CCM - LRF	Steel Melting Shop – 330 TPD (Phase I – 2x 10 T Induction Furnace & 6/11 m CCM	1,08,000 TPA



		Phase – II – 1x 10T Induction Furnace, 1x 10 T LRF)
CAPTIVE POWER	Based on steam from WHRB & AFBC	12 MW (4 MW WHRB + 8MW AFBC)

4. It is noted that fume extraction system will be installed for extraction of fumes and dust from all material handling points. All the de-dusting units will be connected to stack of height 30m. Electrostatic precipitator (ESP), bag filters, cyclone collectors will be provided for air pollution control. Particulate emission will be controlled with in 50 mg/ Nm^3 . Pulse bag filters will be provided to steel melting shop (SMS). ESP will be provided to captive power plant and Sponge iron plant. Bag filters will be provided in coal crushing and coal handling area of FBC based power plant as well as raw material handling area. To mitigate the noise, plant equipments and machinery will be maintained. The workers will be provided with ear plugs.

5. Make up water requirement of $1,050 \text{ m}^3/\text{day}$ will be met from the Sitapur dam. Permission for drawl of $1,000 \text{ m}^3/\text{day}$ from Sitarampur Dam has been granted by Sub-divisional officer, Drinking Water and Sanitation Sub-Division Adityapur vide letter No. 429 dated 01.08.2009. Closed circuit recycling system will be adopted in the power plant. The waste water generated from the power plant will be used for ash quenching, sprinkling in the coal yard for dust suppression. Treated wastewater from SMS, CCM will be recycled for washings and dust suppression etc. Domestic effluent will be routed to a septic tank and soak pit and the treated effluent will be used for green belt development. Rain water harvesting system will be adopted for surface run-off for use of harvested water. Total power requirement of 14.5 MW will be met from captive power plant 12 MW and remaining from JSEB.

6. Solid wastes generated in the form of Char/dolochar will be used as fuel in FBC boilers for power generation. Flue dust from sponge iron plant will be used for manufacturing of fly ash bricks. Fly ash will be used for cement making as well as brick manufacturing. Kiln accretions will be used as sub-base material for road construction or landfill. Return scrap will be used in SMS. Dust from air pollution control equipments will be recycled in the process.

7. The Integrated steel plants are listed at S. No. 3 (a) under Category "A" of the Schedule of EIA Notification 2006 and appraised by the Expert Appraisal Committee (Industry) in the Ministry.

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8. The proposal was considered by the Expert Appraisal Committee-1 (industry) in its 17th meeting held during 13th - 14th December, 2010. The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions. It is noted that no public hearing/consultation is required due to project being located in notified Industrial area as per Section (iii), Stage (3), (i) (b) of EIA Notification 2006.

9. Based on the information submitted by you, presentation made by you and consultant, M/s Eco Care, Asansol West Bengal, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006 subject to strict compliance of the following Specific and General conditions:

A. SPECIFIC CONDITIONS :

1. Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. On-line ambient air quality monitoring and continuous stack monitoring facilities for all the stacks shall be provided.



shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP) and bag filter etc. shall be provided to keep the emission levels below 50 mg/Nm³ by installing energy efficient technology.

ii. As proposed, Electrostatic precipitator (ESP) shall be provided to WHRB, FBC and DRI plants to control particulate emissions within 50 mg/Nm³. Fume extraction system shall be provided to induction furnaces to control the emissions within the prescribed standards.

iii. The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.

iv. Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/Code of Practice issued by the CPCB shall be followed. New standards for the sponge iron plant issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 should be followed.

v. Hot gases from DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack.

vi. Total water requirement shall not exceed 1,050 KLD. Efforts shall further be made to use maximum water from the rain water harvesting sources. Use of air cooled condensers shall be explored and closed circuit cooling system shall be provided to reduce water consumption and water requirement shall be modified accordingly. All the effluent shall be treated and used for ash handling, dust suppression and green belt development. No effluent shall be discharged and

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'zero' discharge shall be adopted. Sanitary sewage should be treated in septic tank followed by soak pit.

vii. Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement shall be met from other sources.

viii. Regular monitoring of influent and effluent surface, sub-surface and ground water (including chronic) should be ensured and treated wastewater should meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent. Leachate samples for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry Regional Office at Bhubaneswar, SPCB and CPCB.



- ix. The water consumption shall not exceed as per the standard prescribed for the steel plants.
- x. All the coal fines, char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be used for briquette making or disposed off anywhere else. AFBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning. Scrap shall be used in steel melting shop (SMS) and SMS slag and kiln accretions shall be properly utilized. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner.
- xi. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2009.
- xii. Vehicular pollution due to transportation of raw material and finished products shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.
- xiii. All internal roads shall be black topped. The roads shall be regularly cleaned with mechanical sweepers. A 3-tier avenue plantation using native species shall be developed along the roads. Facilities for parking of trucks carrying raw coal from the linked coalmines shall be created within the Unit.
- xiv. Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste should be submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB.
- xv. A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.

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- xvi. Risk and Disaster Management Plan along with the mitigation measures shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB within 3 months of issue of environment clearance letter.
- xvii. As proposed, green belt shall be developed in 33 % of plant area as per the CPCB guidelines in consultation with the DFO.
- xviii. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants should be implemented.
- xix. At least 5 % of the total cost of the project should be earmarked towards the corporate social responsibility and item-wise details along with time bound action plan should be prepared and submitted to Ministry's Regional Office at Bhubaneswar. Implementation of such program should be ensured accordingly in time bound manner.
- xx. The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:



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- i. The project authorities shall strictly adhere to the stipulations made by the Jharkhand Pollution Control Board (JPCB) and State Govt.
- ii. At no time, the emissions shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.
- iii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- iv. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and size and location.
- v. The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October, 1994 and January, 2000. Authorization from

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the JPCB shall be obtained for collection, treatment, storage, and disposal of hazardous wastes.

- vi. The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management and Handling) Rules, 2003. Authorization from the A. P. Pollution Control Board must be obtained for collection / treatment / storage and disposal of hazardous wastes.
- vii. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- viii. The company shall develop rain water harvesting structures to harvest the rain water for utilization during the lean season besides recharging the ground water table.
- ix. Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- x. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report.
- xi. A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions.
- xii. As proposed, Rs. 6,047.00 Lakhs and Rs. 969.00 Lakhs shall be earmarked towards total capital cost and recurring cost/annum for environmental pollution control measures and judiciously used to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. A time bound implementation schedule shall be submitted to the Ministry and its Regional Office at Bhubaneswar to implement all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
- xiii. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom



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suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.

xiv. The project proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored

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data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and the PPCB. The criteria pollutant levels namely; RSPM (PM₁₀ and PM_{2.5}), SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

xv. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the JPCB. The Regional Office of this Ministry / CPCB / JPCB shall monitor the stipulated conditions.

xvi. The environmental statement for each financial year ending 31st March in Form-V as is mandated submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Offices of the MOEF by e-mail.

xvii. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the JPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office.

xviii. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

10. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

11. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

-8-

12. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Environmental (Insurance) Liability Act, 1991 along with their amendments and rules.



(Dr. P.L. Ahu
Scient

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Copy to:-

1. Secretary, Department of Forest, Govt. of Jharkhand, Nepal House, Ranchi.
2. Chief Conservator of Forests, Ministry of Environment & Forests, Regional Office, (EZ) A-3, Chandrashekharpur , Bhubaneswar-715023.
3. Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar New Delhi – 110 032.
4. Chairman, Jharkhand State Pollution Control Board, T.A Division Building (Ground Floor) HEC Campus, Dhurwa, Ranchi -834004.
5. Director (Monitoring Cell), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Guard File/Monitoring File/Record File.

(Dr. P. L. Ahu
Scienti



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING, GROUND FLOOR, H.E.C. DHURVA RANCHI-834004

Phone: 2400852, 2400851 Fax: 0661-2400860

Ref.No.

Date:

No Objection Certificate (Consent to establish) under section 25 & 26 of the water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

1. Reference application no. **2982** dated **31.03.2005** of **M/s. Bimaldeep Steel Pvt. Ltd,** Aditya Road, Bistupur, Jamshedpur, East Singbhum for setting up (2nd Kiln) for Expansion facilities Plant for manufacturing of **Sponge Iron** at Plot No.- A 5(P), A 6(P), 7 to 10, 11(P), 12 (P), Khata No.-121, 122, 101, At-Adityapur Industrial Area, Distt.-Saraikela-Kharsawan. After Expansion the production capacity and proposed investment of the industry will be as follows :-

Sponge Iron	-	200 TPD
Proposed Investment	-	4696.73 lacs only.

2. The documents relied upon:

- (1) The contents of N.O.C application, Project report, E.I.A/E.M.P and the documents furnished in support of application.
- (2) The related provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Air (Prevention & Control of pollution) Act, 1981 and the Environment (Protection) Act, 1986.

3. After considering the above, N.O.C (Consent to establish) is accorded subject to the compliance of the following conditions:

- (01) That, the proponent shall install minimum resource wasting plant (s) and shall reach to no resource wasting plant (s) in 5 years by self introspection and retrofitting.
- (02) That, the proponent shall obtain consent to operate from State Pollution Control Board under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 prior to commissioning of the plant.
- (03) That, the proponent shall install water meter to measure the water to be consumed for different purposes to meet the requirement of the Water, furnish returns of water to be consumed and pay water-cess under the Water (Prevention & Control of Pollution) Cess Act, 1977.
- (04) That, the proponent shall obtain authorization under the Hazardous Wastes (Management & Handling) Rules, 1989; the Biomedical Wastes (Management & Handling) Rules, 1986 and the Municipal Solid Wastes (Management & Handling) Rules, 2000, whichever is applicable.

M Iron & Steel Company Ltd.

Ry Kumar A
Director



289/16/08

- (05) That, the proponent shall abide by the provisions of the Environment (Protection) Act, 1986 and shall maintain the quality of effluent, emission, ambient air and noise level in conformity with the standards prescribed in the Environment (Protection) Rules, 1986.
- (06) That, the proponent shall maintain the suspended particulate matter in emission to be less than 150 mg/Nm^3 and suspended particulate matters in ambient air at the periphery to be less than 500 ug/Nm^3 .
- (07) That, the proponent shall collect and treat the effluent in foolproof latest system and shall recycle treated effluent to the system for reuse in entirety and shall ensure no discharge of effluent right from the beginning of the project.
- (08) That, the proponent shall make stack(s) of the height and with the provision(s) of emission monitoring port hole(s), ladder(s) and platform(s), as prescribed by Central Pollution Control Board .
- (09) That, the proponent shall ensure continuous and uninterrupted power supply with provision of separate energy meters for the pollution control systems to enable the pollution control systems to function uninterruptedly.
- (10) That, the proponent shall use D.G. set(s) of standard and with the height of exhaust pipe as prescribed in the Environment (Protection) Rules, 1986 and shall house it (them) in integral acoustic enclosure (s) with their(its) establishment.
- (11) That, the proponent shall dispose of hazardous wastes, biomedical wastes, municipal solid wastes and batteries wastes (whichever is applicable) in the manner as specified under respective Rules.
- (12) That, the proponent shall install intermittently operating fixed type water sprinklers in all dust prone areas of the premises right from the beginning of the project.
- (13) That, the proponent shall do tree plantation surrounding dust prone areas and shall be minimum 33% of the area of land.
- (14) That, the proponent shall do 100% rain water harvesting with implementation of the project.
- (15) That, the proponent shall install air pollution control devices such as dust catcher, cyclone separators, Bag filters, venturi scrubber, E.S.P., etc. in suitable places in suitable combination to control emission with implementation of the project.
- (16) That, proponent shall make all haul roads pucca and shall maintain a good house keeping by regular cleaning and wetting of the haul roads and dust prone areas right from the beginning of the project.
- (17) That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and handling and transfer under foolproof cover (s) and shall install dust catchers over uncovered spaces of processing and handling and transfers points.
- (18) That, the proponent shall start activities at the site after obtaining environmental clearance from Government of India, Ministry of Environment and Forest, New Delhi.
- (19) That, the proponent shall interlock production systems with ESP and other pollution control systems with an electric circuit.



& Steel Company Ltd.

Contd

K. M. S. Director



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

JHARKHAND STATE POLLUTION CONTROL BOARD

[CONSTITUTED UNDER SECTION 4 OF THE WATER PREVENTION & CONTROL OF POLLUTION ACT, 1974]

T.A.DIVISION BUILDING (GROUND FLOOR), IEC COMPLEX, DHURWA, RANCHI-834004.

Phone No:-0651- 2400852, 2400851, Fax No:- 2400850.

Ref.No. PC/JSR/B-57/04-

Date.....

CONSENT TO OPERATE

With reference to the application dated 04.12.12 of M/s. Bimaldeep Steel Pvt. Ltd., Plot No. 11 to 14, Phase III Extension, Adityapur Industrial Area, Dist. Saraikela Kharsawan for consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and that under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, he (they) is (are) granted consent to bring and use his(their) new altered existing outlet(s) for discharge of trade effluent and (or) domestic sewage and to operate his (their) industrial plant having installed production capacity to produce Sponge Iron- 1x100 TPD (Kata-I, At- Plot No. 11 to 14, Phase III, Adityapur Industrial Area, Dist. Saraikela Kharsawan for the period from 01.04.2013 to 31.03.2014 with the following conditions :

1. That, he(they) shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board.
2. That, he(they) shall abide by the obligations provided under section 24, 31 and 33A of the Water (Prevention & Control of Pollution) Act, 1974 and shall extend co-operation to the Board in performing its functions entrusted under section 20, 21, 23, 30 and 32 of the Act.
3. That, he(they) shall comply with the requirements of the Water (Prevention & Control of Pollution) Cess Act, 1977 read with the Water (Prevention & Control of Pollution) Cess Rules, 1978.
4. That, he(they) shall abide by the obligations provided under section 22, 23 and 31A of the Air (Prevention & Control of Pollution) Act, 1981 and shall extend co-operation to the Board in performing its functions entrusted under sections 24, 25 and 26 of the Act.
5. That, he(they) shall abide by the obligations provided under sections 5, 7, 8 and 9 of the Environment (Protection) Act, 1986 and shall extend co-operation in performing the functions entrusted under section 3, 10 and 11 of the Act.
6. That, he(they) shall abide by the applicable provisions of the Environment (Protection) Rules, 1986, the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008; the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989; the Bio-medical Waste (Management & Handling) Rules, 1995; the Municipal Solid Wastes (Management & Handling) Rules, 2000 and the Batteries (Management & Handling) Rules, 2001.
7. That, he(they) shall maintain the quality of discharge and (or) ambient air and (or) emission and (or) noise level of environmental pollutants in conformity with the standards as laid under Rule 3 of the Environment (Protection) Rules, 1986.
8. That, he(they) shall monitor his(their) effluent(s), emission(s) and the ambient air, noise level regularly and shall submit the report to the Board in compliance of the conditions laid in paragraph 7.



24/04
2013

3M Iron & Steel Industry Ltd

Ry. Kumar

9. That, he(they) shall establish well equipped environmental laboratory with the facilities of system(s) of continuous monitoring of effluent(s), emission(s) and ambient water quality(ies), ambient air quality(ies) and ambient noise level(s) and transferring them (monitoring results) to his(their) website(s) and to the e-mail address(es) of the key persons of Jharkhand State Pollution Control Board, Zonal Office, Kolkata and Ministry of Environment & Forests, Regional Office, Bhubaneswar with simultaneous displaying at prominent locations in front of his(their) premises. [*List(s) of medium and large scale under 17 categories of polluting industries of category A of EIA Notifications, 2006.]
10. That, he(they) shall submit the environmental statement every year by 30th September and shall harvest all rain water precipitating in the premises and do tree tree plantation in the premises as air barrier.
11. That, he(they) shall submit application for consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and that under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days before the expiration of the consent order 31.03.2014 or within 30 days from the date of receipt of the order, whichever is earlier.
12. That, he(they) shall maintain and operate online monitoring system with connectivity to the Board regularly.
13. That, he(they) shall make disposal of coal char properly.
14. That, he(they) shall operate and maintain air pollution control devices regularly.
15. That, he(they) shall operate and maintain bag filters installed at Coal Crusher, Coal Injection, Iron Ore Crusher, Cooler discharge, Intermediate Bin and Product House & Stock House regularly.
16. That, he(they) shall submit ambient air quality reports, stack emission, noise level monitoring report and effluent analysis report to the Board within the consent period.
17. That, he(they) shall ensure the cleaning and watering of ground regularly to improve house keeping.
18. That, he(they) shall keep the waste water in close cover.
19. That, he(they) shall operate all fixed type water sprinklers at dust prone areas inside the plant.
20. That, he(they) shall pay Water Cess under the Water (Prevention & Control of Pollution) Cess Act, 1977.
21. That, he(they) shall develop plantation within and around the plant premises.
22. That, he(they) shall install WHRB and AFBC Boiler.
23. That, he(they) shall utilize 100 % of coal char in their own power plant.
24. That, he(they) shall make boundary wall around coal char storage area within two months and shall submit photograph to the Board.
25. That, he(they) shall cover coal char with wire mesh or soil within two months and shall submit photograph in this regard to the Board.

Sd/-
Member Secretary

Ranchi, Dated 26.6.15

Memo no. PC/JSR/B-57/04-191419

Copy forwarded to: M/s. Bimaldeep Steel Pvt. Ltd., Plot No. 11 to 14, Phase III, Adityapur Industrial Area, Dist. Saraikela Kharsawan Regional Officer, Regional Office-Lab-Laboratory, Jamshedpur for information & necessary action

Iron & Steel Company Ltd.

Qadir/Consent/P-240



Rg Khanna
Director

Member Secretary

26/6/15

Appendix III
[See rule 7(2)]
CERTIFICATE OF SALE
(For Movable Property)

Whereas

CFM Asset Reconstruction Pvt. Ltd. (CFM-ARC) is a company incorporated under Companies Act, 2013 duly registered with Reserve Bank of India (RBI) as an Asset Reconstruction Company under Section 3 of Securitization and Reconstruction of Financial Assets and Security Interest (SARFAESI Act, 2002) having CIN-U67100GJ2015PTC083994 and its registered office at A/3, 5th Floor Safal Profitaire, Prahlad Nagar Garden, Ahmedabad - 380015 and corporate office at 1st Floor, Wakefield House, Spratt Road, Ballard Estate, Mumbai 400038 acquired the entire outstanding debts along with underlying securities of Bimaldeep Steel Pvt Ltd (The Borrower) under Sec.5 of SARFAESI Act, 2002 from its four secured creditors namely - Allahabad Bank, Bank of Baroda, Punjab National Bank and Asset Reconstruction Company India Ltd (Acquired from IDBI Bank).

The undersigned being the authorized officer of the CFM Asset Reconstruction Pvt. Ltd. (CFM-ARC) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act], 2002, [54 of 2002] and in exercise of the powers conferred under sub-section (12) of section 13 read with [rules 6 and 7] of the Security Interest (Enforcement) Rules, 2002 has in consideration of the payment of Rs. 15,25,00,000/- (Rupees Fifteen Crore Twenty five Lakh only) plus 18% GST sold on behalf of CFM Asset Reconstruction Pvt Ltd in favor of M/s GM Iron And Steel Company Limited, having PAN - AACCG8205E CIN - U27310WB2007PLC113656 and registered office at Rairangpur, Mayurbhanj, Odisha - 757043 [referred to as PURCHASER] the movable goods as described in Annexure I was originally hypothecated / charged in favour of Assignor Banks now stands assigned to CFM-ARC by the Hypothecator Namely: Bimaldeep Steel Pvt Ltd (The Borrower) towards the financial facilities being credit facilities availed by Borrower Company and offered by Allahabad Bank, Bank of Baroda, Punjab National Bank and Asset Reconstruction Company India Ltd (acquired from IDBI Bank) who are Assignors and now assigned to CFM-ARC.

The undersigned acknowledge the receipt of Rs.15,25,00,000/- (Rs. Fifteen Crore Twenty Five Lakh Only) towards sale consideration plus Rs.2,74,50,000/- (Rupees Two crore Seventy Four Lakh Fifty Thousand only) being the sale price plus GST in full and handed over the delivery of moveable goods as more particularly described in Annexure I on page no. 2 and 3 of the sale certificate.

The sale of the scheduled moveable goods was made free from all encumbrances as known to the secured creditor.

For CFM ASSET RECONSTRUCTION PRIVATE LIMITED

Bhauvelal

DIRECTOR / CEO / AUTHORIZED SIGNATORY
Authorized Officer
CFM Asset Reconstruction Pvt Ltd

Date: 18/09/2020
Place: Mumbai



Corporate Office
CFM Asset Reconstruction Private Ltd
1st Floor, Wakefield House, Spratt Rd,
Ballard Estate, Mumbai - 400 038
T : 41 22 4970 1233 / 4005 5282

Page 1 of 3

ANNEXURE I – Description of moveable Goods being part of Sale Certificate dated 18/09/2020 issued by CFM Asset Reconstruction Pvt Ltd in favor of M/s GM Iron and Steel Company Limited.

Sr No	Description	Quantity
1.	Iron Ore Handling Vibrating Feeder etc	01 Nos
2.	Stock House Volumetric belt/ Feeders etc	01 Nos
3.	COAL HANDLING Volumetric Feeders & etc 60 THP	1 set
4.	Klin & Cooler Completer kiln & cooler assembly kiln #1 (2004), Klin #2 (2007) 4 m shell OD x 42 m long each with ELECON reduction gear box Hydra system for emergency Fans for ABC Butterfly Damper 9 Pump for ABC Water spray nozzle Shell fans (shaft drive) Butterfly Damper D P Flap Set of slirings Klin Springs Roots blowers Butterfly damper Coal injector (4) Coal throw pipes (4) Coal Burners (4) Swirler for coal burners (2) Coal Burners (CB) fans (2) Butterfly damper (fabricated) LDO/ HSD oil injection Pump (2) Oil Nozzles (12) Grease Pump (2) Butterfly damper (fabricated) Klin Main gearboxes (2) Klin Auxillary Gear boxes (2) Curved tooth gear coupling (2) Hydraulic thruster break Brake drum flex coupling Air tubes Radiation Protection tubes Swirlers Thermowells Submerged nozzle plates Penu cylinder (single acting) Main cooler gear boxes (2) Cooler pump	02 nos each

For CFM ASSET RECONSTRUCTION PRIVATE LIMITED

D. K. Shrivastava
DIRECTOR / CEO / AUTHORISED SIGNATORY



CFM



Corporate Office:
CFM Asset Reconstruction Private Ltd
1st Floor, Wakefield Flouder, Street Rd,
Ballard Estate, Mumbai - 400 038
T : + 91 22 4070 3713 / 4070 5085

Page 2 of 3

	Collar Sliprings (4) Hydra system thrust Pendulum Sys, For Thrust Electric motors	
5	Product House Vibrating screen Magnetic separator	1 set
6	Conveyor Equipments:- Belts conveyors, G/Box, & Geared Motors couplings etc.	1 set
7	Pollution Abatement:- Electrostatic precipitator (ESP), Bag filters	02 Nos
8	Quality Assurance:- One lot instruments etc.	1 L
9	Electric Installation:- Substation, Control Panels & cables	
11	Refractories For Kiln & Coolers	
12	Miscellaneous Pay Loaders (JCB) & Dumpers (9T) One lot (tools & tackles)	1 Nos
13	Induction Furnace 400 kva Each, medium frequency cap.10 T each with 2 crucibles make INDUCTORHERM 2009 (with all electrical control hyd. Tilting device complete with all equipment & accessories etc.	02 Nos
14	Electric Transformers Rating 33 KV/605 V capacity 47000 KVA each	02 Nos
15	Casting Machines Size (6 mtr x11 mtr) & Tundish moulding casting, 100x100x6 mtr. Long Cast House Equipment 15 T steel ladies (4) Stag box, water box, charging box, Tundish cars (2), Tundish Box (3) Oscillating Mould, Hyd. Etc	
16	Electrical Installation:- Sub-station 7 heavy duty cables etc	
17	(EOT) Cranes - 2009-2010 2 @ 35 T/15 T SEL (Ind Fce Bay) 1 @ 15 T/5 T SEL (Ind Fce Bay) 1 @ 10 T/5 T SEL (CC Bay) 1 @ 10 T/5 T SWL (CC Bay) All Make ASIAN	



For CFM ASSET RECONSTRUCTION PRIVATE LIMITED

D. Khambhali
DIRECTOR / CEO / AUTHORISED SIGNATORY



Corporate Office
CFM Asset Reconstruction Private Ltd
1st Floor, Waldenfield House, Spratt Rd,
Bairat Estate, Mumbai - 400 038
T : 01 214070 1333 / 4005 5282

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APPENDIX V
[See rule 9 (6)]
SALE CERTIFICATE
(For Immovable Property)

Whereas

CFM Asset Reconstruction Pvt. Ltd. (CFM-ARC) is a company incorporated under Companies Act, 2013 duly registered with Reserve Bank of India (RBI) as an Asset Reconstruction Company under Section 3 of Securitization and Reconstruction of Financial Assets and Security Interest (SARFAESI Act, 2002) having CIN-U67100GJ2015PTC083994 and its registered office at: A/3, 5th Floor Safal Profitare, Prahlad Nagar Garden, Ahmedabad - 380015 and corporate office at 1st Floor, Wakefield House, Spratt Road, Ballard Estate, Mumbai 400018 acquired the entire outstanding debts along with underlying securities of Bimaldeep Steel Pvt Ltd (The Borrower) under Sec.5 of SARFAESI Act, 2002 from its four secured creditors namely - Allahabad Bank, Bank of Baroda, Punjab National Bank and Asset Reconstruction Company India Ltd (Acquired from IDBI Bank).

The undersigned being the authorized officer of the CFM-ARC having its Registered Address as mentioned above under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act], 2002 (54 of 2002) for itself and in exercise of the powers conferred under section 13 read with the Security Interest (Enforcement) Rules, 2002 (rules 8 and 9) sold on "as is where is basis", "as is what is basis" and "No Recourse Basis" on behalf of CFM Asset Reconstruction Pvt. Ltd. being Secured Creditor in favor of M/s GBT Iron And Steel Company Limited, having PAN - AACCG820SE CIN - U77310WB2007PLC113656 and registered office at Ranangpur, Mayurbhanj, Odisha - 757043 (referred to as PURCHASER) the immovable property as described in the schedule given below which was originally mortgaged / charged in favour of Assignor Banks now stands assigned to CFM-ARC by the mortgagor namely: Bimaldeep Steel Pvt Ltd (The Borrower) towards the financial facilities being credit facilities availed by Borrower Company and offered by Allahabad Bank, Bank of Baroda, Punjab National Bank and Asset Reconstruction Company India Ltd (acquired from IDBI Bank) who are Assignors and now assigned to CFM-ARC.

The undersigned acknowledge the receipt of Rs.5,75,00,000/- (Rs. Five Crore Seventy Five Lakh Only) being the sale price in full and handed over the delivery and possession of the scheduled property to the purchaser.

The sale of the scheduled property was made free from all encumbrances as known to the undersigned.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Industrial landed plots no 110P, 120P, A 11, A 12, A 50P, A 60P, A 7, A 8, A 9, A 10, A 11, A 12P, survey plot - 11,20P, 110P, 111P, 112P, 113P, 114P, Khata No. 121, 122, 103 total area covering 4.1 acres along with RCC buildings having total built up area of 55530 Sq. Ft. situated at Village Parvatpur, Adityapur Industrial Area, Phase 3, Extension, District - SHARADA NAGAR AND STATE - Jharkhand PIN 832109

For CFM ASSET RECONSTRUCTION PRIVATE LIMITED

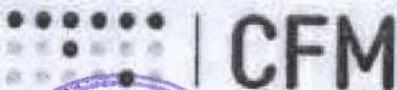
P. Khambhar

DIRECTOR / CEO / AUTHORIZED SIGNATORY

Authorized Officer
CFM Asset Reconstruction Pvt Ltd

Page 1 of 1

Date: 18/09/2020
Place: Mumbai



Corporate Office
CFM Asset Reconstruction Private Ltd
1st Floor, Wakefield House, Spratt Rd,
Ballard Estate, Mumbai - 400018
T + 91 22 4970 4289 / 4970 5282



Booked Office - A/3, 5th Floor, Safal Profitare, Near Prahlad Nagar Garden, Ahmedabad - 380015

e-mail

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कार्यालय कारखाना निरीक्षक, सरायकेला खरसावों अंचल नं०-1, आदित्यपुर।

पत्रांक- 167

कैम्प दिनांक- 01-12-2020

कार्यालय में संधारित संचिका के आधार पर प्रमाणित किया जाता है कि मेसर्स विमलदीप स्टील प्रा० लि० A/11,A/12,A/13 &A/14 3rd phase industrial area adityapur, Jamshedpur Dist - saraikella- kharsawan निबंधन संख्या69145/एस०बी०एम० के दखलकार श्री ए०के० मुरारका द्वारा प्रेषित प्रपत्र सं० 29 के अनुसार उक्त कारखाना सितम्बर 2013 से बंद है।

Handwritten signature
02/12/2020

कारखाना निरीक्षक,
सरायकेला खरसावों, अंचल नं०-1, आदित्यपुर।

कारखाना निरीक्षक
सरायकेला-खरसावों अंचल नं०-1
आदित्यपुर

JIS Iron & Steel Company Ltd.

Handwritten signature
Director





GM Iron & Steel Company Ltd.

CIN : U27310WB2007PLC113656 E-mail : gmsteelbbsr@gmail.com

PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area, Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurli, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh. -832404

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To,
Director (Industry-I)
Ministry of Environment, Forests and Climate Change,
Government of India, Paryavaran Bhawan,
Jor Bagh Road, Jor Bagh,
New Delhi-110003.

Date: 08.02.2024

Subject: Transfer of Environmental clearance (EC) from M/s Bimaldeep Steel Private Limited to M/s GM Iron & Steel Company Limited for "Integrated Steel Plant" located at 3rd Phase Extension, Adityapur Industrial Area, P.O Adityapur, District Saraikela - Kharsawan in Jharkhand.

Reference: Environmental Clearance vide F.No J-11011/641/2009- IA II (I) dated 17th January 2011.

Dear Sir,

This is in reference to above mentioned subject. We would like to inform you that, the Company has acquired by M/s GM Iron & Steel Company Limited.

Thus, we hereby submit the following Documents for transfer of Environmental clearance:

1. Certificate of Incorporation pursuant to change name as **Annexure - I**.
2. Undertaking from Transferor- **Annexure - II**.
3. Undertaking from Transferee- **Annexure - III**.

The Change sought out in the company name is given below.

In Favour of M/s GM Iron & Steel Company Limited 3 rd Phase Extension, Adityapur Industrial Area, P.O. Adityapur, District Saraikela- Kharsawan in Jharkhand
Instead of: M/s Bimaldeep Steel Private Limited ADITYA-3 rd Floor, Q Road, Bistupur, Jamshedpur- 831001, Jharkhand

In view of the above, we are hereby requesting you to kindly transfer the Environment Clearance (EC) from M/s Bimaldeep Steel Private Limited to M/s GM Iron & Steel Company Limited and issue the amended EC in the name of M/s GM Iron & Steel Company Limited.

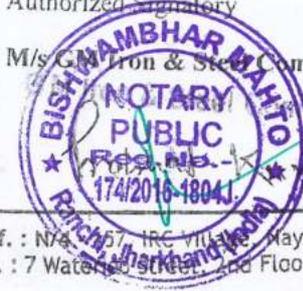
Thanking you,

Yours faithfully

Authorized Signatory

M/s GM Iron & Steel Company Limited

(Signature)
Director



**JHARKHAND STATE POLLUTION CONTROL BOARD**

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-9842816/2022/413

Dated : 2022-04-08

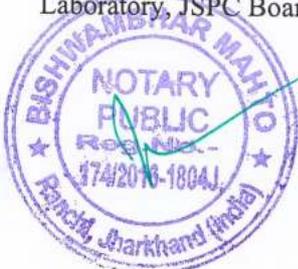
Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2022-04-07 of M/s GM Iron & Steel Company Ltd., Occupier Name :Raj Kumar Mishra for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. **Documents Relied Upon:**



- (1) The content of revocation direction of CPCB, New Delhi under section 5 of the Environment (Protection) Act, 1986 vide letter No. HO/ISP/IPC2-183/2021 dated 06.07.2021 with conditions in the name of M/s G M Iron and Steel Co. Ltd.;
- (2) The content of Possession certificate of AIADA issued to M/s Bimaldeep Steels (P) Ltd., for the Plot No. A-11(P), A-12 (P), A-13, A-14, including road, 3rd Phase, Industrial area, Adityapur (Area 5 acres) vide dated 04.4.2000;
- (3) The content of Lease deed agreement made on 07th day of 2004 made between AIADA and M/s Bimaldeep Steels Pvt. Ltd., for Plot Nos. A-11(P), A-12(P), A-13, A-14 including Road, Near 3rd Phase, Industrial Area, Adityapur, Jamshedpur (Total area- 08 acres);
- (4) The content of Lease deed agreement made on 05th day of 2005 between AIADA and M/s Bimaldeep Steels Pvt. Ltd., for Plot Nos. A-5(P), A-6(P), A-7, A-8, A-9, A-10, A-11 (P), A-12 (P) including Road, Near 3rd Phase, Industrial Area, Adityapur, Jamshedpur (Total area- 05 acres);
- (5) The content of NOC issued by Bihar SPCB vide ref. T-4481 dated 19.10.2000 for Sponge Iron – 15000 MT/Y (i.e. 50 TPD) on Plot No. A/11-14;
- (6) The content of NOC (Expansion) issued vide ref. N-248 dated 17.10.2003 for Sponge Iron – 100 MT/day for Plot No. A-11 to A-14, 3rd Phase, Adityapur from JSPCB;
- (7) The content of Consent to Establish (CTE) issued to M/s Bimaldeep Steel Pvt. Ltd. vide ref. 2884 dated 03.06.2008 for Sponge Iron – 200 TPD on Plot No. A-5(P), A-6(P), 7 to 10, 11(P), 12 (P), Khata NO. 121, 122, 101, AIA, Seraikela Kharswan.
- (8) The content of Environmental Clearance vide Ref. F. No. J-11011/641/2009-IA II (I) dated 17.01.2011 for expansion of Sponge Iron Plant (100 TPD to 200 TPD), installation of Steel Melting shop-330 TPD and captive Power Plant- 12 MW (4MW WHRB & 8 MW AFBC) to M/s Bimaldeep Steel Private Limited.
- (9) The Consent to Operate(CTO) issued vide ref. G-1419 dated 26.04.2013 for Sponge Iron – 1x100 TPD on Plot No. 11 to 14, Phase – III, AIA, Seraikela Kharswan granted to M/s Bimaldeep Steel Pvt. Ltd. valid up to 31.03.2014;
- (10) The content of Land cancellation letter ref. no. 516 dated 27.03.2021 regarding land cancellation in the name of M/s Bimaldeep Steel Pvt. Ltd.,
- (11) The content of Land allotment order issued vide ref. No. 517/AR dated 27.03.2021 for total area of 13 acres of land to M/s G M Iron and Steel Co. Ltd., for Plot Nos. shed No. A-11, A-12, A-13, A-14, A-5 (P), A-6(P), A-7, A-8, A-9, A-10 including 60'-0' Road;
- (12) The content of Lease deed No. 1557/ 1473 made with AIADA and M/s G M Iron and Steel Co. Ltd., on 16th April, 2021 for Plot Nos. A-5 (P), A-6(P), A-7, A-8, A-9, A-10, A-11, A-12, A-13, A-14 including 60'-0' Road for an area of 566280 sq. ft. (13 acres);
- (13) The content of Sale certificate of M/s. CFM Asset Reconstruction Pvt. Ltd. being the vendor company sold all the movable assets (equipment and machineries) belonging to M/s Bimaldeep Steel Pvt. Ltd. vide invoice No. 01/sales/2020-21 dated 18.09.2020 to M/s GM Iron & Steel Company Ltd. much prior to the Appeal filed before DRAT of Plot Nos. 11(P), 12(P), A-13, A-14, A-5 (P), A-6(P), A-7, A-8, A-9, A-10, A-11, A-12 (P) with total built up area 55530 sq. ft.
- (14) The content of Sri Rahul Saboo, Advocate vide letter dated 18.08.2021 has made available legal opinion to this office mentioned that “ In my opinion the Jharkhand State Pollution Control Board can dispose of the online application for grant of consent to operate filed by M/s G M Iron & Steel Company Ltd. ensuring that the condition precedent for grant of consent to operate has been duly complied”
- (15) The content of certificate of sale in the name of the unit signed by Authorized Officer, CFM Reconstruction Pvt. Ltd. with details of movable and immovable properties;
- (16) The content of Filled up FORM – 32 with information regarding newly appointed Directors of the unit;
- (17) The content of Inspection Report (I/R) vide Ref. No. 107 dated 25.01.2021 of Regional Office-Cum-Laboratory, JSPC Board, Jamshedpur;



3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -Adityapur Industrial Area , P S -Parwatipur , District -SERAIKELA KHARSAWAN , as follows:

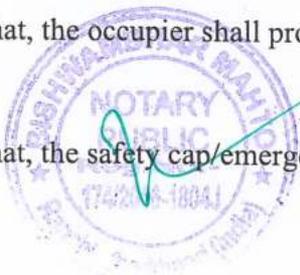
Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
Before Expansion	Plot Nos. A-5 (P), A-6(P), A-7, A-8, A-9, A-10, A-11, A-12, A-13, A-14 including 60'-0' Road	566280 sq. ft. (13 acres);	6696.73 lac	Sponge Iron - 2 x 100 TPD	31/03/2023

(A) Specific Conditions:

1. That, the occupier shall make the approach road and roads within premises of the plant and work areas asphalted or concreted
2. That, the occupier shall construct the shed for keeping Iron Ore properly and ensure Crushing and screening operation in shaded enclosed area.
3. That, the occupier shall make water sprinkling arrangement in areas around crushing and screening units, raw material heaps at unloading points, heavy vehicle movement areas, roads and waste dump sites etc.
4. That, the occupier shall have its conveyor belt for transporting the materials fully covered all along its way and transfer points and suction system should be connected to de-dusting equipment.
5. That, the occupier shall ensure the cleaning and wetting of ground regularly to improve house keeping.
6. That, the occupier shall comply with conditions of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
7. That, the occupier shall submit Noise monitoring report to the Board.



8. That, the occupier shall submit photographs of Tree Plantation, Rain water harvesting, Boundary wall and Water sprinkling system.
9. That, the occupier shall make Work area and transport roads concrete/ black top.
10. That, the occupier shall purchase raw material only from valid source.
11. That, the occupier shall operate and maintain Air Pollution Control Device (APCD) regularly and submit the photographs;
12. That, the occupier shall regularly operate Closed Circuit Television (CCTV) camera for monitoring of operational status of APCDs
13. That, the occupier shall submit compliance of conditions of CTO half yearly to the Board.
14. That, the occupier shall construct garland drain, toe wall and settling tanks for storage of solid wastes and raw materials separately and de-siltation of settling tanks shall be done regularly.
15. That, the occupier shall comply the provision of Charter on Corporate responsibility for environment protection immediately after one year of production
16. That, the occupier shall ensure that no Fly ash laden air should go to the nearby village. There must be proper protection to villagers from fly ash laden air like three tier tree plantation, fine mesh net etc.
17. That, the occupier shall submit NOC from Central ground water authority / State Ground Water Authority regarding extraction/ consumption of ground water;
18. That, the occupier shall operate on-line emission monitoring system and ensure uninterrupted and regular transmission of data to JSPCB server;
19. That the occupier shall operate PM10 analyzer with online connectivity and ensure uninterrupted and regular transmission of data to JSPCB server;
20. That, the occupier shall operate Effluent Treatment Plant (ETP);
21. That, the occupier shall raise the height of all stacks attached with air pollution control devices (APCD) up to 30 metre
22. That, the occupier shall comply fugitive emission standards of 2000 g/m³ at a distance of 10 metre from raw material crusher and product handling areas etc.
23. That, the occupier shall provide separate electricity meter with all APCD.
24. That, the safety cap/emergency stack of rotary kiln type plant, which is generally installed above the

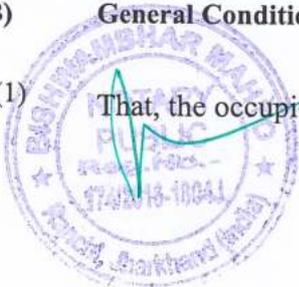


after burner chamber (ABC) of feed end column should not be used for discharging untreated emission, bypassing the air pollution control device;

25. That, the occupier shall provide software controlled interlocking facility keeping in view of on-line emission and effluent monitoring system to ensure stoppage of feed conveyor, so that the feed to the kiln would stop automatically, if emergency/safety cap of the rotary kiln is opened or ESP is non - operational.
26. That, the Occupier shall install Mechanical Operated system for timely collection and removal of the flue dust generated in air pollution control device.
27. That, the Occupier shall maintain logbook for daily record of Char production and usage.
28. The content of Environmental Clearance vide F. No. J-11011/641/2009-IA II (I) dated 17.01.2011 for expansion of Sponge Iron Plant (100 TPD to 200 TPD) and installation of Steel Melting shop (330 TPD) and captive Power Plant (12 MW- 4MW WHRB & MW AFBC) by M/s Bimaldeep Steel Private Limited.
29. That, the occupier shall dispose fly ash as per Fly ash notification 1999 and its amendment therein.
30. That, Regular monitoring of influent and effluent surface, sub-surface and ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB.
31. That, The water consumption shall not exceed as per the standard prescribed for the steel plants.
32. That, Vehicular pollution due to transportation of raw material and finished products shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.
33. That, Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste should be submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB.
34. That, A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.
35. That, the occupier shall submit applications for renewal of consent under section 25 / 26 of the Water(Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with documents showing compliance of all of the above condition.

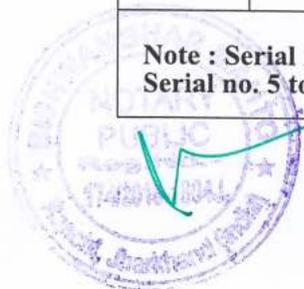
(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.



- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	150 µg/ Nm ³

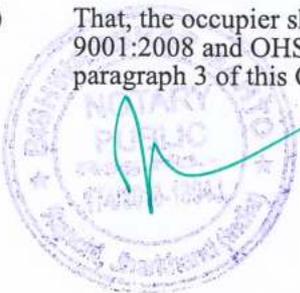
- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/L
4	Oil & Grease	10 mg/L

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.



- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. **That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.**
6. **The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
7. **The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.**

This is issued with the approval of the Competent authority

Yatindra Kumar Das
Digitally signed by Yatindra Kumar Das
Date: 2022.04.08 20:53:24 +05'30'
(Y. K. Das)
Member Secretary

Dated : 2022-04-08

Memo No. : JSPCB/HO/RNC/CTO-9842816/2022/413

Copy to: M/s GM Iron & Steel Company Ltd., At- Adityapur Industrial Area Phase - 3, Saraikela-Kharswan/ Chief Inspector of Factory, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Seraikela Kharsawan/ DFO, Seraikela Kharsawan/ D.M.O., Seraikela Kharsawan/ R.O.,JSPCB, Jamshedpur for information & ensuring compliance of the above.

Yatindra Kumar Das
Digitally signed by Yatindra Kumar Das
Date: 2022.04.08 20:53:48 +05'30'
(Y. K. Das)
Member Secretary





JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-14997114/2023/516

Dated : 2023-03-23

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

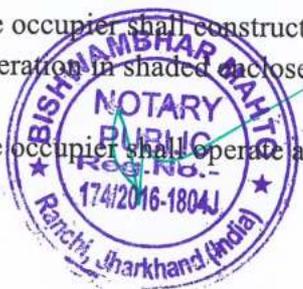
1. Application (s) dated 2022-12-26 of M/s GM Iron & Steel Company Ltd., Occupier Name :Raj Kumar Mishra for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..
2. **Documents Relied Upon:**
 - (1) The content of Possession certificate of AIADA issued to M/s Bimaldeep Steels (P) Ltd., for the Plot No. A-11(P) , A- 12 (P) , A-13, A-14, including road, 3rd Phase, Industrial area, Adityapur (Area 5 acres) vide dated 04.4.2000;
 - (2) The content of Environmental Clearance vide Ref. F. No. J-11011/641/2009-IA II (I) dated 17.01.2011 for expansion of Sponge Iron Plant (100 TPD to 200 TPD), installation of Steel Melting shop-330 TPD and captive Power Plant- 12 MW (4MW WHRB & 8 MW AFBC) to M/s Bimaldeep Steel Private Limited.
 - (3) The content of Land allotment order issued vide ref. No. 517/AR dated 27.03.2021 for total area of 13 acres of land to M/s G M Iron and Steel Co. Ltd., for Plot Nos. shed No. A-11, A-12, A-13, A-14, A-5 (P), A-6(P), A-7, A-8, A-9, A-10 including 60'-0' Road;
 - (4) The content of Lease deed No. 1557/ 1473 made with JIADA and M/s G M Iron and Steel Co. Ltd., on 16th April, 2021 for Plot Nos. A-5 (P), A-6(P), A-7, A-8, A-9, A-10, A-11, A-12, A-13, A-14 including 60'-0' Road for an area of 566280 sq. ft. (13 acres);
 - (5) The content of NOC issued by Bihar SPCB vide ref. T-4481 dated 19.10.2000 for Sponge Iron – 15000 MT/Y(i.e. 50 TPD) on Plot No. A/11-14;
 - (6) The content of NOC (Expansion) issued vide ref. N-248 dated 17.10.2003 for Sponge Iron– 100 MT/day for Plot No. A-11 to A-14, 3rd Phase , Adityapur from JSPCB;
 - (7) The content of Consent to Establish (CTE) issued to M/s Bimaldeep Steel Pvt. Ltd. vide ref. 2884 dated 03.06.2008 for Sponge Iron– 200 TPD on Plot No. A- 5(P), A-6(P), 7 to 10, 11(P), 12 (P), Khata NO. 121, 122, 101, AIA, Seraikela Kharswan.
 - (8) The content of Consent to operate (CTO) vide Ref No. JSPCB/HO/RNC/CTO-9842816/2022/413 Dated : 2022-04-08 At- Plot Nos. A-5 (P), A-6(P), A7, A-8, A-9, A10, A-11, A12, A-13, A-14 including 60'- 0' Road Area 566280 sq. ft. (13 acres); for 6696.73 lac Sponge Iron - 2 x 100 TPD valid till 31.03.2023 with compliance report;
 - (9) The content of Inspection Report (I/R) vide dated 21.01.2023 of Regional Office-CumLaboratory, JSPC Board, Jamshedpur;
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -Adityapur Industrial Area , P S -Parwatipur , District -SERAIKELA KHARSAWAN , as follows:



Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
Before Expansion	Plot Nos. A-5 (P), A-6(P), A7, A-8, A-9, A10, A-11, A12, A-13, A-14 including 60'-0' Road	566280 sq. ft. (13 acres);	6696.73 lac	Sponge Iron - 2 x 100 TPD	31/03/2025

(A) Specific Conditions:

1. That, the occupier shall make the approach road and roads within premises of the plant and work areas asphalted or concreted
2. That, the occupier shall purchase raw material only from valid source.
3. That, the occupier shall make Work area and transport roads concrete/ black top
4. That, the occupier shall submit photographs of Tree Plantation, Rain water harvesting, Boundary wall and Water sprinkling system.
5. That, the occupier shall submit Noise monitoring report to the Board.
6. That, the occupier shall comply with conditions of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
7. That, the occupier shall ensure the cleaning and wetting of ground regularly to improve house keeping.
8. That, the occupier shall have its conveyor belt for transporting the materials fully covered all along its way and transfer points and suction system should be connected to de-dusting equipment.
9. That, the occupier shall make water sprinkling arrangement in areas around crushing and screening units, raw material heaps at unloading points, heavy vehicle movement areas, roads and waste dump sites etc.
10. That, the occupier shall construct the shed for keeping Iron Ore properly and ensure Crushing and screening operation in shaded enclosed area.
11. That, the occupier shall operate and maintain Air Pollution Control Device (APCD) regularly and



submit the photographs;

12. That, the occupier shall comply the provision of Charter on Corporate responsibility for environment protection immediately after one year of production
13. That, the occupier shall construct garland drain, toe wall and settling tanks for storage of solid wastes and raw materials separately and de-siltation of settling tanks shall be done regularly.
14. That, the occupier shall submit compliance of conditions of CTO half yearly to the Board.
15. That, the occupier shall regularly operate Closed Circuit Television (CCTV) camera for monitoring of operational status of APCDs
16. That, the occupier shall operate and maintain Air Pollution Control Device (APCD) regularly and submit the photographs;
17. That, the occupier shall ensure that no Fly ash laden air should go to the nearby village. There must be proper protection to villagers from fly ash laden air like three tier tree plantation, fine mesh net etc.
18. That, the occupier shall submit NOC from Central ground water authority / State Ground Water Authority regarding extraction/ consumption of ground water;
19. That, the occupier shall operate on-line emission monitoring system and ensure uninterrupted and regular transmission of data to JSPCB server;
20. That the occupier shall operate PM10 analyzer with online connectivity and ensure uninterrupted and regular transmission of data to JSPCB server;
21. That, the occupier shall operate Effluent Treatment Plant (ETP);
22. That, the occupier shall raise the height of all stacks attached with air pollution control devices (APCD) up to 30 metre
23. That, the occupier shall comply fugitive emission standards of 2000 g/m³ at a distance of 10 metre from raw material crusher and product handling areas etc.
24. That, the occupier shall provide separate electricity meter with all APCD.
25. That, the Occupier shall install Mechanical Operated system for timely collection and removal of the flue dust generated in air pollution control device.
26. That, the occupier shall provide software controlled interlocking facility keeping in view of on-line emission and effluent monitoring system to ensure stoppage of feed conveyor, so that the feed to the kiln would stop automatically, if emergency/safety cap of the rotary kiln is opened or ESP is non - operational.



27. That, the safety cap/emergency stack of rotary kiln type plant, which is generally installed above the after burner chamber (ABC) of feed end column should not be used for discharging untreated emission, bypassing the air pollution control device;
28. The content of Environmental Clearance vide F. No. J-11011/641/2009-IA II (I) dated 17.01.2011 for expansion of Sponge Iron Plant (100 TPD to 200 TPD) and installation of Steel Melting shop (330 TPD) and captive Power Plant (12 MW- 4MW WHRB & MW AFBC) by M/s Bimaldeep Steel Private Limited.
29. That, the occupier shall dispose fly ash as per Fly ash notification 1999 and its amendment therein.
30. That, Regular monitoring of influent and effluent surface, sub-surface and ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB.
31. That, A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.
32. That, Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste should be submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB.
33. That, Vehicular pollution due to transportation of raw material and finished products shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.
34. That, The water consumption shall not exceed as per the standard prescribed for the steel plants.
35. That, the occupier shall submit applications for renewal of consent under section 25 / 26 of the Water(Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.03.2025 with documents showing compliance of all of the above condition.

(B) **General Conditions :**

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.



- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	100 mg/ Nm ³

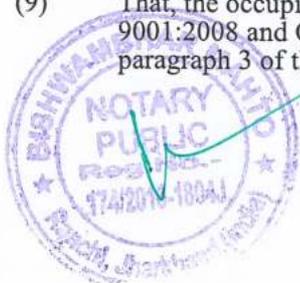
- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/L
4	Oil & Grease	10 mg/L

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.



- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. **That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.**
6. **The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
7. **The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.**

This is issued with the approval of the Competent authority

Digitally signed by
Yatindra Kumar
Das
Date: 2023.03.23
06:51:27 +05'30'

(Y. K. Das)

Member Secretary

Dated : 2023-03-23

Memo No. : JSPCB/HO/RNC/CTO-
14997114/2023/516

Copy to: M/s GM Iron & Steel Company Ltd., Phase-3, Adityapur Industrial Area, Saraikela Kharswan/ Chief Inspector of Factory, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Saraikela Kharsawan/ DFO, Saraikela Kharsawan/ D.M.O., Saraikela Kharsawan/ R.O.,JSPCB, Jamshedpur for information & ensuring compliance of the above.

Digitally signed by
Yatindra Kumar Das
Date: 2023.03.23
06:51:47 +05'30'

(Y. K. Das)
Member Secretary



82353568 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 CENTRAL POLLUTION CONTROL BOARD
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
 MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

E-mail / SPEED POST

Dated 06.07.2021

HO/ISP/IPC2/183/2021/

To
 M/s GM Iron & Steel Company Limited
 [Formerly M/s Bimaldeep Steel Pvt Ltd]
 Phase-II/ Extension, Adityapur Industrial Area
 Saraikale Kharsawan, Jharkhand.

Sub.: Revocation Direction under Section 5 of the Environment (Protection) Act, 1986.

Ref.: CPCB Closure Letter No. B-33014/3/2017/IPC-II/1516, dated 06.04.2017.

WHEREAS, integrated iron and steel plants and sponge iron units are identified as one of the 17 categories of highly polluting industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water, having potential threat to cause adverse effect on the water and air quality; and

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various industries under the Environment (Protection) Act, 1986 and the rules framed there under; and

WHEREAS, there is need to inculcate habit of self-monitoring within the industries for complying with the prescribed standards and this can be achieved by methods like online effluent and emission monitoring; and

WHEREAS, for strengthening the monitoring and compliance through self-regulatory mechanism, online emission and effluent monitoring systems need to be installed and operated by the industries on 'polluter pays principle'; and

WHEREAS, for installation and connectivity of the On-line Continuous Emission and Effluent Monitoring System (OCEMS) CPCB prepared "Guidelines for Real-time Effluent Quality Monitoring System" (published on 07.11.2014) and "1st Revised Guidelines for Continuous Emission Monitoring Systems August 2018"; and

WHEREAS, a direction under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 was issued on February 05, 2014 to all the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) for installation of OCEMS and online effluent monitoring system in iron & steel industries; and

WHEREAS, considering the representations received from industries/ industrial associations/ SPCBs / PCCs, an extension of time up to June 30, 2015 for installation of OCEMS was granted vide directions dated March 02, 2015 under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981; and

WHEREAS, a letter dated May 29, 2015 was issued by the Chairman CPCB to all SPCBs/ PCCs informing that no further extension of time will be given after June 30, 2015 for installation of OCEMS, and to consider withdrawal of Consent to Operate along with forfeiture of bank guarantee of non-complying units; and

WHEREAS, a notice under Section 5 of Environment (Protection) Act 1986 was issued on July 23, 2015 to all integrated iron & steel plants and sponge iron units to show cause as to why the unit should not be closed down if the unit has not complied fully with the directions issued w.r.t. installation of OCEMS by June 30, 2015. Further it was directed to submit documentary evidence regarding status of installation and connectivity; and



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WHEREAS, M/s Bimaldeep Steel Pvt Ltd, Phase-III Extension, Adityapur Industrial Area Saraikale Kharsawan, Jharkhand failed to install and provide 24x7 online connectivity of OCEMS to CPCB server. Therefore, in exercise of powers vested under Section 5 of the Environment (Protection) Act, 1986, M/s Bimaldeep Steel Pvt Ltd, Jharkhand was directed on 06.04.2017 to close down its operation with immediate effect due to non-compliance of the Show Cause Notice issued on July 23, 2015 to install and provide 24x7 online connectivity of OCEMS to CPCB server as per guidelines of CPCB; and

WHEREAS, M/s G.M. Iron & Steel Company Limited, Saraikale Kharsawan, Jharkhand has submitted compliance replies dated 07.01.2021 and 01.02.2021 and also informed that the company has purchased M/s Bimaldeep Steel Pvt Ltd, Phase-III Extension, A I Area, Saraikale Kharsawan, Jharkhand which is closed since September 2013; and

WHEREAS, as per initial OCEMS verification report of IT Division dated 08.03.2021 the OCEMS was found still incomplete and the unit was asked to submit the full compliance report, vide CPCB letter dated 18.03.2021 and 19.03.2021. Subsequently, the unit submitted the compliance status by reply dated 23.03.2021, 24.03.2021 and 31.03.2021 and an updated OCEMS verification report of IT Division dated 05.04.2021 has been provided; and

WHEREAS, in view of the above compliance the case was placed before the Three-Member Committee for revocation of closure directions on 28.05.2021 and the Three-Member Committee has recommended the case for revocation of closure direction with the condition that the unit will operate with valid Consent from SPCB and ensure that OCEMS is installed and maintained as per CPCB guidelines; and

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. S.O. 157(E) of 27.02.1996 and S.O. 730 (E) dated 10.07.2002, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof.

NOW, THEREFORE, in view of the above, the closure direction dated 06.04.2017 issued to M/s Bimaldeep Steel Pvt Ltd (presently, M/s G.M. Iron & Steel Company Limited), Jharkhand under Section 5 of the Environment (Protection) Act, 1986 is hereby revoked. The unit shall operate with valid Consent under the Water (P & CP) Act, 1974, the Air (P & CP) Act, 1981, & Authorization under H&OW (M&TBM) Rules, 2016 and shall ensure that OCEMS is installed and maintained as per CPCB guidelines. Moreover, any expansion of the existing unit in future shall be intimated to CPCB/ SPCB and applicability / scope of the installation of OCEMS will be subjected to further verification.

In case of non-compliance, appropriate action as deemed fit under the provisions of Environment (Protection) Act, 1986 will be intimated against the unit without any further notice.



(Naresh Pal Gangwar)
Chairman

Copy to:

1. **The Director, CP Division**
MOEFCC, Prithvi Wing,
Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 110003
: For information please.
2. **The Chairman**
Jharkhand State Pollution Control Board
T.A. Bldg., HEC, P.O. Dhurwa,
Ranchi - 834004,
: For information please.
3. **The District Magistrate**
Saraikela-Kharsawan, Jharkhand
: For information please.
4. **The Chief Engineer (Commercial)**
Jharkhand Bijli Vitran Nigam Ltd.
Engineer's Building, Dhurwa
Ranchi
: For information please.
5. **The Regional Director (East)**
CPCB, Southend Conclave, Block 502, 5th & 6th
Floors, 1582
Rajdanga Main Road,
Kolkata-700107.
6. **The Incharge, IT Division, CPCB, Delhi.**
7. **The Incharge, I/c IPC-VI CPCB, Delhi.**

(Prashant Gargava)
Member Secretary

संख्या :- 871 / 2021
 दिनांक :- 19/07/2021
 क्षेत्रीय पर्यावरण विभाग, झारखण्ड राज्य, राँची
 निदेशक पर्यावरण, आदिम पुराने क्षेत्र
 एवं वातावरण : कानून विभाग, राँची



उप समाहर्ता प्रभारी
 सामान्य शाखा
 सरायकेला-खरसावाँ



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

HO/ISP/IPC2-183/2021

E-mail: SPLED POST

Dated 06.07.2021

To

M/s GM Iron & Steel Company Limited
[Formerly M/s Bimaldeep Steel Pvt Ltd]
Phase-III Extension, Adityapur Industrial Area
Saraikale Kharsawan, Jharkhand

Sub.: Revocation Direction under Section 5 of the Environment (Protection) Act, 1986.

Ref: "CPCB Closure Letter No. B-33014/3/2017-IPC-II/1516, dated 06.04.2017"

WHEREAS, integrated iron and steel plants and sponge iron units are identified as one of the 17 categories of highly polluting industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water, having potential threat to cause adverse effect on the water and air quality; and

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various industries under the Environment (Protection) Act, 1986 and the rules framed there under; and

WHEREAS, there is need to inculcate habit of self-monitoring within the industries for complying with the prescribed standards and this can be achieved by methods like online effluent and emission monitoring; and

WHEREAS, for strengthening the monitoring and compliance through self-regulatory mechanism, online emission and effluent monitoring systems need to be installed and operated by the industries on 'polluter pays principle'; and

WHEREAS, for installation and connectivity of the On-line Continuous Emission and Effluent Monitoring System (OCEMS) CPCB prepared "Guidelines for Real-time Effluent Quality Monitoring System" (published on 07.11.2014) and "1st Revised Guidelines for Continuous Emission Monitoring Systems August 2018"; and

WHEREAS, a direction under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 was issued on February 05, 2014 to all the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) for installation of OCEMS and online effluent monitoring system in iron & steel industries; and

WHEREAS, considering the representations received from industries/ industrial associations, SPCBs/ PCCs, an extension of time up to June 30, 2015 for installation of OCEMS was granted vide directions dated March 02, 2015 under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981; and

WHEREAS, a letter dated May 29, 2015 was issued by the Chairman CPCB to all SPCBs/ PCCs informing that no further extension of time will be given after June 30, 2015 for installation of OCEMS, and to consider withdrawal of Consent to Operate along with forfeiture of bank guarantee of non-complying units; and

WHEREAS, a notice under Section 5 of Environment (Protection) Act 1986 was issued on July 23, 2015 to all integrated iron & steel plants and sponge iron units to show cause as to why the unit should not be closed down if the unit has not complied fully with the directions issued w.r.t. installation of OCEMS by June 30, 2015. Further it was directed to submit documentary evidence regarding status of installation and connectivity; and

hgr

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M/s GM Iron & Steel Company Limited [Formerly M/s Bimaldeep Steel Pvt Ltd], Phase-III Extension, A I Area, Saraikale Kharsawan, Jharkhand

'परिवेश भवन' पूर्वी अजुन नगर, दिल्ली-110032

Parvesh Bhawan, East Arjun Nagar, Delhi-110032

संभाषण/टेल: 43109030, 22265707, वेबसाइट/Website: www.cpcb.gov.in



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WHEREAS, M/s Bimaldeep Steel Pvt Ltd, Phase-III Extension, Adityapur Industrial Area Saraikale Khursawan, Jharkhand failed to install and provide 24x7 online connectivity of OCEMS to CPCB server. Therefore, in exercise of powers vested under Section 5 of the Environment (Protection) Act, 1986, M/s Bimaldeep Steel Pvt Ltd, Jharkhand was directed on 06.04.2017 to close down its operation with immediate effect due to non-compliance of the Show Cause Notice issued on July 23, 2015 to install and provide 24x7 online connectivity of OCEMS to CPCB server as per guidelines of CPCB; and

WHEREAS, M/s G.M. Iron & Steel Company Limited, Saraikale Khursawan, Jharkhand has submitted compliance replies dated 07.01.2021 and 01.02.2021 and also informed that the company has purchased M/s Bimaldeep Steel Pvt Ltd, Phase-III Extension, A I Area, Saraikale Khursawan, Jharkhand which is closed since September 2013; and

WHEREAS, as per initial OCEMS verification report of IT Division dated 08.03.2021 the OCEMS was found still incomplete and the unit was asked to submit the full compliance report, vide CPCB letter dated 18.03.2021 and 19.03.2021. Subsequently, the unit submitted the compliance status by reply dated 23.03.2021, 24.03.2021 and 31.03.2021 and an updated OCEMS verification report of IT Division dated 05.04.2021 has been provided; and

WHEREAS, in view of the above compliance the case was placed before the Three-Member Committee for revocation of closure directions on 28.05.2021 and the Three-Member Committee has recommended the case for revocation of closure direction with the condition that the unit will operate with valid Consent from SPCB and ensure that OCEMS is installed and maintained as per CPCB guidelines; and

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. S.O. 157(E) of 27.02.1996 and S.O. 730 (E) dated 10.07.2002, has delegated the powers vested under Section-5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof.

NOW, THEREFORE, in view of the above, the closure direction dated 06.04.2017 issued to M/s Bimaldeep Steel Pvt Ltd (presently, M/s G.M. Iron & Steel Company Limited), Jharkhand under Section 5 of the Environment (Protection) Act, 1986 is hereby revoked. The unit shall operate with valid Consent under the Water (P & CP) Act, 1974, the Air (P & CP) Act, 1981, & Authorization under H&OW (M&TBM) Rules, 2016 and shall ensure that OCEMS is installed and maintained as per CPCB guidelines. Moreover, any expansion of the existing unit in future shall be intimated to CPCB/ SPCB and applicability / scope of the installation of OCEMS will be subjected to further verification.

In case of non-compliance, appropriate action as deemed fit under the provisions of Environment (Protection) Act, 1986 will be intimated against the unit without any further notice.

(Naresh Pal Gangwar)
Chairman

Date: 07th December 2020

To:
The Regional Deputy Director,
JHARKHAND INDUSTRIAL AREA DEVELOPMENT AUTHORITY,
Adityapur Region, Vikas Bhawan, Main Road,
Adityapur, Jamshedpur -- 831013

Respected Sir,

Sub: Allotment of Plot Nos. A 5(P), A 6(P), A 7, A 8, A 9, A 10, A 11(P) & A 12(P) measuring 8 Acres and Plot Nos. A 11 (P), A 12(P), A 13 & A 14 measuring 5 Acres, including road, situated at near 3rd Phase of Industrial Area Adityapur, Adityapur, Jamshedpur

With reference to the subject matter, we wish to inform you that above mentioned plots were previously allotted to M/s Binaldeep Steel Pvt. Ltd. for setting up a steel manufacturing facility. The said company put up a manufacturing plant on allotted plot and subsequently defaulted in making repayment of loan taken from Banks. Finally, Bank sold the assets of the said company to CFM Asset Reconstruction Private Limited (ARC) and they sold this unit to our company. Certificate of sale of the assets is also executed in favour of our company. Now, our company is willing to re-start this unit and start manufacturing of sponge Iron & Steel Billets. We therefore are submitting our application for the allotment of these plots in favour of our company for 30 years on lease basis previously allotted to M/s Binaldeep Steel Pvt. Ltd.

We are enclosing herewith following documents in this regards.

- 1) Sales Certificate for (Immovable Property) – APPENDIX V and Certificate of Sale (For Movable Property) – APPENDIX III received from M/s CFM Asset Reconstruction Pvt. Ltd.
- 2) Copy of Project Report of our Company
- 3) Demand Draft No. 009334 for Rs. 59,000/- towards application for Land allotment and Demand Draft No. 009333 for Rs. 59,000/- towards project approval fees.
- 4) Copy of Memorandum & Articles of Association of our company.
- 5) Copy of certificate of Incorporation of our company
- 6) Copy of GST Registration Certificate of our Company.
- 7) Copy of PAN card of our company.

M/s Binaldeep Steel Company Ltd.

Ry. [Signature]
Director

Received
By [Signature]
Date: 07/12/2020

(Cont...2)

JHADA
Adityapur

ESBR OFFICE, 1st Floor, IRC Village, Nayapalli, Bhubaneswar-751015, Odisha, Tel.: +91-674-2553045, Fax: +91-674-2553046
ESBR OFFICE, 2nd Floor, Kolkata 700 069, Tel.: +91 33 2248 2623, Fax: +91 332248 0602



झारखंड औद्योगिक क्षेत्र विकास प्राधिकार, आदित्यपुर प्रमोत्र

आदेश

सर्वश्री Bimaldeep Steel Pvt. Ltd. को प्राधिकार को मु- आवंटन संख्या 338/एडीए दिनांक 31/03/2000 एवं 761/एडीए दिनांक 19/04/2004 को द्वारा औद्योगिक क्षेत्र के तृतीय चरण के समीप कम्परा: मु-खण्ड सं- A-11(P), A-12(P), A-13 & A-14 including Proposed Road एकांक 500 एकांक एव A-5(P), A-6(P), A-7, A-8, A-9, A-10, A-11(P) & A-12 (P), एकका-210 एकका भूमि का आवंटन किया गया। जिसका विस्तृत बखस कब्जा प्राधिकार द्वारा इकाई को कम्परा: दिनांक 04/04/2000 एवं दिनांक 29/06/2004 को दिया गया था।

इकाई अलाहाबाद बैंक, बैंक ऑफ बड़ोदा, मजरा नगरपाल बैंक एवं आईटीबीआई बैंक द्वारा किला पोषित की: दिनांक 18/09/2020 को CRM Asset Reconstruction Pvt. Ltd. ने SARFAESI Act के तहत इकाई को बल अकार संबंधित परिस्थितियों को सर्वश्री GM Iron & Steel Company Ltd. को पक्ष में Auction Sale किया गया।

जब उपरोक्त परिस्थिति में प्राधिकार द्वारा पूर्व में निर्गत मु-आवंटन संख्या 338/एडीए दिनांक 31/03/2000 एवं मु-आवंटन संख्या 761/एडीए दिनांक 19/04/2004 को खद्व किया जात है तथा मु-मूला के खद्व में जमा की गई राशि खद्व की जाती है। साथ ही इकाई के लीज डीट भिखन सं- 448/448 दिनांक 07/02/2004 एवं भिखन सं- 4104/4007 दिनांक 05/08/2005 को विधित किया जाता है।

[Handwritten Signature]
सहाय निदेशक

दियारा आदित्यपुर प्रमोत्र

संख्यांक 516 /आवंटन

आदित्यपुर दिनांक 29.03.2021

परिस्थिति - सर्वश्री Bimaldeep Steel Pvt. Ltd./ सर्वश्री GM Iron & Steel Company Ltd., मु-खण्ड सं- A-11(P), A-12(P), A-13 & A-14 including Proposed Road & A-5(P), A-6(P), A-7, A-8, A-9, A-10, A-11(P) & A-12 (P), तृतीय चरण के समीप, औद्योगिक क्षेत्र को सुपुनर्गठन एवं आवश्यक कार्रवाई हेतु प्रेषित।

[Handwritten Signature]

सहाय निदेशक
दियारा आदित्यपुर प्रमोत्र



JHARKHAND INDUSTRIAL AREA DEVELOPMENT AUTHORITY
ADITYAPUR REGION, SARAIKELLA-KHARSAWAN

LAND ALLOTMENT ORDER

No. 517 /AR

Adityapur, Date: 27.03.21

From:

The Regional Director,
 Jharkhand Industrial Area Development Authority
 Adityapur Region
 Vikas Bhawan,
 Tata-Kandra Main Road,
 Adityapur, Saraikella-Kharsawan.

To,

M/s. GM Iron & Steel Company Ltd.
 7, Waterloo Street, 2nd Floor,
 Kolkata-700069

Sub: Allotment of 13 Acres of land/shed to M/s. GM Iron & Steel Company Ltd. herein the unit.

In continuation of provisional allotment letter No. NIL dated Nil by this office to the addressee unit and payment of a sum of Rs. 1,25,24,980=00 (Rs One Crore Twenty Five Lakh Twenty Four Thousand Twenty Nine Hundred Eighty only) towards 25% land premium of Land Cost Rs. 5,00,99,907=00 through a DD No. 009530 Dated 22.03.2021 Drawn on Axis Bank and vide JIADA Invoice No. 186/AR/2020-21 dated 26.03.2021 as per decisions taken in Project Clearance Committee (PCC) of the Authority held on 12.03.2021 followed by the decisions taken by the Land Allotment Committee (LAC) in its meeting held on 12.03.2021 the Authority hereby allots 13 Acres of land/ shed, herein the



land/shed' more fully described in the schedule to this order, to the addressee unit for a period of thirty (30) years on lease terms on the following terms and conditions:-

1. That the scheduled land/ shed is allotted to the unit by the Authority for setting up **Manufacturing Industry** in the command area of the unit for manufacturing of **Sponge Iron and M.S Billets** That the period of tenure of allotment in respect of the scheduled land/ shed shall be for a period of 30(thirty) years from the date of allotment _____ and annual rent and other charges shall be paid by the unit to the Authority as decided by the Managing Director of the Authority.
2. That the tenure of allotment as above shall be subject to extension at the option of the parties. In order to get the tenure of lease extended, the unit shall make a written request to the Authority three months prior to expiry of lease period. After considering the request of the unit objectively, the Authority shall extend the tenure of allotment for another period of 30 (thirty) years on payment of processing fee of Rs. 10,000.00 for land up to 1.0 acres, Rs.25,000.00 for land above 1.0 acres up to 3.0 acres and Rs.50,000.00 for land over 3.0 acres or as decided by the Authority from time to time and on furnishing declaration by the Authority that it/he/she shall utilize the land only for the purpose it has been allotted and that the conditions of allotment order, indemnity bond and lease deed is acceptable to it/him/her and that the allottee is not in default in payment of dues of the Authority and any statutory dues or dues of any financial institution payable by the unit.
3. That the unit shall have to execute an indemnity bond giving its declaration and undertaking about acceptance of terms and conditions as contained in the letter of allotment within 7 (seven) days from the date of receipt of this letter.
4. That the unit shall have to pay an annual rent of Rs. 10500.00 (Ten Thousand Five Hundred Only) per acre per annum and annual maintenance charges/levy of Rs. 14700.00 (Fourteen Thousand Seven Hundred Only) per acre per annum on or before 31st March of each year and monthly street light charges of Rs. 2000.00 (Two Thousand only) as demanded by the Authority. The rent, maintenance charges/levy and street light charges shall be revised from time to time by the Authority and shall be payable by the unit.
5. That if the unit is a mega IT industry it shall have option to pay the total land premium, land development charges calculated and fixed by the Authority, in five equal installments spread over period of three years. The unit shall pay the land premium in remaining four installments which shall be spread over period of three years within one month of demand from the Authority. For deferred payment, the Authority shall charge interest on balance amount @15% p.a subject to revision by the Authority from time to time. If the unit fails to make payment of any installment within the time frame fixed by the Authority, additional charge at prevailing rate accruing upon the footing of yearly computed interest shall be borne by the unit. No rebel shall be admissible in this regard and the Authority reserves its right to make change in the rate of



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interest. Delivery of possession of land/ shed shall be made to the unit by the Authority on payment of first installment and the schedule for payment for the remaining four installments are fixed as follows:-

<u>Installment</u>	<u>Amount</u>	<u>Date</u>
2 nd Installment		
3 rd Installment	--N.A.--	
4 th Installment		
5 th Installment		

**Please strike off Provision (6) of this Land allotment order if not applicable*

6. That if the unit fails to make payment of any dues within the time frame fixed by the Authority an additional charge at the prevailing rate accruing upon the footing of yearly compound interest shall be payable by the unit. No rebel shall be admissible in this regard. The Authority reserves its right to make change in the rate of interest from time to time and the revised rate shall be payable by the unit.
7. That in the event of nonpayment of the aforesaid outstanding amount, rent, maintenance charges, installments etc on demand by the Authority within the period stipulated in the letter of demand, the Authority shall have right to cancel the allotment order, terminate this lease deed and forfeit the amount paid by the lessee and realize the dues with compound interest @ 15% p.a by sale of structure standing over the cancelled plot and from other properties of the lessee under the provisions of Bihar & Orissa Public Demand Recovery Act, 1914.
8. That on payment of full premium of land and execution of indemnity bond as above, the unit shall be handed over physical possession of land/ shed within 10 (Ten) days from the date of issue of formal allotment order. At the time of taking physical possession of the allotted plot/shed, the representative of the unit shall remain present along with man and material for making demarcation of the plot, physical possession of which shall be handed over to the representatives of the unit by the officials of the Authority.
9. That upon completion of aforementioned requirements the unit shall have to get the lease deed executed by the Authority in its favour within a period of three months from the date of taking physical possession of the land/ shed. The cost of execution of lease deed, registration thereof and the expenses incidental thereto shall have to be borne by the unit.
10. That the Authority shall organize periodic inspection of allotted plot/ shed/ land to the allottee to ensure proper utilization of allotted land/ shed/ plot and progress about factory/ shed/ building as per plan towards implementation of the project and the allottee binds itself/ himself/ herself to extend all co-operation to the inspecting personnel and provide realistic information and shall not conceal any aspect of the ongoing activities on the plot, failing which, the allottee shall make



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itself/ himself/ herself liable for initiation for action for cancellation of plot/shed. Non co-operation of the lessee shall also mean and include avoiding and refusing to receive any valid communication including notice from the Authority by the lessee including its/his/her representative, not allowing entry of the officials of the Authority inside the factory/plot and refusing to sign on the on-spot report prepared by the inspecting officials.

11. That in the matter of employment the unit shall give preference to the local persons and if required shall make proper arrangement for imparting training to them.
12. That the unit shall pay possession fee of Rs.4,000.00 (Rupees Four Thousand) Only or such amount as decided by the Authority from time to time, to the Authority before taking delivery of possession of the allotted plot/ land/ shed.
13. That the status of the unit shall be of the licensee until the lease deed is executed and registered by the Authority in favour of the unit and the unit shall abide by the provisions relating to its/his/her being a licensee in respect of the property during the period.
14. That the unit shall submit a plan of the factory/ shed or shed building plan etc along with necessary documents within six months from the date of taking delivery of possession of the allotted plot/land/shed for approval of the Managing Director of the Authority as 'Controlling Authority' under the Building Bye Laws of the Authority/ Jharkhand Restrictions of Uses of Land/ Shed Act for approval of Chief Inspector of Factories, Jharkhand through Inspector of Factories of the Circle concerned. Failure on the part of the unit in submitting factory/ shed plan/ building plan for approval shall entail late action fee @ Rs.1.00 per sq ft per month and the unit shall be liable to pay late action fee at the aforesaid rate to the Authority on demand. The Chief Inspector of Factories, Jharkhand/ Inspector of Factories shall dispose of application for factory/ shed and/or building plan within thirty days of the date of receipt of plan from Managing Director of the Authority. The Managing Director of the Authority/ Controlling Authority shall respond to the unit within ninety days from the date of submission of plan with necessary approval. However, if warranted Authority may ask for any clarification/ modification and submission of revised plan. In case no communication is received from the Authority within 90 days from the date of submission of plan/ revised plan, it shall be construed and deemed to have been approved/ sanctioned by the competent authority and the unit shall commence construction/ further activity as per plan/ revised plan submitted for approval.
15. That the unit shall start construction as per approved factory/ shed/ building plan within 6 (six) months from the approval/ deemed approval of plan. In the event of failure of the above, late action charges @ Rs.1.00 per sq ft per month shall be payable by the unit to the Authority on demand and in the event of failure on the part of the unit in payment of demanded amount, the unit shall make itself liable for action as warranted under the facts and circumstances of the case.
16. That the unit in the event of making any construction without prior approval of Managing Director of the Authority or any deviation from the approved plan of construction or use of land/



shed for any non industrial purposes or the unit putting the land to use for purposes other than the purposes for which it was allotted, the Managing Director of the Authority shall have option to charge the cost and rent of the land/ shed of the entire period of remaining in use of such land/ shed at the prevailing/ current market rate to be determined by the Managing Director of the Authority and shall have option to cancel the allotment, terminate the lease deed, if executed, and forfeit the land premium and resume land/ shed in question after thirty days from the date of order of cancellation and no compensation shall be payable to the unit either for the unexpired period of lease or for the structure, building, installations and immovable assets in any shape/ form erected thereon.

17. That in the event of the unit either not utilizing or underutilizing the allotted land/ plot/ shed for the purpose it was allotted, the Managing Director of the Authority shall initiate action for cancellation of underutilized portion of land/plot/ shed in accordance with the principles of natural justice. In reply to the show cause, if the unit gives an undertaking to utilize the underutilized portion of land/plot/ shed within a specified time frame, then in that event of violation of such undertaking, the unit shall be liable for payment of non action charges @ Rs.10.00 per sq ft per month from the date of execution of undertaking. Even after imposition of said non action charges, if the unit fails to abide by the undertaking so given, the allotment of such concerned portion of land/plot/ shed shall be cancelled by observing the principles of natural justice, lease deed, if executed, terminated and land premium forfeited by the Managing Director of the Authority and action shall be taken for recovery of non action charges under Bina & Orissa Public Demand Recovery Act, 1914.
18. That the unit shall go into production or show substantial progress towards the implementation of the project within six months from the date of approval/ deemed approval of plan and shall start construction work with the margin money shown in the project report. Similarly, upon installation of machinery etc the unit shall start product with its/his/her share of working capital.
19. That in case the proposed project/ factory of the unit is not set up or comes into production within a period of two years in case of micro or small enterprise and within the period of five years if the proposed project is other than micro and small enterprise or within such extended period as allowed by the Authority after considering the circumstances, unit's deposit towards land premium / shed along with the construction, installation, fixtures etc thereupon shall be liable to be forfeited by the Authority. In case necessary effective steps are not taken within the fixed/ extended period to establish the project/ industry by the unit, the Managing Director of the Authority shall in such condition shall cancel the allotment order of the allotted plot/ shed and also forfeit the amount towards land premium by observing the principles of natural justice.
20. That in case of violation of provision 29(ii) of the Authority's Regulations 2015, the unit shall be punishable with fine which may extend upto Rs.10,000.00 or simple imprisonment for a term



- which may extend to six months or both and in case of continuance of violation with a further fine which may extend to Rs.100.00 per day after conviction as above.
21. That the unit shall not make any change either in the name of the unit or the constitution of the unit or lease hold right of the unit or merger/ demerge/amalgamate the unit without prior permission of the Managing Director of the Authority.
 22. That under no circumstances the unit shall be entitled to transfer the lease hold right in respect of the allotted plot/land/ shed to it/him/her and hand over physical possession of the said plot to any other person/ entity/ entrepreneur without prior written consent/ approval/permission of the Managing Director of the Authority. Transfer of allotted plot/shed by the unit in any manner whatsoever without prior written consent/ approval/ permission of Managing Director of the Authority shall be illegal and not binding on the Authority and the unit shall be liable for prosecution under criminal law. Violation of this undertaking by the unit shall entail cancellation of allotment order, termination of lease deed, if executed, and forfeiture of land/ shed premium deposited by observing principles of natural justice.
 23. That the unit shall not be entitled to sub lease or handover physical possession of the allotted plot/land/shed, either upon cancellation or upon surrender, to any person/ entity/ entrepreneur/ organization except the Authority. Violation of this condition of the allotment order shall entail penalty @ Rs.15.00 (Fifteen) per sq ft per month as contemplated under the provisions of 22 (vi) of the Authority's Regulation 2015 and shall be subject to recovery by invoking the provisions of Public Demand Recovery Act.
 24. That the unit shall obtain water, drainage and power connection by making application in prescribed form to the respective authorities. Environmental clearance, fire clearance as well as ground water clearance, if required to be obtained at any stage during the tenure of allotment, the unit shall obtain these clearances on its own and the Authority shall in no way be responsible for the delay or rejection of application of the unit for the above.
 25. That if the unit hands over physical possession of the allotted plot to it/him/her to any other person/ entity/ entrepreneur/ organization without having been authorized by the Authority, the Authority shall treat possession of that person/ entity/ entrepreneur/ organization over the plot/land/shed as unauthorized and take recourse for recovery of possession including invoking the provisions of Public Premises (Eviction of Unauthorized Occupants) Act, 1971 for recovery of possession. The unit shall be liable to pay irregularity charges @ Rs.5.00 per sq ft per month to the Authority besides making itself/ himself/ herself liable for initiation of cancellation proceeding. Recovery of irregularity charges as above as be subject to Bihar & Orissa Public Demand Recovery Act, 1914.
 26. That if subsequently any part or parts of the allotted plot/land/shed is required by the State government or the Authority for public purposes, of which the State government or the Authority shall be the sole judge, or if it is found that any portion of the land/ shed is not required by the unit for the purposes it was allotted, the unit shall on being asked by the State



- government or the Authority transfer such part or parts of the shed/land/plot as the State government or the Authority shall specify to be necessary for the purpose aforesaid and in consideration of such transfer the State government or the Authority, as the case may be, shall pay back to the unit a sum proportionate or equal as the case may be, the cost of land/shed/ plot and its development, if any earlier realized from the unit together with compensation for buildings and other structures constructed/erected with approval in writing of the Authority on such part or parts of the land/shed/plot at the valuation to be determined by the State government or the Authority on obtaining report from the Civil Engineer authorized by them in this behalf and the decision of the State government or the Authority shall not be questioned before any Authority or in any Court of law.
27. That the trees standing on the allotted plot/land shall be the property of the Authority and shall not be removed by the unit without prior permission of the Authority in writing. The unit shall erect tree guard of the plants in its/his/her boundary at it/his/her cost.
 28. That the unit shall obtain the consent to establish or No Objection Certification (whichever applicable) before construction work and the consent to operate, as applicable, before commencement of production in the unit from Jharkhand State Pollution Control Board and ensure that the activities of the unit are environment friendly.
 29. That the unit shall abide by the rules and regulations framed by the Authority and the instructions issued from time to time regarding use of land/shed, any charges or other allied matters. The unit shall comply with the rules and regulations of the Authority or Jharkhand Industrial Policy applicable to the Authority.
 30. That the unit shall keep the allotted land for plantation for maintenance of ecological balance in the industrial area and shall utilize that portion accordingly as per the approved building/shed plan.
 31. That any violation of the conditions of land/ shed allotment order, lease deed, indemnity bond or Regulations of the Authority or provisions of Jharkhand Industrial Policy as applicable or provisions of Bihar Industrial Area Development Authority Act, 1974 (Bihar Act 16 of 1974 and Bihar Act 24 of 1992) as adopted by the Government of Jharkhand vide Notification No.339 dated 02.03.2001 issued by the Secretary, Department of Science Technology, Information Technology and Industry as Jharkhand Industrial Area Development Authority Act, 2001 shall entitle the Managing Director of the Authority to cancel the allotment order, terminate the lease deed and forfeit the lease premium and take possession of the cancelled plot/ shed/ land by observing the principles of natural justice and pass order to the effect.
 32. That in case of breach of any of the conditions of terms of allotment or this indemnity bond and the lease deed, if executed, the Managing Director of the Authority shall have right to resume and enter upon the allotted land/ plot/shed without payment of any compensation to the unit and shall also forfeit the land premium, if any, paid and other sums paid by the unit and hereafter



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(84)

the interest of the unit in the plot/land/shed shall cease and lease deed, if executed, shall stand determined.

33. That under no circumstances sale of the allotted plot/land/shed shall be allowed/ be permissible by the unit. In the event of non requirement or inability of the unit to utilize the allotted plot/land/shed, the unit shall surrender the same to the Authority and Authority alone and to none else and violation of this term shall result in cancellation of allotment, forfeiture of premium and determination of lease deed if executed and also prosecute under penal law of the land.
34. That if the unit continues to be in possession of the cancelled plot and carry out any activity either alone or with co-operation of somebody else, possession and use of such plot/ shed shall be treated as unauthorized for which the unit shall be liable for payment of penalty @ Rs.15.00 per sq ft per month to the Authority until the unit hands over vacant possession of the plot/shed in question to the Authority. The unit shall make payment of entire amount of penalty as above within 30 (Thirty) days of the date of demand to the Authority failing which the Authority shall recover the same by invoking the provisions of Bihar & Orissa Public Demand Recovery Act, 1914. The penalty as above, if not paid voluntarily by the unit, shall be subject to recovery by invoking the provisions Bihar & Orissa Public Demand Recovery Act, 1914. Recovery of possession of plots/ shed as above shall be made by the Authority if not voluntarily handed over by the unit to the Authority, by invoking the provisions of Public Premises (Eviction of Unauthorized Occupants) Act, 1971.



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LAND SCHEDULEDETAILS OF LAND TO BE LEASED OUT

M/s. GM Iron & Steel Company Ltd.

Village/Mouza : *Krishnapur & Parvatipur*Thana No.: *132 & 133*Thana: *Saraikella*Dist.: *Saraikella-Kharsawan*

Corresponding to Industrial Plot No. : Plot No./Shed No. – A-11, A-12, A-13,
A-14, A-5(P), A-6(P), A-7, A-8, A-9, A-10
including 60'-0" Road

<u>Survey Plot No.</u>	<u>Khata No.</u>
Krishnapur-132	
316 P	101
Parvatipur-133	
112 P	121
113 P	122
111 P	121
110 P	<u>122</u>
	13.00 Acres

Total Area : 13.00 Acres

BOUNDARYAs per Survey Plot No.

North : Krishnapur-(132)
316 (P)

South : Parvatipur -(133)
111 (P)

East : Krishnapur-(132)
476
Parvatipur -(133)
113 (P), 110 (P)

West : Krishnapur-(132)
316 (P)
Parvatipur -(133)
112 (P), 111(P)

As per Industrial Plot No/Phase Map.

A-5(P) , A-16(P) & Part of 60'-0"
Road

JHADA Boundary

JHADA Boundary

JHADA Boundary

[Handwritten Signature]
27-3-21

Regional Director

JHADA, Adityapur Region
Vikas Bhawan
Tata Kandra Main Road,
Adityapur, Soraketta-Kharsawan.

The terms and conditions as contained in this Land Allotment Order are acceptable to the addressee unit/ its authorized representative.

Signature with name, designation, address and rubber stamp of the addressee.



(8)

BOUNDARY**As per Survey Plot No.**

North : Krishnapur-(132)
316 (P)

South : Parvatipur -(133)
111 (P)

East : Krishnapur-(132)
476
Parvatipur -(133)
113 (P), 110 (P)

West : Krishnapur-(132)
316 (P)
Parvatipur -(133)
112 (P), 111(P)

As per Industrial Plot No/Phase Map.

A-5(P) , A-16(P) & Part of 60'-0"
Road

JHADA Boundary

JHADA Boundary

JHADA Boundary

[Handwritten Signature]
27-3-21

Regional Director

JHADA, Adityapur Region
Vikas Bhawan

Tam Kandra Main Road,

Adityapur, Saraikella-Kharsawan.

[Handwritten Signature]

[Handwritten Signature]

The terms and conditions as contained in this Land Allotment Order are acceptable to the addressee unit/ its authorized representative.

Signature with name, designation, address and rubber stamp of the addressee.



1557

1473

88



Government of Jharkhand

Receipt of Online Payment of Stamp Duty

NON JUDICIAL

Receipt Number : 7e055c77b06e6037a080

Receipt Date : 16-Apr-2021 11:00:27 am

Receipt Amount : 2173481/-

Amount In Words : Twenty One Lakh Seventy Three
Thousands Four Hundred And Eighty One
Rupees Only

Token Number : 28210000047807

Office Name : SRO - Saraikela

Document Type : Lease

Payee Name : GM IRON AND STEEL COMPANY LTD REP
BY AUTHORIZED SIGNATORY TRIPAL
SINGH (Vendee)

GRN Number : 2105553027



For Office Use:

[Handwritten signature]
16/4/21

GM IRON & STEEL CO. LTD.

[Handwritten signature]
Authorized Signatory

Regional Deputy Director,
Jharkhand Indl Area Dev. Authority,
Anlyapra Region

[Handwritten signature]

यह प्रतिपत्ति का उपयोग केवल एक ही नकलपत्र के अंतर्गत मुद्रण के अंतर्गत के प्रमाण देने ही किया जा सकता है। ध्यान दें।



Lease 30 yrs. Value 543,54,825/- Stamp 2173451/- Adityapur

89

मूल्यांकन सूचा नं 076/2024

इस्तावज-गीच एच नं 076/2024

दस्तावेज नं 076/2024

जीवकाल

UM IRON & STEEL CO. LTD.

07.06.2021
Authorized Signatory



ATTESTED

Ashwani Kumar

LEASE DEED

THIS DEED OF LEASE IS made on this the 16th day of April 2021 at Seraikela.

BETWEEN

The Jharkhand Industrial Area Development Authority, Adityapur Region, Vinash Bhawan, Adityapur Represented by its Regional Director authorized Sri PREM RANJAN, Regional Dy. Director/his authorized representative Sri Ashwani Kumar, S/o.

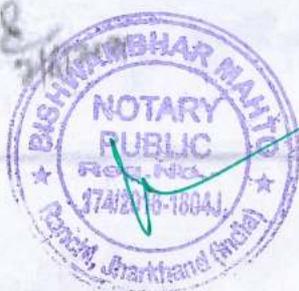
Late Krishna Kant Prasad, Grandson of Late Jugal Prasad aged about 44 years, by Faith - Hindu, Nationality - Indian, Local Resident of B/S, Alada Nagar, Adityapur, Near Ashiana, Adityapur, Seraikela-Kharsawan, State - Jharkhand, Adhar Card No. -

32732486 7356 hereinafter to be referred to as the 'Authority' which terms shall include its successors in office, hereinafter to be referred to as the 'LESSOR' or the 'AUTHORITY' which expression shall, where in the context show admits or implies includes successor in office and permitted assign of the first part.

Regional Deputy Executive
Jharkhand Ind. Area Dev. Authority
Adityapur Region
07.06.2021

पदा-24 का अंशगत कार्य
अंशगत कार्य अंशगत
(अंशगत कार्य अंशगत)
अंशगत-1 नं 1 अंशगत
अंशगत अंशगत अंशगत अंशगत
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2021
Fee Paid
AC-1630111.00
E 2000.00
1632111.00





ATTESTED

Handwritten signature and date: 17.06.2021

Ashwini Kumar

Handwritten signature

Regional Deputy Director
Overland Inland Area Dev. Authority
Aizolapur Region

Handwritten signature and date: 17.06.2021

6/8/2021
Handwritten notes and signatures in a table format:



Regional Deputy Director
 Jharkhand Iron & Steel Co. Authority
 Adityapur Region
 7/2
 07-06-2011

GM IRON & STEEL CO. LTD.
 Authorised Signatory
 07-06-2011

AND

M/s GM IRON & STEEL COMPANY LTD. (PAN No-AACCG8295E), Plot No.-A-5(P), A-6(P), A-7, A-8, A-9, A-10, A-11, A-12, A-13, A-14 & Including Road, Near 3rd Phase, Jharkhand Industrial Area Development Authority, Adityapur Region represented by its Authorized Signatory Mr. TEJPAL SINGH, S/o Mr. Mahendra Pal Singh, Ganson of Mr. Balwant Singh aged about 32 years, by occupation Service, by Caste Ramgarhia Sikh by Faith Sikh, Nationality Indian, and Local/Permanent Resident of 36, Gouri Shankar Road, Pahalwadera, Jugsalai, East Singhbhum, Jharkhand-831006, EMAIL-gmsteelrtp@gmail.com and Adhar No.-9791 8902 5937 Having Registered Office at Flat No-7, 2nd Floor, Waterloo Street, West Bengal, Kolkata-700069, of hereinafter to be referred to as the "LESSEE" which terms shall include the legal heirs, successors, legal representatives, assigns of the other part.

PART-I

SHORT RECITAL

- 1. Whereas, the lessor is an Authority created under section 3 of Bihar Industrial Area Development Authority Act, 1974 as adopted by the Government of Jharkhand vide Notification No.339 dated 02.03.2001 issued by the Department of Science Technology, Information Technology and Industry as Jharkhand Industrial Area Development Authority Act, 2001 and is committed for planned development of industrial area and promotion of industry and matters appertaining thereto under its command area.

2



Registrar, Capital Director
 Jharkhand Iron & Steel Dev. Authority
 Adityapur Region
 10/11/21
 07.06.2021

UIM IRON & STEEL CO. LTD.

 Authorised Signatory
 12-01-2021

2. Whereas, for fulfillment of its objective the lessor Authority has been making the land available to the intending entrepreneur on lease term basis for setting up industry as per actual requirement and subject to the provisions of Jharkhand Industrial Area Development Authority Act, 2001 as amended from time to time, Jharkhand Industrial Area Development Authority Rules, 2001, Jharkhand Industrial Policy as applicable on the relevant date and the Regulations 2016 of the Authority made in exercise of powers conferred under section 15 of Jharkhand Industrial Area Development Authority Act, 2001.

3. Whereas, the lessee applied for allotment of 5,66,280 Sq.Ft.(13 acres) of land for setting up **MANUFACTURING (SPONGE IRON & M.S. BILLETS)** industry in the command area of the lessor and the lessor after considering the requirement of land of the lessee, allotted 5,66,280 Sq.Ft. (13 acres) area of land, more fully described in the Land Schedule below, vide allotment order No-517/AR, Dated 27.03.2021 and upon payment of Rs.1,25,24,986.00 (Rupees One crore twenty five lakh twenty four thousand nine hundred eighty only) towards 25 % of full premium of land. The current value of land comes to Rs.5,26,04,903.00 as per prevailing rate of JIADA. The lessee has been handed over physical possession of allotted land on 08.04.2021

4. Whereas, in terms of Authority's Regulations 2016, the lessee has to get the lease deed executed by the lessor and registered within a period of three months from the date of taking possession of the allotted land/ shed. Since the lessee has fulfilled the conditions for execution of lease deed, the lessor executes the lease deed.



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 Regional Deputy Director
 Government of India, Aditya Pur Authority
 Adityapur Region
 07-06-2021

UTM IRON & STEEL CO. LTD.

 Authorized Signatory
 07-06-21

LAND SCHEDULE

DETAILS OF LAND TO BE LEASED OUT M/A. M/A. GM IRON & STEEL COMPANY LTD.

Village : KRISHINAPUR & PARWATIPUR
 Thana No.: 132 & 133
 Thana: SERAIKELA
 Dist: SERAIKELA-KHARSAWAN

Corresponding to Industrial Plot No.

A-5(P), A-6(P), A-7, A-8, A-9, A-10,
 A-11, A-12, A-13, A-14 & Including
 Road, Near 3rd Phase JIADA,
 Adityapur Region

	<u>Survey Plot No.</u>	<u>Khata No.</u>
(KRISHINAPUR-132)	316 (P)	101
(PARWATIPUR-133)	112 (P)	121
	113 (P)	122

Total Area -5,66,280 SQFT (13 ACRES)



Regional Deputy Director
Jharkhand Iron & Steel Co. - Sufficiently
Adjoining Region
No. 2
07.06.2021

UJM IRON & STEEL CO. LTD.
Authorized Signatory
07.06.2021

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BOUNDARY

As per Survey Plot No./Survey Map	As per Industrial Plot No./Phase Map
North : 316(P) (Krishnapur -132)	A-3(P), A-6(P) & 60'-0" Wide Road
South : 112 (P) (Parwatipur -133)	HADA Boundary
East : 316 (P) (Krishnapur -132) & 113 (P), 110 (Parwatipur-133)	HADA Boundary
West : 112 (P) (Parwatipur -133)	HADA Boundary

Possession taken over the plot on 08.04.2021

TERMS AND CONDITIONS OF LEASE DEED

The lessor and the lessee hereby covenants and agrees as follows:-

1. That the scheduled land has been allotted to the lessee by lessor for setting up **MANUFACTURING** industry in the command area of the lessor for **MANUFACTURING OF SPONGE IRON & M.S. BILLETS.**
2. That the period of tenure of lease in respect of the scheduled land/ shed shall be for a period of **30(Thirty) years** from the date of allotment i.e. **27.03.2021** and will remain force till **26.03.2051** and annual rent and other charges shall be paid by the lessee to the lessor as decided by the Regional Director of the Authority.




 Raghupati Debbar, Director
 Jharkhand Ind. Area Dev. Authority
 Ashtapur, Raigarh
 No. 2
 07.06.2021


 J. S. Singh, Director
 07.06.2021

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3. That the tenure of lease as above shall be subject to renewal at the option of the parties. In order to get the tenure of lease renewed, the lessee shall make a written request to the lessor three months prior to expiry of lease period. After considering the request of the lessee objectively, the lessor shall renew the tenure of lease for another period of 30 (thirty) years on payment of processing fee of Rs.10,000.00 for land upto 1.0 acres, Rs.25,000.00 for land above 1.0 acres upto 3.0 acres and Rs.50,000.00 for land over 3.0 acres or as decided by the lessor from time to time and on furnishing declaration by the lessee that it/he/she shall utilize the land only for the purpose it has been allotted and that the conditions of allotment order, indemnity bond and this lease deed is acceptable to it/him/her and that the lessee is not in default in payment of dues of the Authority and any statutory dues or dues of any financial institution payable by the lessee.

4. That if the lessee is a mega IT industry it shall have option to pay the total land premium, calculated and fixed by the lessor, in five equal installments spread over period of three years. The lessee is held and firmly bound to pay the land premium in remaining four installments which shall be spread over period of three years within one month of demand from the lessor Authority.

For deferred payment, the lessor shall charge interest on balance amount @15% p.a. subject to revision by the lessor from time to time. If the lessee fails to make payment of any installment within the time frame fixed by the lessor, additional charge at prevailing rate accruing upon the footing of yearly computed interest shall be borne by the lessee. No rebel shall be admissible in this regard and the lessor reserves its right to make change in the rate of interest. Delivery of possession of land/ shed has been made to the lessee by the lessor on payment of first installment and the schedule for payment for the remaining four installments are fixed as follows:-



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Regional Deputy Director
 Authorized from Area Dev. Authority
 Adityapur Region

1702
 07-06-2021

G.M. IRON & STEEL CO. LTD.

Authorized Signatory
 07-06-2021

<u>Installment</u>	<u>Amount</u>	<u>Date</u>
2 nd Installment	NOT APPLICABLE	
3 rd Installment	NOT APPLICABLE	
4 th Installment	NOT APPLICABLE	
5 th Installment	NOT APPLICABLE	

**Please strike off Provision (4) of the lease deed if not applicable*

5. That the lessee shall pay an annual rent of Rs. 11,025.00 (Rupees Eleven thousand twenty five only) per acre per annum and annual maintenance charges of Rs. 15,435.00 (Rupees Fifteen thousand four hundred thirty five) only per acre per annum on before 31st March of each year and monthly street light charges of Rs. 10,000.00 (Rupees Ten thousand only) as demanded by the lessor. The rent, maintenance charges and street light charges shall be revisable from time to time by the lessor and shall be payable by the lessee.
6. That the trees standing on the plot shall continue to be the property of the lessor and will not be cut or removed by the lessee without obtaining prior permission from the lessor. The lessee shall be required to undertake plantation work within and outside its premises keeping in view the maintenance of ecological balance in the industrial area.
7. That if the lessee fails to make payment of any dues within the time frame fixed by the Authority an additional charge at the prevailing rate accruing upon the footing of yearly compound interest shall be payable by the lessee.



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 Patna
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No rebel shall be admissible in this regard. The lessor reserves its right to make change in the rate of interest from time to time and the revised rate shall be payable by the lessee.

8. That in the event of nonpayment of the aforesaid outstanding amount, rent, maintenance charges, installments etc on demand by the lessor within the period stipulated in the letter of demand, the lessor shall have right to cancel the allotment order, terminate this lease deed and forfeit the amount paid by the lessee and realize the dues with compound interest @ 15% p.a. by sale of structure standing over the cancelled plot and from other properties of the lessee under the provisions of Bihar & Orissa Public Demand Recovery Act, 1914.
9. That the lessee shall get the boundaries of land allotted to it/him/her demarcated correctly at the time of taking physical possession thereof from the lessor/ representative of the lessor.
10. That the lessee shall go into production or show substantial progress towards the implementation of project within six months from the date of approval of plan and shall start construction work with the margin money showed in the project report as input out of it/his/her own resources. Similarly, in the matter of installation of machineries etc, the lessee shall put machineries and other infrastructure with his share of working capital. Non financing by the financial institution shall not be considered by the lessor as non adherence of schedule of implementation of the project by the lessee and the lessor shall be at liberty to take appropriate action against the lessee for non adherence of schedule of project implementation.
11. That the lessee shall obtain water, drainage and power connection by making application in prescribed form to the respective authorities.



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Environmental clearance, fire clearance as well as ground water clearance, if required to be obtained at any stage during the tenure of allotment, the lessee shall obtain these clearances on its own and the lessor Authority shall in no way be responsible for the delay or rejection of application of the unit for the above.

- 12. That the lessee shall be responsible for construction and maintenance of any road or drainage or any electrical installation within the allotted plot as per approved plan at his own cost and expenses.
- 13. That the lessee shall obtain required consent under concerned pollution laws or No Objection Certificate as the case may be before commencement of construction work and consent to operate (as applicable) before commencement of production in the unit from Jharkhand State Pollution Control Board.
- 14. That the mortgage of lease hold right on land in favor of nationalized and scheduled banks or any other financial institution in any sector for financing the project on the scheduled land, shall be permissible with prior written consent of the Regional Director of the Authority only for the project duly cleared by the PCC on the allotted plot and where time limit for bringing the unit to production exists.
- 15. That the application for consent made by the lessee to the Regional Director of the Authority for mortgage of the lease hold right in respect of the scheduled property in favor of nationalized or scheduled banks shall be disposed of within 15 days from the date of submission of application.
- 16. That in case of mortgage, the Authority shall have the first charge on the assets/ property (built space/ shed) towards transfer charges, extension



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charges, lease rent interest and any other dues, taxes, charges etc payable to the Authority from time to time.

17. That the lessee/ allottee shall submit to the Authority application for grant of consent to mortgage along with consent/ commitment letter from the financial institution to the effect that the financial institution shall make the finance available to the allottee.
18. That the financial institutions which take the mortgage of the lease hold scheduled property or any part thereof, in the event of sale of lease hold right in the mortgaged plot/ shed shall obtain information from the Authority about its dues, processing fees, land premium, lease rent, interest or any other dues including taxes and charges etc payable to it by the lessee atleast 7 (seven) days prior to the auction sale of the scheduled property. If the financial institution proceeds to sell the property by auction, the intending bidders must be informed in writing through notice or otherwise that the successful bidder shall be given possession of the lease hold right in the scheduled property only after production of No Dues Certificate from the office of the lessor.
19. That the mortgaged lease hold right in the scheduled land auctioned by the bank/ financial institution/ statutory authority may be considered for regularization by the lessor in favour of the successful bidder identified by the bank/ financial institution/ statutory authority for substitution on payment of transfer fee of 15% in case of small and medium scale enterprises or 25% in case of others, of the lease premium of land from the successful bidder at the prevalent rate and other charges prevalent at the time of consideration along with all dues of the lessor.



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20. That the lessee shall submit a plan of the factory/ shed or and building plan etc along with necessary documents within six months from the date of taking delivery of possession of the allotted plot/land/shed for approval of the Regional Director of the Authority as 'Controlling Authority' under the Building Bye Laws of Authority and/or Bihar/Jharkhand Restrictions of Uses of Land Act or and for approval of Chief Inspector of Factories, Jharkhand through Inspector of Factories of the Circle concerned. Failure on the part of the lessee in submitting factory/ shed plan/ building plan for approval shall entail late action fee @ Rs.1.00 per sqft per month, and the lessee binds itself/himself/ herself to pay late action fee at the aforesaid rate to the Authority on demand. The Chief Inspector of Factories, Jharkhand/ Inspector of Factories shall dispose of application for factory/ shed and/or building plan within thirty days of the date of receipt of plan from Regional Director of the Authority. The lessor shall respond to the lessee within ninety days from the date of submission of plan with necessary approval. However, if warranted lessor may ask for any clarification/ modification and submission of revised plan. In case no communication is received from the lessor within 90 days from the date of submission of plan/ revised plan, it shall be construed and deemed to have been approved/ sanctioned by the competent authority and the lessee shall commence construction/ further activity as per plan/ revised plan submitted for approval.
21. That the lessee shall at its/his/own cost construct and maintain access road leading from the State Road to the shed /allotted plot strictly in accordance with the specifications and details prescribed by the lessor or his nominee.
22. That the lessor shall organize periodic inspection of allotted plot/ shed/ land to the lessee to ensure proper utilization of allotted land/ shed/ plot and progress about factory/ shed/ building as per plan towards implementation



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 Adityapur Region
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of the project and the lessee binds itself/ himself/ herself to extend all co-operation to the inspecting personnel and provide realistic information and shall not conceal any aspect of the ongoing activities on the plot, failing which, the lessee shall make itself/ himself/ herself liable for initiation for action for cancellation of plot/shed. Non co-operation of the lessee shall also mean and include avoiding and refusing to receive any valid communication including notice from the Authority by the lessee including its/his/her representative, not allowing entry of the officials of the Authority inside the factory/plot and refusing to sign on the spot report prepared by the inspecting officials.

23. That the lessee shall start construction as per approved factory/ shed/ building plan within 6 (six) months from the approval/ deemed approval of plan, extendable to maximum period of an another spell of 6 (six) months under extra ordinary circumstances to the satisfaction and with prior approval of Regional Director of the Authority. In the event of failure of the above, late action charges @ Rs. 1.00 per sqft per month from the last day of extended period shall be payable by the lessee to the Authority on demand and in the event of failure on the part of the lessee in payment of demanded amount, the lessee shall make itself liable for action as warranted under the facts and circumstances of the case.

24. That in the event of making any construction without prior approval of Regional Director of the Authority or any deviation from the approved plan of construction or use of land/ shed for any non industrial purposes or the lessee putting the land to use for purposes other than the purposes for which it was allotted, the Regional Director of the Authority shall have the option to charge the cost and rent of the land/ shed of the entire period of remaining in use of such land/ shed at the prevailing/ current market rate to be




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determined by the Regional Director of the Authority and shall also cancel the allotment, terminate the lease deed, if executed, and forfeit the land premium and resume land/ shed in question after 30 (thirty) days from the date of order of cancellation and no compensation shall be payable to the lessee either for the unexpired period of lease or for the structure, building, installations and immovable assets in any shape/ form erected thereon.

25. That in the event of the lessee either not utilizing or underutilizing the allotted land/ plot/ shed for the purpose it was allotted, the Regional Director of the Authority shall initiate action for cancellation of under/unutilized portion of land/plot/ shed in accordance with the principles of natural justice. In reply to the show cause, if the lessee gives an undertaking to utilize the under/unutilized portion of land/plot/ shed within a specified time frame, then in that event of violation of such undertaking, the lessee shall be liable for payment of non action charges @ Rs.10.00 (Ten) per Sqft per month from the date of execution of undertaking. Even after imposition of said non action charges, if the lessee fails to abide by the undertaking so given, the allotment of such concerned portion of land/plot/ shed shall be cancelled by observing the principles of natural justice, lease deed, if executed, terminated and land premium forfeited by the Regional Director of the Authority and action shall be taken for recovery of non action charges under Bihar & Orissa Public Demand Recovery Act, 1914.

26. That in case of violation of provision 29(i) of the Authority's Regulations 2015, the lessee shall be punishable with fine which may extend upto Rs.10,000.00 or simple imprisonment for a term which may extend to six months or both and in case of continuance of violation with a further fine which may extend to Rs.100.00 every day after conviction as above.



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- 27. That the lessee shall not make any change either in the name of the lessee or the constitution of the lessee or lease hold right of the lessee or merge/ demerge/amalgamate the lessee without prior permission of the lessor.
- 28. That at any stage of the leasehold period if any part or parts of the allotted plot/land/shed is required by the State government or the Authority for public purposes, of which the State government or the Authority shall be the sole judge, or if it is found that any portion of the land/ shed is not required by the lessee for the purposes it was allotted, the lessee shall on being asked by the State government or the Authority transfer such part or parts of the shed/land/plot as the State government or the Authority shall specify to be necessary for the purpose aforesaid and in consideration of such transfer the State government or the Authority, as the case may be, shall pay back to the lessee a sum proportionate or equal as the case may be, the cost of land/shed/ plot and its development, if any earlier realized from him together with compensation for buildings and other structures erected with approval in writing of the Authority or its nominee on such part or parts of the land/shed/plot at the valuation to be determined by the State government or the Authority on obtaining report from the Civil Engineer authorized by them in this behalf and the decision of the State government or the Authority shall not be questioned before any Authority or in any Court of law.
- 29. That any allottee shall be at liberty to surrender the allotted plot to the Authority at any point of time by giving prior written application to the Regional Director of the Authority at least three months in advance and the Authority shall accept the surrender subject to the condition that the surrender is not in default in paying dues of the Authority and he/she/it produces a no dues certificate from the concerned financial institution.




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concerned statutory authorities and that he is not in default in payment of statutory due to its employees along with a declaration cum undertaking cum indemnity bond on a non-judicial stamp paper of Rs. 100.00 along with self-attested photograph of all promoting stakeholders. Authority shall refund/release partial payment of allotment price for the land (full or partial) surrendered as per following terms:

- 75% of allotment price, in case of surrender within one year from date of allotment of land.
- 65% of allotment price, in case of surrender within two years from date of allotment of land.
- 55% of allotment price, in case of surrender within three years from date of allotment of land.

The aforementioned payment by Authority shall be released only after peaceful surrender of full or partial land (unutilized land) by the allottee/lessee. However, no request for surrender shall be accepted by the Authority beyond three years of allotment of land. In such cases Authority shall cancel the allotment order, terminate the lease deed and forfeit the lease premium and take possession by observing the principles of natural justice.

30. That the application for surrender of allotted plot shall be disposed within 60 days from the date of submission of application to the lessor, failing which the surrender application shall be deemed to have been allowed.
31. That the lessee shall not be entitled to sub lease or hand over physical possession of the allotted plot to any other person/ entity/ entrepreneur/ organization without having been authorized by the lessor and the lessor



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shall treat possession of that person/ entity/ entrepreneur/ organization over the plot/land/shed as unauthorized and take recourse for recovery of possession including invoking the provisions of Public Premises (Eviction of Unauthorized Occupants) Act, 1971. The lessee shall also be liable to pay irregularity charges @ Rs.5.00 (Five) per sqft per month to the Authority besides making himself himself herself liable for initiation of cancellation proceeding. Recovery of irregularity charges as above as he subject to Bihar & Orissa Public Demand Recovery Act, 1914.

32. That the lessee shall not be allowed to use the allotted land/ shed for any other purposes including residential or any other commercial activities than for which the plot has been allotted. Violation of this provision shall be treated as violation of Regulation of the Authority, conditions of allotment order, conditions of indemnity bond and conditions of this lease deed and shall result in cancellation of plot by the lessor.

33. That the lessee shall not take any action to Merge/demerge/amalgamate or to be acquired by any entity without the prior permission in writing of Regional Director of the Authority. On application of the lessee, the lessor after considering the facts and circumstances of the case and after realizing 15% in case of MSME or 25% in case of others, of the prevailing land premium of the lessor at the time of consideration, may grant such permission for Merge/demerge/amalgamation or acquisition provided that the lessee has not violated the condition of land allotment order/lease deed/bond. In case of violation of condition of land allotment order/lease deed/bond, the full land cost shall be charged at the rate prevailing at the time of consideration.



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Irrespective of any condition put by or order passed by any Court or Tribunal, the merger/demerger/amalgamation or acquisition will be allowed subject to the payment of land premium provided in this clause.

34. That the lessee (Proprietorship Firm/Partnership Firm/Private Ltd. Co/Public Ltd Co etc) intending to change its constitution of firm shall file an application for change in Constitution, accompanied by all required documents as mentioned in the Clause No. 26 and 27 of the Regulation 2015 of the Authority duly attested by the Notary Public/Chartered Accountant of the respective entity seeking change along with bank demand draft in favor of lessor towards fees as mentioned in the Regulation referred to above.

35. That the lessor may consider the request of lessee for whose unit EM-II/PMT/SSI PMT/DOP has been issued either running or sick or closed, for the transfer of leasehold rights of the scheduled property in favor of a new Entrepreneur as identified by the lessee during the currency of lease subject to the following conditions:-

- i. The lessee is not holding any dues to authority and shall submit NOC from financial institutions for which Lessor has accorded permission/no objection for mortgage or the lessee has pledged lease deed with any financial institution.
- ii. The new entrepreneur to whom the lessee wants to transfer the leasehold right must have a viable/feasible/implementable project, duly approved by DCC to be executed on the available plot of land or may continue the existing project.
- iii. If at any stage, stake holding/ownership interest of proprietor/promoter/partners in the firm at the time of plot/land allotment as the case may be, goes down below 51% in the firms, the same shall be



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 Acharya Jagadish Prasad
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- treated as transfer of allotted plot for the purposes of this Regulation and processing fee and land premium as mentioned in sub-clause (vi) of this condition as prescribed shall be charged.
- iv. No change in Shareholding (CIS) charges shall be applicable for transfer of shareholding (up to 100%) from husband to wife, parent to children, grandfather, grandmother, grandchildren and/or vice versa. However, processing fee as mentioned in sub-clause (vii) of this condition as prescribed shall be charged along with application for the same.
 - v. Any change in the Director who is not the shareholder of the concerned industrial unit has to inform the lessor in writing by the lessee within 30 days of such change along with concerned statutory form with acknowledgement in the office of concerned RoC under the Companies Act, 1956/2013, either induction or deletion of Director.
 - vi. The transferee must pay 15% in case of MSME or 25% in case of others of the prevailing land premium in the Authority at the time of seeking transfer of lease hold right. The payment at aforesaid rate shall be condition precedent for transfer of lease hold right.
 - vii. In all cases of transfer, ownership change, a processing fee of Rs. 10,000.00 for plot area up to 1.00 acre and additional Rs. 2,000.00 per acre for land in excess of 1.00 acre shall be charged.
 - viii. The new entrepreneur or new lessee shall give undertaking/ indemnity bond for making payment of all dues of previous entrepreneur or old lessee, statutory, legal or financial liability of government or financial institutions on a non-judicial stamp paper of Rs. 100.00 affixing self-attested passport size photograph.



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- 36. That if the original lessee, to whom the land was allotted for a particular project makes a new/ company / entity for a new project besides the existing company and transfers the whole or part of the allotted land to such newly formed company, this shall be treated as transfer of lease hold rights and shall be charged full land premium as per relevant clause of this regulation even if the share of the original lessee in this new company/entity does not go down below the 51% of the total share.
- 37. That if the shareholding of any the blood relations as defined in clause 21(d) of the original allottee from amongst the existing immediate past and immediate future generations becomes less than 50%, 15% in case of MSME or 25% in case of others of land premium at the existing rate shall be payable to the Authority by the shareholders seeking change in the shareholding. Failure of payment of land premium shall entail cancellation of allotment, forfeiture of land premium and termination of lease deed, if executed.
- 38. That the vacant plot or units for which EM-II/PMI/SSI PMT/DOP has not been issued, shall not be considered for transfer. The lessee shall have to surrender the allotted plot to Authority under Clause 22 of the Regulation of the Authority shall evict the lessee after following due process under the Regulation of the Authority.
- 39. That in case the lessee fails to implement the project within a period of two years in case of micro and small enterprises and five years for others or within such extended period as the Authority may allow after considering the circumstances, amount deposited by the lessee towards premium of land/ shed along with construction, installation, fixtures and equipment thereon



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shall be liable to be forfeited by the lessor. In case necessary effective steps are not taken within the fixed/ extended period for establishing the unit, the Managing director of the Authority shall under such circumstances, cancel the allotment order of such plot/shed, forfeit the amount deposited in this connection, terminate the lease deed and resort for taking physical possession of the plot/ shed so that the same could be allotted to the entrepreneurs who are serious, competent and solvent to implement the project.

- 40. That the lessee after coming to production shall get its unit permanently registered (EMI) with the lessor or its nominee within the prescribed period and shall possess and make optimum utilization of land by observing all terms, covenants and conditions contained therein.
- 41. That the lessee shall keep the allotted land for plantation for maintenance of ecological balance in the industrial area and shall utilize that portion accordingly as per approved building/ shed plan.
- 42. That the lessee may, subject to valid and legal ground for closure and cessation of work as legally permitted under the provisions of Industrial Disputes Act, 1947 in general and any other law applicable to the unit in particular and other labour legislation on the subject, continuously keep and maintain the factory established on the scheduled premises in running condition and submit all statutory returns required under various laws in the prescribed Performa filing which the lessor shall presume that the factory established on the lease held land has not been continuously running and this circumstance may be treated as independent and an additional ground



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for cancellation of allotment order, forfeiture of lease premium and termination of lease and then following actions by the lessor.

- 43. That the lessee shall be compliant of the provisions of Bihar Industrial Area Development Authority Act, 1974 (Bihar Act 16 of 1974 and Bihar Act 27 of 1992) as adopted by the Government of Jharkhand vide Notification No.339 dated 02.03.2001 issued by the Department of Science Technology, Information Technology and Industry as Jharkhand Industrial Area Development Authority Act, 2001 and Rules made under the said Acts, Regulations 2015 of the Authority, conditions of land/ shed allotment order, conditions of indemnity bond executed by the lessee, conditions of lease deed and violation of conditions of any of the aforesaid shall entitle the lessor to cancel the allotment order, terminate the lease deed and forfeit the lease premium and take possession of the leased property by observing the principles of natural justice and pass orders to this effect.
- 44. That the lessee shall be compliant of all statutory provisions applicable to its unit and shall submit statutory returns and furnish information if required by the Authority responsible for implementation of the respective laws.
- 45. That non adherence to the schedule in the matter of setting up the industry/ services/ activities for which the scheduled land/ shed has been allotted, not setting up industry for which the scheduled premises has been allotted, unauthorized surrender in favour of another entity or person, unauthorized change in the constitution of lessee, unauthorized change of project, unauthorized mortgage to any financial institution or otherwise, making false declaration, giving false undertaking and/or any other circumstances, which the Regional Director of the Authority considers against the interest



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 All-India Region
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of the objectives of the Act, rules and regulations made there under, nonpayment of any dues of the Authority including late action charges, non action charges or any penalty under the Authority's Regulations shall constitute public demand recoverable under Bihar & Orissa Public Demand Recovery Act, 1914 and shall be considered as violation of the terms of allotment order, Jharkhand Industrial Policy, Indemnity Bond, Regulation of the Authority, terms and conditions of the lease deed warranting initiation of action for cancellation proceeding by the lessor or shall have right to resume and enter upon the scheduled premises without payment of any compensation to the lessee and also to forfeit the money paid in land head and other sums paid by the lessee and reenter on the lease hold property and on such reentry the interest of the lessee in the lease hold property shall cease and the lease deed shall stand terminated.

46. That if any dispute or difference arises concerning the meaning and interpretation of any of the Clauses of the provisions contained in this lease deed, the same shall be referred to the lessor and the decision of the lessor relating to such dispute or difference shall be final, conclusive and binding on the parties hereto. That any violation of the conditions of land allotment order, lease deed, Indemnity Bond, or the provisions of Industrial Policy as applicable on the relevant date and/or the provisions of Bihar Industrial Area Development Authority Act, 1974 (Bihar Act 16 of 1974 and Bihar Act 27 of 1992) as adopted by the Government of Jharkhand vide Notification No. 339 dated 02.03.2001 issued by the Secretary Department of Science Technology, Information Technology and Industries as Jharkhand Industrial Area Development Authority Act, 2001 shall entitle the Managing Director to cancel the allotment order, terminate the lease deed



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and forfeit the lease premium and take possession by observing the principles of natural justice and pass orders to the effect.

- 47. That the Regional Director of the Authority shall, before cancelling the allotment allow one month time to the allottee to put up his/her/its case. The lessee on being dissatisfied with the order of the Authority may file an appeal to the Department of Industries, Government of Jharkhand within one month and the State Government shall, after due consideration dispose it of within two months from the date of receipt of the appeal. The authority shall, after cancellation of allotment of the plot/shed take possession of the said land/shed.
- 48. That if the lessee continues to be in possession of the cancelled plot and carry out any activity either alone or with cooperation of somebody else, possession by such lessee shall be treated unauthorized for which he/it shall be liable for penalty @ Rs. 15.00 per sq. ft. per month until he/it hands over vacant possession of the allotted plot to the Authority or the Authority recovers possession by invoking the provisions of Public Premises (Eviction of Unauthorized Occupants) Act, 1971.
- 49. That the lessee paying the rent and other charges and observing the several covenant and conditions contained in these presents shall hold and enjoy the land up to the terms of the lease without interruption by the lessor or by any person lawfully claiming under him.
- 50. That the lessor and lessee shall have their right subject to the liabilities of a lessor and lessee respectively in accordance with section 108 of the Transfer of Property Act, 1882 except Clause (1) and (3) thereof and it is declared that the lessor shall have the fullest liberty to postpone for anytime, and



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from time to time, any action open to him under any of the powers exercisable by him against the lessee and to either enforce or forbear any of the conditions and covenants contained in these presents. The cost and expenses incidental to the preparation, execution and registration of this lease deed shall be borne and paid by the lessee.

GM IRON & STEEL CO. LTD.

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For and on behalf of Authorised Signatory
M/A GM IRON & STEEL COMPANY LTD

WITNESSES:

07-06-2021
Ram

1. Basant Kumar
S/o D.K Gupta, Shiv Mandir Road,
Dindhi Basti, Adityapur.
District - Saraikela.

2. Vikas Kumar Pandey *Unif*
S/o Ramesh chandra Pandey,
Road no - 2, Nirmal Mahato Path,
New Colony, chota Grambaria,
Saraikela, Kharasawan.

Janu
07-06-2021
Advocate



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ATTESTED



IN WITNESS WHEREOF THE HAND OF SRI PREM RANJAN, Regional Dy. Director/Authorized Representative of the Regional Director, Jharkhand Industrial Area Development Authority, Adityapur Region for and on behalf of the Jharkhand Industrial Area Development Authority, Adityapur Region has been a fixed on the date and year first above written.

[Handwritten Signature]

Regional Dy. Director /
Authorized Representative
of the Regional Director.



ATTESTED

WITNESSES

1. Basant Kumari
S/o D.K Gupta, Shiv Mandir
Road, Dandi Basti,
P.O - Adityapur,
District - Saraikela

[Handwritten Signature]
07-06-2021

2. Vikas Kumar Tondy
S/o Ramesh chandra Tondy
Road no - 2, Nirmai Mahato Path,
New Colony, Chate Gamaharia,
Saraikela, Kharsawan

[Handwritten Signature]

Certified that the original lease deed are reproduction of each contains 6275 words.

GM IRON & STEEL CO. LTD.

For and on behalf of Signatory

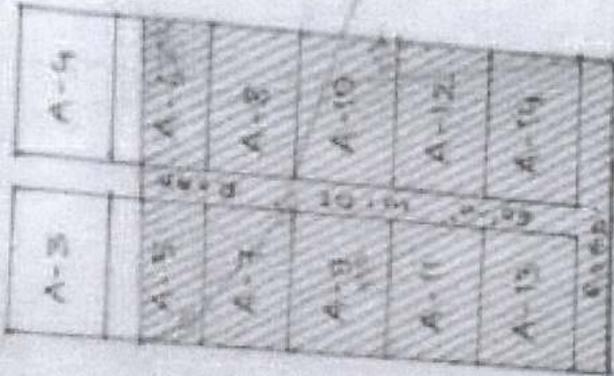
M/s. GM IRON & STEEL COMPANY LTD



[Handwritten Signature]
ATTESTED
07-06-2021

LAND PLAN OF THE GH IRON & STEEL COMPANY LTD.

VILL: KUSHNAPUR,
THANA NO. 152 &
VILL: PARHATIPUR,
THANA NO. 153
DISTRICT: BARKINGULA
MURSHIDABAD
SCALE: 1:10,000



INDUSTRIAL PLOT NO. A-5(P), A-6(P), A-7, A-8, A-9, A-10, A-11
A-12, A-13, A-14 INCLUDING GRAB (NEAR 3rd PHASE)

S. Plot No. 216 - P-101
KUSHNAPUR (P)
PRESENTIVE 112 - P-121
(P)
113 - P-122.
AREA: 1300 Sqm.

Boundry
S. Plot No. 216(P) - A-5(P), A-6(P), A-7, A-8, A-9, A-10, A-11
S. Presentive 112 (P) - 112(P) - GRAB BOUNDARY
E. KUSHNAPUR (P) 216(P) - GRAB BOUNDARY
W. PRESENTIVE 113 (P) 113(P) - GRAB BOUNDARY

[Handwritten Signature]
4-1 Cumm
(51)

GH IRON & STEEL CO. LTD.

Authorised Signatory

[Handwritten Signature]

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भारत सरकार
GOVERNMENT OF INDIA

आम आदगी का अधिकार

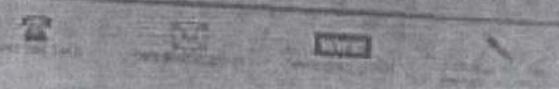
3273 2486 7356



आधार - आम आदगी का अधिकार

भारतीय विश्वीय पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

आधार - आम आदगी का अधिकार



[Handwritten signature]

BISHWAMBHAR MAHTO
NOTARY PUBLIC
REG. NO. 174/2016-1804J
Ranchi, Jharkhand (India)


 भारत सरकार
 Government of India




 तेजपाल सिंह
 Tejpal Singh
 जन्म तिथि/DOB: 06/01/1985
 पुरुष/ MALE

Down
 Issue Date: 27/08/2013

4554 8873 8929
 VID : 9101 9990 6019 7481

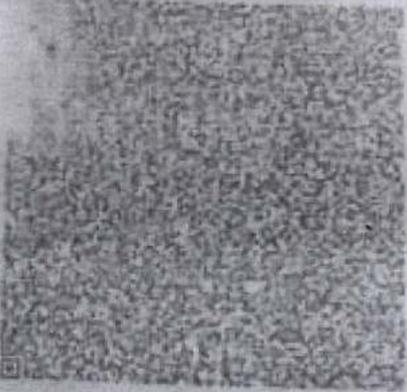
मेरा आधार, मेरी पहचान


 भारतीय विभिन्न पहचान प्राधिकरण
 Unique Identification Authority of India



पता:
 S/O: महेंद्र पाल सिंह, 37, गौरी शंकर रोड,
 पहालवान्डेरा, जमशेदपुर, जुगसलाई, पूर्वी सिंहभूम,
 झारखण्ड - 831006

Address:
 S/O: Mahender Pal Singh, 37, Gouri Shankar
 Road, Pahalwadera, Jamshedpur, Jugsalai,
 East Singhbhum,
 Jharkhand - 831006

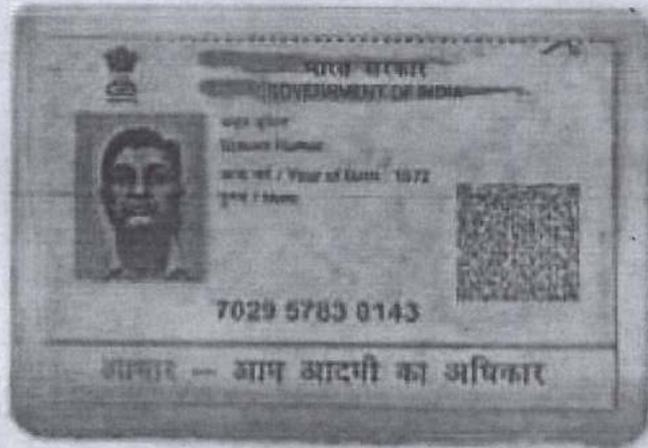


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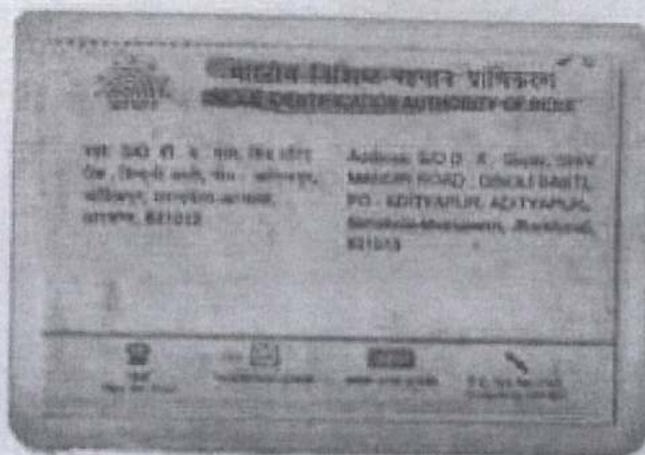
 1947 |
  help@uidai.gov.in |
  www.uidai.gov.in



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Banika





Pre Registration Docket

Date :- 12-04-2021 09:08 pm

Office Name :- SRO - Sarakela
Token No:- 20210000047807

Appointment :- 13-Apr-2021 Time:- 13:55

Article	Lease
Pre Registration Date	12-Apr-2021
No. Of Pages	41
Stamp Duty	2173481
Paid Stamp Duty	0
Total Fees	₹ 16,33,341

Property Id: 518732

Valuation No. : 691683 / 2021	:- 2021-2022	User Id : 34303	Date : 12-April-2021 21:11:PM
State : Jharkhand	District : Sarakela/Kharsawan	Tahsil : Gamharla	
Land Type : Urban	Corporation : Adityapur Notified Area Committee	Village/City : Adityapur Ward No. 9	
Adityapur Ward No. 9 Village Code 132 - Other Road			
Khata Number - 101			
Page Number - 316 (P)			
Valuation Rule : Commercial land			
Property Details			
1	Land area	1300 Decimal	
Calculation Details			
Sr.No.	Description	Calculation	Total
1	Open Land Valuation	1. 1300 x 587780 = 764114000	₹76,41,14,000/-
A	Total		₹76,41,14,000/-
Note : Final Valuation is Rounded to Next 100/-			
Total Valuation (A)			₹76,41,14,000/-
Total Amount in Words : Seventy Six Crores Forty One Lakhs Fourteen Thousands Rupees Only.			

Land measurement, Sub Part and House No.	Property Boundaries East: 316 (P) (KRISHNAPUR-132) & 113 (P), 110 (PARWATIPUR-133), West: 112 (P) (PARWATIPUR-133), South: 112 (P) (PARWATIPUR-133), North: 316 (P) (KRISHNAPUR-132)
Area	Land area : 1300.00 Decimal
Other Description of the Property	Pin Code - 832109, Building Name - KRISHNAPUR-132



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Government/Market Value	764114000
Transaction Amount	764114000

Property Id: 518736

Valuation No. - 691730 / 2021	1- 2021-2022	User Id - 34303	Date - 17-April-2021 11:11 PM
State - Jharkhand	District - Saraikelakharsawan	Tahsil - Gemharia	
Land Type - Urban	Corporation - Adityapur Notified Area Committee	Village/City - Adityapur Ward No. 9	
Adityapur Ward No. 9 Village Code 133 - Other Road			
Khata Number - 121 and 122			
Plot Number - 112 (P) and 113 (P)			
Valuation Rule : Commercial land			
Property Details			
1	Land area	0 Decimal	
Calculation Details			
Note : Final valuation is Rounded to Next 100/-			
Total Valuation (I)			₹ 0/-
Total Amount in Words : Rupees Only.			

Land measurement, Sub Part and House No.	Property Boundaries East: 316(P) (KRISHNAPUR-132) & 113 (P), 110 (PARWATIPUR-133), West: 112(P) (PARWATIPUR-133), South: 112 (P) (PARWATIPUR-133), North: 316(P) (KRISHNAPUR-132)
Area	Land area : 0.00 Decimal
Other Description of the Property	Pin Code - 832109, Building Name - PARWATIPUR-133
Government/Market Value	0
Transaction Amount	-

LESSEE	MR. GM IRON AND STEEL COMPANY LTD REP BY AUTHORIZED SIGNATORY TEJPAL SINGH, Address - PLOT NO. A-5P, A-6P, A-7, A-8, A-9, A-10, A-11, A-12, A-13, A-14 INCLUDING ROAD, NEAR 3RD PHASE, J I A D A, ADITYAPUR, RESI OF 36, GOURI SHANKAR ROAD, PAHALWANDERA, JUGSALAI, DIST- EAST SINGHBHUM, REG. OFF-FLAT NO. A-7, 2ND FLOOR, WATERLOO STR., KOLKATA, - Father/Husband Name MAHENDRA PAL SINGH, PAN No.- *****205E, Permission Case No.- Aadhaar No. *****9929
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12

LESSOR	-Ms. J I A D A REP BY REGIONAL DIRECTOR PREM RANJAN AUTHORIZED REPRESENTATIVE SRI ASHWANI KUMAR Address - JIADA, Adityapur Region Adityapur, Dist- Seraikela Kharsawan, Jharkhand, RESIDENT OF B/5, AIADA NAGAR, ADITYAPUR, NEAR ASHIANA, ADITYAPUR, DIST- SERAIKELA KHARSAWAN, JHARKHAND. Father/Husband Name LATE KRISHNA KANT PRASAD PAN No.- . Permission Case No.- . Aadhaar No. *****7356
--------	--

Witness Information	Mr. VIKAS KUMAR PANDEY Address - RESIDENT OF ROAD NO. 2, NIRMAL MAHATO PATH, NEW COLONY, CHHOTA GANHARIA, DIST- SERAIKELA KHARSAWAN, JHARKHAND. Father/Husband Name-RAMESH CHANDRA PANDEY
---------------------	--

Identifier Details	Mr. BASANT KUMAR , Address - RESIDENT OF SHIV MANDIR ROAD, DINDLI BASTI, P.O. ADITYAPUR, DIST- SERAIKELA KHARSAWAN, JHARKHAND-831013. Father/Husband Name-D K GUPTA
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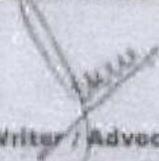
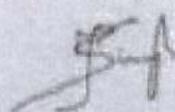
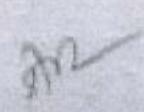
Fee Rule:Government Original Lease Deed		
1	Stamp Duty	21,73,481

1	SP	1,230
Total		1,230

Fee Rule:Government Original Lease Deed		
1	E	2,000
2	A1	16,30,111
Total		16,32,111

All the entries made, have been verified by me and are found same as the entries of the document presented.

Disclaimer : I hereby declare that all the contents of uploaded document and the original document are exactly same, and all the information provided by me are true to itself. The detail of property's holding number has been verified by me at the time of entry through alert generated by the system. I am satisfied with the verification and hence proceeding further for registration after seeing the alert.

 Deed Writer / Advocate	 Vendor / Claimant	 Vendor / Executant
---	--	---



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Document Registration Summary 1

Date: 07-Jun-2021

- Government Market Value: ₹764114000/-
- Transaction Amount: ₹764114000/-
- Paid Stamp Duty: ₹2173481/-

Receipt : 477465

Receipt Date : 07-06-2021

Presenter Name :-

E	₹2000
SP	₹1230
A1	₹1630111
Stamp Duty	₹2173481

On Date 07-06-2021 Presented at SRC - Sarikola

Signature of Presenter

SRC - Sarikola

Total ₹3006622

Payment Head	Amount To Be paid	Paid Amount	Balance Payment Amount	Payment Mode	Payer Name	Reference No.	Payment Amount
Stamp Duty	2173481	2173481	0	GRAS	Grimon And Steel Company Ltd Reg By Authorized Signatory Tapan Singh	GRN Number: 210555302 DEPT Transaction Id: 681224e677e607a050 Transaction Type	2173481
E	2000	2000	0	GRAS	Grimon And Steel Company Ltd Reg By Authorized Signatory Tapan Singh	GRN Number: 210555302 DEPT Transaction Id: 681224e677e607a050 Transaction Type	2000
SP	1230	1230	0	GRAS	Grimon And Steel Company Ltd Reg By Authorized Signatory Tapan Singh	GRN Number: 210555302 DEPT Transaction Id: 681224e677e607a050 Transaction Type	1230
A1	1630111	1630111	0	GRAS	Grimon And Steel Company Ltd Reg By Authorized Signatory Tapan Singh	GRN Number: 210555302 DEPT Transaction Id: 681224e677e607a050 Transaction Type	1630111
Sum Total	3006622	3006622	0				

Article : Lease Number of Pages : 02

Signature of Operator

Signature of Registering Officer





OFFICE OF THE SUB REGISTRAR

Office Name :- SRO - Sarakela

District Name :- SarakelaKharsawan

State Name :- Jharkhand

Deed Endorsement

Token No :- 20210000047807

Deed Type	Lease
Number of Pages	82
Fee Details	Stamp Duty :- Rs. 2173481, E :- Rs. 2000, SP :- Rs. 1230, A1 :- Rs. 1630111,
Property No.	1
Valuation Details	Value :- Rs.764114000/- ,Transaction Amount :- Rs.764114000/-
Property Details	District :- SarakelaKharsawan , Tehsil :- Gamhara , Village Name :- Adityapur Ward No. 9 Location :- Other Road, Adityapur Ward No. 9 Village Code 132 Property Boundaries :- East: 316 (P) (KRISHNAPUR-132) & 113 (P), 110 (PARWATIPUR-133), West: 112 (P) (PARWATIPUR-133), South: 112(P) (PARWATIPUR-133), North: 316(P) (KRISHNAPUR-132) Khata Number - 101Page Number - 316 (P) Area Of Land :- 1300.00 Decimal
Property No.	2
Valuation Details	Value :- Rs.0/- ,Transaction Amount :- Rs.0/-
Property Details	District :- SarakelaKharsawan , Tehsil :- Gamhara , Village Name :- Adityapur Ward No. 9 Location :- Other Road, Adityapur Ward No. 9 Village Code 133 Property Boundaries :- East: 316(P) (KRISHNAPUR-132) & 113 (P), 110 (PARWATIPUR-133), West: 112(P) (PARWATIPUR-133), South: 112 (P) (PARWATIPUR-133), North: 316(P) (KRISHNAPUR-132) Khata Number - 121 and 122Plot Number - 112 (P) and 113 (P) Area Of Land :- 0.00 Decimal

Sh./Sml/J I A D A REP BY REGIONAL DIRECTOR PREM RANJAN
AUTHORIZED REPRESENTATIVE SRI ASHWANI KUMAR s/o/d/o/w/o LATE
KRISHNA KANT PRASAD has presented the document for registration in this
office

today dated :- 07-Jun-2021 Day :- Monday Time :- 14:21:59 PM



I A D A REP BY REGIONAL
DIRECTOR PREM RANJAN
AUTHORIZED
REPRESENTATIVE SRI
ASHWANI KUMAR(individual)

Party Name	Document Type	Document Number
I A D A REP BY REGIONAL DIRECTOR PREM RANJAN AUTHORIZED REPRESENTATIVE SRI ASHWANI KUMAR	RAN/JID	327324807356



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Sr.NO	Party Name and Address	Is e-KYC Verified?	e-KYC Details	Power Of Attorney	Party Type	Party_Photo	Finger Print	Signature
1	<p>J I A D A REP BY REGIONAL DIRECTOR PREM RANJAN AUTHORIZED REPRESENTATIVE SRI ASHWANI KUMAR Address1 - Jada, Adityapur Region Adityapur, Dist- Seraikella Kharsawan, Jharkhand, RESIDENT OF B/E, AIADA NAGAR, ADITYAPUR, NEAR ASHIANA, ADITYAPUR, DIST- SERAIKELA KHARSAWAN, JHARKHAND, Address2 - ... Jharkhand PAN No.: Permission Case No.-</p>	Yes	Ashwani Kumar Address:- 422, Saket Vihar,Mitra Mandai Colony, Patna, Patna, 800002, Bihar, India		LESSOR Age:44			
2	<p>GM IRON AND STEEL COMPANY LTD REP BY AUTHOROZED SIGNATORY TEJPAL SINGH Address1 - PLOT NO. A- 5P, A-6P, A-7, A-8, A-9, A- 10, A-11, A-12, A-13, A-14 INCLUDING ROAD, NEAR 3RD PHASE, J I A D, A ADITYAPUR, RESI OF 35, GOURI SHANKAR ROAD, PAHALWANDERA, JUGSALAI, DIST- EAST SINGHBHUM, REG. OFF- FLAT NO. A-7, 3ND FOOR, WATERLOO STR, KOLKATA, Address2 - ... Jharkhand PAN No.: AADCG8205E, Permission Case No.-</p>	Yes	Tejpal Singh Address:- 37, Gouri Shankar Road, Pahalwandra, Jamshedpur, Jugsalai, East Singbhum, 831006, Jharkhand, India		LESSEE Age:32			

Identification:

Br.NO

Party Name and Address

Photo FingerPrint Signature



Sr.NO	Party Name and Address	Photo	FingerPrint	Signature
1	BASANT KUMAR S/o-D/o D K GUPTA Address1 - RESIDENT OF SHIV MANDIR ROAD, DINDLI BASTI, P.O. ADITYAPUR, DIST- SERAIKELA KHARSAWAN, JHARKHAND-831013, Address2 - ... Jharkhand PAN No.:			

125

Witness:
 I/We individually/Collectively recognize the Seller(S) and Buyer(s)

Sr.NO	Party Name and Address	Photo	Thumb	Signature
1	VIKAS KUMAR PANDEY Address1 - RESIDENT OF ROAD NO. 2, NIRMAL MAHATO PATH, NEW COLONY, CHHOTA GAMHARIA, DIST- SERAIKELA KHARSAWAN, JHARKHAND, Address2 ... Jharkhand			

Signature of Operator

Seal and Signature of Registering Officer
 जिला अवर निबंधक
 सरायकेला-खरसावा

Above signature & thumb impression are affixed in my presence.

Above mentioned (J I A D A REP BY REGIONAL DIRECTOR PREM RANJAN AUTHORIZED REPRESENTATIVE SRI ASHWANI KUMAR) has/have admitted the execution before me. He/ She/ They has / have been identified by (BASANT KUMAR) Son/Daughter/Wife of (D K GUPTA) resident of (RESIDENT OF SHIV MANDIR ROAD, DINDLI BASTI, P.O. ADITYAPUR, DIST-SERAIKELA KHARSAWAN, JHARKHAND-831013) and by occupation (Business).

Signature of Registering Officer

Date: 07-Jun-2021

Seal and Signature of Registering Officer
 जिला अवर निबंधक
 सरायकेला-खरसावा

संश्लेषण के लिए
 जो कि उपरोक्त का निष्पत्ति है
 एडि. एच. एच. एच.
 अडि. एच. एच. एच.
 अडि. एच. एच. एच.



Token No.: 20210000047807

CERTIFICATE

Office of the SRO - Saraikela

This Lease was presented before the registering officer on date 07-Jun-2021 by J I A D A REP BY REGIONAL DIRECTOR PREM RANJAN AUTHORIZED REPRESENTATIVE SRI ASHWANI KUMAR, S/O, D/O, W/O LATE KRISHNA KANT PRASAD resident of Jada, Adityapur Region Adityapur, Dist- Saraikela Kharsawan, Jharkhand, RESIDENT OF B/S: AMADA NAGAR, ADITYAPUR, NEAR ASHIANA, ADITYAPUR, DIST- SERAIKELA, KHARSAWAN, JHARKHAND ..

This deed was registered as Document No:- 2021/SAR/1557/BK1/1473 in Book No :- BK1, Volume No :- 246 from Page No :- 191 to 272 at, office of SRO - Saraikela

Date:- 07-Jun-2021

[Signature]
Registering Officer





झारखण्ड राज्य प्रदूषण नियंत्रण पषद

क्षेत्रीय कार्यालय-सह-प्रयोगशाला, एम0बी0/15, न्यू हाउसिंग कॉलोनी
आदित्यपुर, जमशेदपुर।

Web Site- jspcb.nic.in/ Phone- 0657-2383241/ Fax- 0657-2383905

पत्रांक : 785

दिनांक : 3-8-2023

प्रेषक,

क्षेत्रीय पदाधिकारी
जमशेदपुर।

सेवा में,

JIADA
Adityapur,
Dist- Saraikela Kharsawan

विषय :- मेसर्स जी0एम0 आयरन एण्ड स्टील कं0 लि0, प्लॉट नं0-A-5(P), A-6(P), A-7
A-8, A-9, A-10, A-11, A-12, A-13 एवं A-14, आदित्यपुर औद्योगिक क्षेत्र,
तृतीय चरण, जिला-सरायकेला-खरसावाँ के संबंध में।

महाशय,

उपर्युक्त विषय के प्रसंग में सूचित करना है कि अजय मुरारका, जुगसलाई,
जमशेदपुर द्वारा उपर्युक्त इकाई के विरुद्ध शिकायत की गई है। शिकायत में अन्य शिकायत के
अलावे यह भी शिकायत की गई है कि कम्पनी द्वारा ई0एस0पी0, हीट एक्सचेंजर एवं चिमनी का
निर्माण 13.0 एकड़ (JIADA द्वारा आवंटित भू-भाग) जमीन के बाहर किया गया है।

अतः उक्त शिकायत के आलोक में नियमानुकूल आवश्यक कार्रवाई करने की कृपा
की जाए एवं की गई कार्रवाई से उपसमाहर्ता को भी अवगत कराने की कृपा की जाए।

अतः पत्रांक

विश्वासभाजन
03-08-2023
(क्षेत्रीय पदाधिकारी)
जमशेदपुर।





JHARKHAND INDUSTRIAL AREA DEVELOPMENT AUTHORITY

PREPARING THE GROUND FOR ACCELERATED INDUSTRIALISATION

Vikas Bhawan, Adityapur Kandra Main Road, Adityapur,
Seraikela-Kharsawan, Jharkhand-831013

2
128

प्रेषक,

पत्रांक 1183 /एआर

क्षेत्रीय उप निदेशक,
जियाडा, आदित्यपुर प्रक्षेत्र।

सेवा में,

वाई0 के0 दास,
सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद।
नगर प्रशासन भवन, एच0 ई0 सी0,
धुर्वा, राँची-824004।

आदित्यपुर, दिनांक 16/12/2023

विषय:- मेसर्स जी0एम0 आयरन एण्ड स्टील कं0 लि0, प्लॉट नं0-A-5(P), A-6(P), A-7, A-8, A-9,
A-10, A-11, A-12, A-13, एवं A-14, आदित्यपुर औद्योगिक क्षेत्र, तृतीय चरण,
जिला-सरायकेला-खरसावों के संबंध में।

प्रसंग:- आपका पत्रांक CTO(JSR)387/03-2021/B-2254 दिनांक 26.09.2023।

महाराय,

उपरोक्त प्रसंगाधिन विषयक के मामले पर प्राधिकार के टीम के द्वारा संबंधित क्षेत्र का जाँच कराया गया। जाँच प्रतिवेदन की प्रति आवश्यक कार्रवाई हेतु संलग्न कर भेजी जा रही है।

अनुलग्नक: यथोक्त।

विश्वासभाजन,

A. Kumar 16/12/23
क्षेत्रीय उप निदेशक,
जियाडा, आदित्यपुर प्रक्षेत्र।



**झारखण्ड औद्योगिक क्षेत्र विकास प्राधिकार, आदित्यपुर प्रक्षेत्र,
जिला-सरायकेला-खरसाँवा।**

जांच प्रतिवेदन

निदेशानुसार दिनांक 28.10.2023 को तृतीय चरण के नजदीक अवस्थित इकाई सर्वश्री G. M. Iron & Steel Company Ltd., Plot No- A/11P,A/12P,A/13,A/14, A/5P,A/6P,A/7,A/8,A/9,A/10,A/11P,A/12P, EXTENSION PLOT (111P,112P), रकबा-13.00 एकड़ भूखण्ड, जियाडा, आदित्यपुर प्रक्षेत्र का विकास पदाधिकारी/उद्योग विस्तार पदाधिकारी/फेज प्रभारी/आमीन द्वारा संयुक्त रूप से स्थल निरीक्षण किया गया। भौतिक निरीक्षण के दौरान आमीन से प्लानिंग नक्शा के अनुसार आवंटित भूखण्ड के अलावा नक्शों के बाहर अवस्थित विवादित 4.67 एकड़ भू-भाग का भी नापी कराया गया। विवादित भू-भाग के नापी के दौरान पाया गया कि लगभग 40000 वर्गफीट भूखण्ड पर ऑपेन शेड निर्मित है जिसके अन्दर जीर्ण-शीर्ण आवस्था में निम्नलिखित वस्तुओं का अवलोकन किया गया। जिसकी विवरणी निम्न प्रकार से है-

1. Ingersol Pannel	- 1 no.
2. Diesel Tank	- 3 nos.
3. EOT Crane (Overhead)	-3 nos.
4. Railway Track	- 50 nos.
5. Continues Casting Machine(Ingot Making Machine)	-1 no.
6. Furnance	-1 no.
7. Backhoe Loader (JCB)	-1 no. (Working)

उपरोक्त निर्मित संरचना के अलावा खुले भू-भाग में निम्नलिखित चीजे स्थापित / Dumped की हुई पायी गयी-

1. एक Smoke Absorption Equipment, जो कियाशील प्रतीत हुआ।
2. भूखण्ड के दक्षिण-पश्चिम कोण में दो Pacca Shed- जो लगभग 5000 Sqft पर Water Storage हेतु निर्मित है।
3. एक Transformer
4. साथ ही, लगभग 5000 Sqft क्षेत्र में Iron Ores भी Dumped किया हुआ पाया गया।

सुलभ प्रसंग हेतु निरीक्षण के कम में ली गई फोटोग्राफ एवं नजरी नक्शा भी संलग्न है।

कृपया सूचनार्थ एवं अवलोकनार्थ।

अमीन
जियाडा, आदित्यपुर

फेज प्रभारी
जियाडा, आदित्यपुर

उद्योग विस्तार पदाधिकारी
जियाडा, आदित्यपुर

विकास पदाधिकारी
जियाडा, आदित्यपुर





झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद्

130

क्षेत्रीय कार्यालय-सह-प्रयोगशाला, एम0बी0/15, न्यू हाउसिंग कॉलोनी
आदित्यपुर, जमशेदपुर।

Web Site- jspcb.nic.in/ Phone- 0657-2383241/ Fax- 0657-2383905

पत्रांक : 1375

दिनांक : 11/11/2023

प्रेषक,

राम प्रवेश कुमार
क्षेत्रीय पदाधिकारी,
जमशेदपुर।

सेवा में,

मेसर्स जी0एम0 आयरन एण्ड स्टील कं0 लि0,
प्लॉट नं0-A-5(P), A-6(P), A-7 A-8, A-9,
A-10, A-11, A-12, A-13 एवं A-14,
आदित्यपुर औद्योगिक क्षेत्र, तृतीय चरण,
जिला-सरायकेला-खरसावाँ।

विषय :- E.C. (Environmental Clearance) में नाम बदलने के संबंध में।

महाशय,

उपरोक्त विषय में सूचित करना है कि आपके द्वारा मेसर्स बिमलदीप स्पाँज आयरन से इकाई को निलामी के द्वारा खरीदा गया, इस आधार पर आपने पर्षद से इकाई के संचालन हेतु सहमति प्रमाण पत्र (CTO) प्राप्त किया।

ज्ञातव्य हो कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के परिवेश पोर्टल पर अभी तक पर्यावरणीय स्वीकृति सर्वश्री बिमलदीप स्पाँज आयरन के नाम से प्रदर्शित हो रहा है। इससे यह स्पष्ट है कि आपके द्वारा पर्यावरणीय स्वीकृति आप अपने इकाई के नाम से स्थानान्तरित नहीं कराया है।

उक्त पर्यावरणीय स्वीकृति के अपने इकाई के नाम पर स्थानान्तरित कराकर समर्पित करें।

विश्वासभाजन

2-11-23
(राम प्रवेश कुमार) 11/11/23
क्षेत्रीय पदाधिकारी, जमशेदपुर।





JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI-834004
Phone: - 2400852, 2400851 Fax :- 0651-2400850, Website:-www.jspcb.org

(131)

Ref. OA/63/2024/EZ/ B-1233

Ranchi, Dated:- 20/05/2024

From

Kamlakant Pathak
Section Head

To

M/s G M Iron & Steel Co. Ltd.,
Phase - III, Extension, Adityapur Industrial Area,
Seraikela Kharsawan

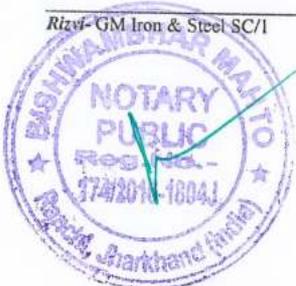
Sub:- Show cause notice in the matter of O.A No. 63/2024 (Earlier O.A. No. 18/2024/PB) in the matter of Ajay Kumar Murarka Vs State of Jharkhand & Ors) pending before the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata - Regarding.

Sir,

Whereas, the Unit was inspected on 09/04/2024 by the Joint Committee constituted by the Hon'ble NGT, Principle Bench, New Delhi and the following observation were made, which are as follows:

1. The Ministry of Environment & Forests Govt. of India, has issued EC in favour of M/s Bimaldeep steel Pvt. Ltd. vide letter No. J-11011/641/2009- IA. II (I) dt. 17/01/2011. The earlier project proponent, M/s Bimaldeep Steel Private Limited, since being granted EC to the project in 2011, has not submitted timely half yearly compliance report to the Regional Office of MoEF&CC as well as SPCB.
2. It was observed that the project had huge storage of Bag Filter Dust as well as ESP dust stored within the industrial premises unsystematically. The project should prepare a safe disposal plan for these wastes as per the prevailing rules and regulations laid down by the Pollution Control Board.
3. The project has to develop green belt as stipulated in the Environment Clearance letter but the same has been not complied.
4. All the roads within the industrial unit need to be made concrete / black topping to reduce the fugitive emissions.
5. Fugitive emission was seen from various sections as leakages were found during the inspection.
6. Housekeeping was found not up to the marks as raw materials and solid waste were also found kept in open.
7. Project has not constituted separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions and Environmental statement is also not being filled properly.
8. Display Board is wall painted and not being updated on regular basis. Project need to install digital Display screen near the main gate for public display.
9. Project authorities have not submitted Charter on Corporate responsibility for environment protection immediately after one year of production.
10. Project authorities were asked to submit detailed Layout plan of the plant but the same has been not made available by the Unit's representatives.

b/c



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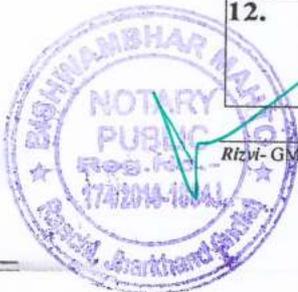
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11. Project has installed and functioning ESP and Chimney which are claimed to be outside the 13-acre land and lies in the disputed 4.67-acre lands. But the structure seems to be old and constructed by the earlier owner of the Unit. ESP and stack are the integral part of the sponge Iron Unit and the Project cannot be run without operating Air Pollution Control Devices as mentioned above situated at disputed land.

The point-wise status of compliance to the conditions stipulated in the earlier C.T.O. issued by the JSPC Board vide Ref. No. JSPCB/HO/RNC/CTO-14997114/2023/516 dated 23.03.2023 is as given below:

SI	Specific condition	Status of compliance	Remarks
1	That, the occupier shall make the approach road and roads within premises of the plant and work areas asphalted or concreted	Partially Complied	
2.	That, the occupier shall purchase raw material only from valid source	Being complied	
3.	That, the occupier shall make Work area and transport roads concrete/ black top	Partially Complied	
4.	That, the occupier shall submit photographs of Tree Plantation, Rain water harvesting, Boundary wall and Water sprinkling system	Assured to submit Old plantation exists but needs to enhance plantation density.	RWH and Water Sprinkling systems need to be maintained.
5.	That, the occupier shall submit Noise monitoring report to the Board.	Not provided during the inspection	
6.	That, the occupier shall comply with conditions of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	Partially Complied	Display Board was not found updated. HW storage area is not proper. Manifest document not submitted.
7.	That, the occupier shall ensure the cleaning and wetting of ground regularly to improve housekeeping.	Partially Complied.	More sprinklers should be installed to suppress fugitive dust and Housekeeping needs to be improved.
8.	That, the occupier shall have its conveyor belt for transporting the materials fully covered all along its way and transfer points and suction system should be connected to de-dusting equipment.	Being complied.	
9.	That, the occupier shall make water sprinkling arrangement in areas around crushing and screening units, raw material heaps at unloading points, heavy vehicle movement areas, roads and waste dump sites etc.	Being complied.	
10.	That, the occupier shall construct the shed for keeping Iron Ore properly and ensure Crushing and screening operation in shaded enclosed area.	Not complied	Raw materials were found kept in open during the inspection
11.	That, the occupier shall operate and maintain Air Pollution Control Device (APCD) regularly and submit the photographs;	Partially complied	ABC, Bag filters and ESP has been installed which were found operational.
12.	That, the occupier shall comply the provision of Charter on Corporate responsibility for environment protection immediately after one year of production	Not Complied	Compliance report not provided to the committee

Rizvi- GM Iron & Steel SC/2



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13.	That, the occupier shall construct garland drain, toe wall and settling tanks for storage of solid wastes and raw materials separately and de-siltation of settling tanks shall be done regularly.	Not complied,	Garland drains, settling tanks were not provided around raw and solid waste storage areas
14.	That, the occupier shall submit compliance of conditions of CTO half yearly to the Board.	Not Complied	Half yearly compliance report not provided to the committee.
15.	That, the occupier shall regularly operate Closed Circuit Television (CCTV) camera for monitoring of operational status of APCDs	Not complied	Some CCTV cameras has been installed but not proper for monitoring operational status of APCD's
16.	That, the occupier shall operate and maintain Air Pollution Control Device (APCD) regularly and submit the photographs;	APCD has been installed which were found in operation during the inspection.	Leakages were observed on the day of inspection which requires proper maintenance.
17.	That, the occupier shall ensure that no Fly ash laden air should go to the nearby village. There must be proper protection to villagers from fly ash laden air like three tier tree plantation, fine mesh net etc.	The project does not have CPP in the plant and there is no generation of fly ash in the plant.	
18.	That, the occupier shall submit NOC from Central ground water authority / State Ground Water Authority regarding extraction/ consumption of ground water;	Not Submitted	
19.	That, the occupier shall operate on-line emission monitoring system and ensure uninterrupted and regular transmission of data to JSPCB server;	Partially Complied	During the inspection PM instrument display in OCEMS was not available PP has submitted Data which is below 50 micro gram/ cubic meter on the avg.
20.	That the occupier shall operate PM10 analyzer with online connectivity and ensure uninterrupted and regular transmission of data to JSPCB server;	Partially Complied	PM 10 analyzer has been installed but was found not properly functional during the inspection.
21.	That, the occupier shall operate Effluent Treatment Plant (ETP);	Not Complied	
22.	That, the occupier shall raise the height of all stacks attached with air pollution control devices (APCD) up to 30 metre	Being Complied	
23.	That, the occupier shall comply fugitive emission standards of 2000 g/m ³ at a distance of 10 metre from raw material crusher and product handling areas etc.	During the inspection many leakage points were found which cause fugitive emission.	
24.	That, the occupier shall provide separate electricity meter with all APCD.	Partially Complied	
25.	That, the Occupier shall install Mechanical Operated system for timely collection and removal of the flue dust generated in air pollution control device.	Not Complied	
26.	That, the occupier shall provide software controlled interlocking facility keeping in view of on-line emission and effluent monitoring system to ensure stoppage of feed conveyor, so that the feed to the kiln would stop	Not Complied	



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	automatically, if emergency/safety cap of the rotary kiln is opened or ESP is non - operational.		
27.	That, the safety cap/emergency stack of rotary kiln type plant, which is generally installed above the after burner chamber (ABC) of feed end column should not be used for discharging untreated emission, bypassing the air pollution control device;	Assured to comply	
28.	The content of Environmental Clearance vide F. No. J-11011/641/2009-IA II (I) dated 17.01.2011 for expansion of Sponge Iron Plant (100 TPD to 200 TPD) and installation of Steel Melting shop (330 TPD) and captive Power Plant (12 MW- 4MW WHRB & MW AFBC) by M/s Bimaldeep Steel Private Limited.	The project has applied for transfer of EC to MoEF&CC vide letter Dated: 08.02.2024	
29.	That, the occupier shall dispose fly ash as per Fly ash notification 1999 and its amendment therein		The project does not have CPP in the plant and there is no generation of fly ash in the plant
30.	That, Regular monitoring of influent and effluent surface, sub-surface and ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB.	Related report not provided to the committee.	
31.	That, A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.	Action Plan not provided to the committee.	
32.	That, Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste should be submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB	Not Complied	
33.	That, Vehicular pollution due to transportation of raw material and finished products shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.	Partially Complied	
34.	That, the water consumption shall not exceed as per the standard prescribed for the steel plants.	Being complied	As informed by the Units representative but relevant report not provided
35.	That, the occupier shall submit applications for renewal of consent under section 25 / 26 of the Water(Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.03.2025 with documents showing compliance of all of the above condition	Assured to Comply	

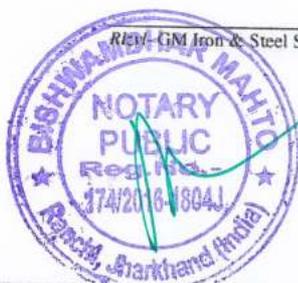


174/2016-1804J
Ranchi, Jharkhand (India)

Ranchi

(B) General Conditions			
Sl.	Stipulated Conditions	Status of compliance	Remarks
01.	That, the occupier shall maintain the National Ambient Air Quality Standard given below:	PM 10 analyzer has been installed for regular monitoring.	
02.	That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:	OCEMS has been installed. Assured to maintain	
03.	That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:	ETP has not been yet installed. Process water is being kept in close circuit.	
04.	That, the occupier shall dispose of solid wastes as follows:	Partially complied	
05.	That, the occupier shall keep DG Set(s) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipets) as per Central Pollution Control Board norm.	Complying with	
06.	That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.	Partially Complied. RWH structure not proper.	
07.	That, the occupier shall grow and maintain greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.	Old Plantation exists but requires enhancing density.	
08.	That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year.	Env. Statement submitted But the same is not properly filled.	
09.	That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.	Reports not provided to the committee	
10.	That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/ Environmental Clearance, if applicable. In case of no renewal of Mining Lease /Mining Plan, this consent shall be treated as revoked automatically.	Agreed	
11.	That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier	Agree with	

Signature



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12.	That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.	Agree with	
13.	That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.	Assured to comply	

The point-wise status of compliance to the conditions stipulated in the Environment Clearance letter issued by the Ministry vide letter No. J-11011/641/2009-IA.II(I) dated 17.01.2011 is given below:

S I	Stipulated condition	Status of compliance	Remarks
SPECIFIC CONDITIONS			
	Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. On-line ambient air quality monitoring and continuous stack monitoring facilities for all the stacks shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP) and bag filters, etc. shall be provided to keep the emission levels below 50 mg/Nm ³ by installing energy efficient technology.	The project has installed Electrostatic Precipitator (ESP) in the plant and the stack emissions are monitored continuously and connected to the CPCB server. There is a single stack of 30 mtrs height. The project has also installed bag filters in the project at various dust generation machineries and locations to reduce dust emissions.	Being complied but further improvement required.
ii.	As proposed, Electrostatic precipitator (ESP) shall be provided to WHRB, FBC and DRI plants to control particulate emissions within 50mg/Nm ³ . Fume extraction system shall be provided to induction furnaces to control emissions within the prescribed standards.	It was observed that the project has ESP installed for the DRI plant.	Being complied with assurance.
iii.	The national Ambient Air Quality Standards issued by the ministry vide G.S.R. No. 826(E) dated 16 th November, 2009 shall be followed.	The project has submitted reports on the monitoring of the Ambient Air Quality in the industrial plant.	Being complied
iv.	Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/Code of Practice issued by the CPCB shall be followed. New standards	It was observed at site that that the project has installed monitoring equipment for continuous gaseous emissions monitoring from the stack. This is being	Partially complied. The project has not submitted reports on the monitoring of fugitive



Rizw- GM Iron & Steel SC/6

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	for the sponge iron plant issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 should be followed.	transmitted to the CPCB and JSPCB Servers online. The stack emission values have been mentioned at Table number 1, in the compliance to Specific condition no. (i). Values reported are within the limits.	emissions in the plant. The project is yet to install as well as develop monitoring mechanism for fugitive emissions in the plant.
v.	Hot gases from DRI kiln shall be passed through Dust Setting Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack.	During inspection and also as per the information submitted by the project, it is noted that the hot gases from the DRI kiln is passed through Dust Settling Chamber (DSC) and After Burning Chamber (ABC) to burn CO. The gas is later passes through the ESP, ID Fan and the stacks, cleaned before leaving out into the atmosphere.	Partially complied.
vi.	Total water requirement shall not exceed 1,050 KLD. Efforts shall further be made to use maximum water from the rain water harvesting sources. Use of air cooled condensers shall be explored and closed circuit cooling system shall be provided to reduce water consumption and water requirement shall be modified accordingly. All the effluent shall be treated and used for ash handling, dust suppression and green belt development. No effluent shall be discharged and zero discharge shall be adopted. Sanitary sewage should be treated in specific tank followed by soak pit.	It was observed during the site inspection that the project is drawing water from the 7 numbers of Tube wells for which the project authorities have made application to the Ground water Authorities vide letter No.87296 dated 21.01.2023. Water from the plant is directed into a settling chamber in which the suspended particulate matter is removed and then the clear water is recirculated and re-used in the industry.	Partially complied There is no Sewage Treatment Plant in the industry. Project proponent has assured to establish the same within one year time period.
vii.	Effort shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement shall be met from other source.	During the inspection, it was noted that the project had had provision for collection and storage for rain water. The water was being used in the project for purposes like water sprinkling over roads for dust suppression, watering the plantations, washing,	Partially Complied

Rizvi GM Iron & Steel SC/7



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Rizvi

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		etc. However, it was noted that the project was drawing water through the 07 nos. of bore wells which are stated to have been made by the earlier owner.	
viii.	Regular monitoring of influent and effluent surface, sub-surface and ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Ranchi, SPCB and CPCB.	During the inspection, it was noted that the project was not discharging effluents to the outside the plant. Project proponents have not provided report on the influent and effluent water quality. The project proponent has also not submitted any report on the Leachate Study.	Not Complied.
ix.	The water consumption shall not exceed as per the standard prescribed for the steel plants.	As per the reports provided by the project proponents, it is noted that they are abiding by the condition.	Being Complied.
x.	All the coal fines, char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be used for briquette making or disposed off anywhere else. AFBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning. Scrap shall be used in steel melting shop (SMS) and SMS slag and kiln accretions shall be properly utilized. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner.	It was observed during the inspection that the project does not have AFBC Boiler. Therefore, the coal fines and char from the DRI plant is presently not being consumed in the AFBC boiler. The plant does not have SMS plant in operation. Presently, all the solid wastes are being stored within the plant and partly disposed to the vendors.	Partially complied.
xi.	Proper Utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2019.	The project does not have CPP in the plant and there is no generation of fly ash in the plant.	Presently, there is no generation of fly ash.
xii.	Vehicular pollution due to transportation of raw material finished products shall be controlled. Proper arrangements shall also be made to control dust emission during loading and unloading of the raw material and finished product.	Water sprinkling is done by the project proponent through water tankers to water on the roads. It was noted that there were water sprinklers installed near	Partially complied.



Rizvi GM Iron & Steel SC/8

		the loading and unloading sites. However, the project needs to increase the number of water sprinklers along the roads as well as loading and unloading sites.	
xiii.	All internal roads shall be black topped. The roads shall be regularly cleaned with mechanical sweepers. A 3- tier avenue plantation using native species shall be the linked coalmines shall be created within the Unit.	The project has made some parts of the roads concrete and have assured to make all roads concrete within one year time. Presently, cleaning is being carried out by means of manual cleaning.	Partially complied.
xiv.	Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste should be submitted to the Ministry's Regional Office at Bhubaneswar SPCB and CPCB.	Presently, the project authorities are keeping all the raw materials within the project area. However, proper systematic means of covering of materials by sheds or by tarpaulin and storage of raw materials, with proper covering and measures to check spillage are to be adopted by the project proponents.	Partially complied.
xv.	A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.	The project has assured to submit Time Bound Action Plan to reduce solid waste and its proper utilization.	Assured to Submit
xvi.	Risk and Disaster Management plan along with the migration measures shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB within 3 months of issue of environment clearance letter.	The project proponents have assured to prepare and submit Risk and Disaster Management Plan to this Office.	Not provided
xvii.	As proposed, green belt shall be developed in 33% of plant area as per the CPCB guidelines in consultation with the DFO.	It was observed that the project has developed plantations along the boundary and within the plant. However, there was no systematic green belt raised in the industrial plant. The project should submit an Action Plan along with Implementation Schedule for raising 33% green belt as per the	Partially complied.

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		stipulation.	
xviii	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants should be implemented.	The project has assured to comply with the stipulation within the next 3 months' time period.	Assured to Submit
xix.	At least 5 % of the total cost of the project should be earmarked towards the corporate social responsibility and item-wise details along with time bound action plan should be prepared and submitted to the Ministry's Regional Office at Bhubaneswar. Implementation of such program should be ensured accordingly in a time bound manner.	Some activities like distribution of plants, organizing Health Camps and distribution of sanitation materials in the village have been undertaken The project proponents have assured to submit report on the Need Based Assessment Study and Development of CSR within 3 months time.	Partially Complied.
xx.	The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	As observed at site, there was no labour camp.	Being Complied
B.	General Conditions		
i.	The project authorities shall strictly adhere to the stipulations made by the Jharkhand Pollution Control Board (JPCB) and State Govt.	The project has obtained CTO from the Jharkhand State Pollution Control Board vide letter No. JSPCH /HO/ RNC/ CTO - 14997114/ 2023/516 dated 23/ 03/ 2023 which is valid Up to 31/03/2025.	Being Complied.
ii.	At no time, the emission shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.	As per the reports on environment quality monitoring provided by the project proponents, Stack emission recorded is SPM 46 mg/Nm ³ and the AAQ parameters recorded PM10- 86 ug/m ³ , PM2.5 - 51 ug/m ³ . Both the values	Being complied.

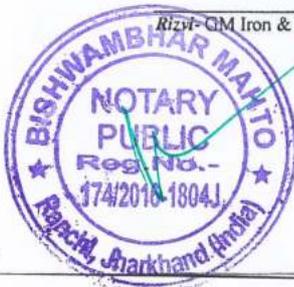



	time).		
viii.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.	The project has developed rain water harvesting structure for collection and a reservoir for its storage for use which requires regular maintenance.	Partially complied.
ix.	Occupation Health shall Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	The project has not submitted information relating to the Occupational Health Surveillance carried out.	Not complied.
x.	The project proponent shall also comply with all the environmental protection measures	The project proponents have submitted that they have purchased the plant from the Bank during auction. They do not have a copy of the EIA/EMP prepared based on which EC has been issued by the Ministry. However, they have sought time of 3 months to comply with the stipulation.	Assured to Comply within 3 months.
xi.	A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions.	As noted at site, the project does not have any separate Environment Management Cell with qualified personnel. The project needs to constitute EMC and report the same to this Office.	Not Complied.
xii.	As proposed, Rs. 6047.00 Lakhs and Rs. 969.00 Lakhs shall be earmarked towards total captain cost and recurring cost/annum forenvironmental pollutioncontrol measures and judiciously used to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. A time bound implementation schedule shall be implement all submitted to the Ministry and its Regional Office at Bhubaneshwar to implement all the conditions stipulated herein. The funds so provided shall not be diverted for any others purpose.	It is submitted by the project proponents that they would prepare Action Plan along with implementation schedule and submit the same within 3 months time to this Regional Office, MoEF&CC.	Assured to Submit.
	A copy of clearance letter shall be sent to the proponent to concerned panchayat,	The present project proponent, who has	Assured to comply.



	Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any from whom suggestions/representations, if any were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	purchased the project from the Bank, has agreed to submit the same within next 3 months.	
xiv.	The project proponent shall upload the status of compliance of the stipulation environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and PPCB. The criteria pollutant levels namely; RSPM (PM 2.5 and PM 10) SO ₂ , NO _x (ambient levels as well as stack)	The present project proponent, who has purchased the project from the Bank, has agreed to submit the same within next 3 months.	Assured to Comply.
xv.	The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including result of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MoEF, the respective Zonal Office of CPCB and the JSPCB. The Regional Office of this Ministry/CPCB/JSPCB shall monitor the stipulated conditions.	The project authorities have not provided six-monthly compliance reports submitted to the Regional Office, MoEF&CC.	Not Complied.
xvi.	The Environment Statement for each financial year ending 31 st March in Form V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986 as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the	Environmental Statement provided is of 21-22 but Data not filled properly. Neither Date has been mentioned or nor any data filled. The data filled in Environmental statement submitted to the committee is Nil in most of the places which shows sheer negligence by the PP.	Not Complied.
xvii.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the JSPCB and may also be seen at the website of the Ministry of Environment and Forests at http://envfor.nic.in This shall be advertised	The project has applied for transfer of EC to MoEF&CC vide letter Dated: 08.02.2024 The present owner of the industry, M/s GM Iron and Steel Company has not published any	Not Complied.

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	within seven days from the date of issue of the clearance letter , at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional Office.	advertisement in the newspapers regarding their taking over of the industry.	
xviii	Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	Details on financial closure and final date of approval of the project by the concerned authorities have not been provided to the committee.	Not Complied.

Whereas, after perusal of the above said inspection report it was observed that non-compliance of many conditions of Environmental Clearance (EC) and Consent to Operate (CTO) is there so, the competent Authority has ordered to calculate the Environmental Compensation against the Unit as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The calculation of Environmental Compensation is given below as follows:-

CALCULATION OF ENVIRONMENTAL COMPENSATION OF
M/S G.M. IRON & STEEL CO. LTD., PHASE-III, ADITYAPUR INDUSTRIAL AREA,
SARAIKELA-KHARSAWAN.

Nature of violation – Noncompliance of CTO & EC conditions.

Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N –Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 90 as the industry belongs to Red category (Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units) (as per CPCB's guidelines).

N is to be taken as 62 days from 11/03/2024 to 11/05/2024.

R is to be taken as 250 (as per CPCB's guidelines).



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S is to be taken 1.5 as the unit belongs to Large Scale as per Notification No. - S.O. 1702(E) – dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.25 as the population of Saraikela-Kharsawan is > 1 million. (District Census Handbook, Saraikela-Kharsawan of 2011).

Therefore,

$$\begin{aligned} \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\ &= 90 \times 250 \times 1.5 \times 1.25 \\ &= ₹ 42,187.50/- \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 42,187.50/-. So, the total Environmental Compensation for 62 days comes out to be ₹ 26,15,625.00/- (i.e. Twenty-Six Lakhs Fifteen Thousand Six Hundred and Twenty-Five Rupees Only).

Now, therefore, in view of the above and by exercising the powers vested under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981, the Competent Authority has been pleased to grant you an opportunity of being heard in person / through an authorized representative on 28.05.2024 at 11:00 A.M. in the Board's Head quarter to explain that why the above said Environmental Compensation may not be imposed upon your Unit, CTO issued to the Unit may not be revoked, closure order may not be issued & legal action may not initiated against the Unit. In case of failure to submit your part an exparte order may be passed.

This issues with the approval of the Competent Authority.

Yours faithfully,

Sd/-

(Kamlakant Pathak)
Section Head

Ref. No. ... B-1233

Ranchi, Dated .. 20/05/2024

Copy to: The Regional Officer, JSPCB Regional office-cum-laboratory, Jamshedpur for information and necessary action.

Kamal
20/05/2024
(Kamlakant Pathak)
Section Head

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